

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 803/2022

IN RE:

AJIT SINGH

...APPLICANT

VERSUS

STATE OF PUNJAB

...RESPONDENT

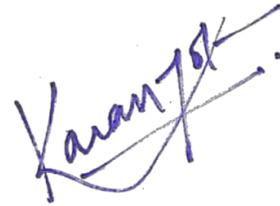
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FILED BY:



New Delhi
Date: ____.07.2024

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ADDITIONAL REPLY ON BEHALF OF THE PROJECT
PROPONENT AS PER THE DIRECTIONS OF HON'BLE N.G.T
VIDE ORDER DATED 04.03.2024.

MOST RESPECTFULLY SHOWETH:

1. The present additional reply is being filed on behalf of the Project Proponent, in pursuance of the directions issued by this Hon'ble Tribunal vide its order dated 04.03.2024. The relevant portion of the Order dated 04.03.2024 is reproduced hereunder for ease of reference;

“1. Though, the Project Proponent has filed the reply dated 01.02.2024 but during the course of argument when certain questions were put to the Counsel for the Project Proponent, it was submitted that all the documents relating to compliance of the requisite environmental norms since the beginning of the project have not been placed on record. Hence, Learned Counsel for the Project Proponent seeks three weeks' time to place on record all the relevant documents on the basis of which he wants to demonstrate that the requisite norms have been complied with and the project was undertaken and was running and completed with due permissions. Prayer is allowed.”

Before placing relevant facts and documents on record, the Project Proponent herein submits that the Project i.e. Omaxe Greens is complete in all respects and the Project Proponent has already applied for and

obtained the Occupancy Certificate from GMADA i.e. the Competent Authority and has completed construction of the Project within the stipulated time period. The PP herein also submits that the present reply is in addition to and not in abrogation of the previously filed reply.

2. For context, the Project Proponent herein is a publicly listed company registered under the Companies Act, 1956 and deals in development of real estate in the form of integrated township, comprising of residential and commercial plots of various dimensions, residential apartments, villas, multiplexes and malls etc. One such project, which is also the subject matter of the present proceedings, i.e. Omaxe Greens is a project by the Project Proponent in Jharmari, Dist. SAS Nagar, Punjab – 140501 (hereinafter referred to as “**Project**”). The Project is group housing project and has been built in terms of the extant building plans and sanctions. The project is spread over 15.35 Acres and has 584 units. There are 9 buildings in this project. While the project was launched in December 2008 and the construction began on , the constructions of the project was completed first in 2011 and second was in 2019. Pursuant to the above, the possession of individual units was offered to the allottees and the Project stands duly occupied. Given the fact that the area of the Project is ≥ 20000 sq.mtrs and $< 1,50,000$ sq.mtrs., the Project would fall under Category B of the Terms Of Reference For EIA Report issued by the Ministry of Environment & Forests of India.
3. It is important to place on record that the project received its initial approval with the drawing sanctioned on 31.03.2006 by the competent authorities which outlines the comprehensive plan for the project, ensuring it meet all necessary planning and development norms. A copy of the approved drawing of the project Omaxe Green Construction

Limited dated 31.03.2006 is annexed herein and marked hereunder as ANNEXURE AR2 – I.

4. On 08.03.2006, the Project was granted License No. 175/2006, which was later renewed from 08.03.2009 to 07.03.2010 by Greater Mohali Development Authority (herein mentioned as GMDA), S.A.S Nagar, subject to conditions outlined in letter NO. 350 dated 13.03.2009. This license renewal confirmed the project's adherence to stipulated guidelines and allowed continued development. Pertinently, the construction of the Project began on 25.05.2008, which commenced after obtaining all the necessary approvals/NOCs/certification etc. A copy of the letter dated 30.05.2008 issued by ABMS Design and Associates, who are the architects of the Project is annexed herewith and marked hereunder as ANNEXURE AR2-II.
5. The aforementioned Project was floated by the Project Proponent in 2006. The Project is on an area of 15.35 acres and the the lisenche under Punjab Apartment and Property Regulation Act, 1995 ('PAPRA') vide Letter no LDC 2006/175 dated 14.03.2006 and the same was valid till 31.12.2019. In terms of the extant environmental guidelines, applied for environmental clearance from the Ministry of Environment & Forests vide its application and subsequent letters dated 20.12.2007, 08.02.2008, 17.03.2008 & 31.03.2008. This clearance was sought for in terms of EIA Notification 2006.
6. In pursuance to the aforementioned application of the Project Proponent, the Director of Ministry of Environment & Forest vide Letter No. 21-408/2007-IA.III dated May 08, 2008 accorded environmental clearance to the Project as per the provisions of the EIA Notification 2006. A copy of the Letter No. 21-408/2007-IA.III dated May 08, 2008 & allied

documents are annexed herewith and marked hereunder as ANNEXURE AR2 – III (COLLY).

7. The Project Proponent herein also sought and was granted NOC from the Central Ground Water Authority for extraction of ground water up to 550 KLD for the Project. The said NOC was granted by the relevant competent authority vide NOC dated 21.10.2008 bearing letter No. No.21-4/(143)/NWR/COWA/2008-1217. A copy of the NOC dated 21.10.2008 bearing letter No. No.21-4/(143)/NWR/COWA/2008-1217 issued by the Central Ground Water Authority and allied documents are annexed herewith and marked hereunder as ANNEXURE AR2 – IV (COLLY).
8. As the project is a Brobdingnagian undertaking, the same was built as per approved layout plan., and , the Project Proponent herein applied for and was subsequently granted occupancy certificates from the Greater Mohali Development Authority, S.A.S. Nagar ('GMADA'), i.e. the Competent authority from time to time i.e. 03.12.2010, 01.03.2011, 11.09.2018 and 07.11.2019. It will be relevant to reiterate that though the primary construction of the Project was completed till 2013, however certain finishing touches and civic amenities were not completed and the same were finalized as and when the towers were occupied. It is reiterated that the primary development of the Project was completed well before May 2013 i.e. expiry of the Environmental Clearance and any development that was carried out after 2013 was merely cosmetic in nature.
9. Throughout the duration of the Project, the Project Proponent has diligently pursued and obtained Consent to Operate from the Punjab Pollution Control Board (PPCB) for the management of air emissions

and wastewater discharge. The initial consents were granted under section 21 of the Air Act, 1981 (Consent No. ZO-I/MHL/APC/2010/F-129) and under section 25/26 of the Water Act, 1974 (Consent No. ZO-I/MHL/WPC/2010/F-145) on 17.05.2010. These consents were subsequently extended and renewed through a series of administrative actions, as detailed below:

(i) Extension in validity of Consent to Operate No. ZO-I/MHL/APC/2010/F-129 under the Air Act, 1981, further extended up to 17.05.2012

(ii) Extension in validity of Consent to Operate No. ZO-I/MHL/APC/2010/F-129 under the Air Act, 1981, further extended up to 17.05.2013

(iii) Extension in validity of Consent to Operate No. ZO-I/MHL/WPC/2010/F-145 under the Water Act, 1974, further extended up to 17.05.2013

(iv) Extension in validity of Consent to Operate No. ZO-I/MHL/APC/2010/F-129 under the Air Act, 1981, further extended up to 31.03.2014

(v) Extension in validity of Consent to Operate No. ZO-I/MHL/WPC/2010/F-145 under the Water Act, 1974, further extended up to 31.03.2014

(vi) Consent to Operate granted under section 21 of the Air Act, 1981, issued on 04.04.2014, with expiry on 31.03.2016

(vii) Renewal of Consent to Operate under section 25/26 of the Water Act, 1974, issued on 04.04.2014, with expiry on 31.03.2016

(viii) Renewal of Consent to Operate under section 25/26 of the Water Act, 1974, issued on 17.06.2016, with expiry on 31.03.2017

(ix) Renewal of Consent to Operate under section 21 of the Air Act, 1981, issued on 17.06.2016, with expiry on 31.03.2017

(x) Renewal of Consent to Operate under section 21 of the Air Act, 1981, issued on 12.05.2017, with expiry on 31.03.2019

(xi) Renewal of Consent to Operate under section 25/26 of the Water Act, 1974, issued on 16.05.2017, with expiry on 31.03.2019

(xii) Grant of varied Consent to Operate under section 25/26 of the Water Act, 1974, issued on 02.08.2018, with expiry on 31.03.2020

(xiii) Grant of varied Consent to Operate under section 21 of the Air Act, 1981, issued on 25.06.2019, with expiry on 31.03.2020

(xiv) Renewal of Consent to Operate under section 21 of the Air Act, 1981, issued on 20.10.2020, with expiry on 31.03.2021

(xv) Renewal of Consent to Operate under section 25/26 of the Water Act, 1974, issued on 20.10.2020, with expiry on 31.03.2021

(xvi) Renewal of Consent to Operate under section 21 of the Air Act, 1981, issued on 12.08.2021, with expiry on 31.03.2022

(xvii) Renewal of Consent to Operate under section 25/26 of the Water Act, 1974, issued on 14.10.2021, with expiry on 31.03.2022

Copies of the aforementioned renewal letters extending the Consent to Operate are collectively annexed herewith and marked hereunder as ANNEXURE AR2-V (COLLY).

10. It is evident from the above – mentioned documents that during the currency of the construction of the Project, the Consent to Operate from the Punjab Pollution Control Board ('PPCB') was duly obtained and the same was valid till 31.03.2022, thereafter the Project Proponent applied for renewal of the consent to operate on 29.03.2022 and the requisite fee for renewal up till 31.03.2024 was also paid, however the application for renewal is still pending with the PPCB. Copies of the Consent to Operate under the Air Act, 1981 and Water Act, 1974 valid up to 31.03.2022 issued by the PPCB is already appended with the former reply of the Project Proponent. Curiously, while the application made by the Project Proponent in 2019 was allowed partially till 2022, but the approval was granted by the PPCB thereafter, one wonders, if the application was approved for the first 3 years, what prevented the PPCB to extend the approval till 2024 as requested.
11. Pertinently, the Project Proponent in their application seeking extension of consent to operate categorically stated as under;
 - a. Completion and occupancy certificate for 9 towers consisting of 584 flats had already been obtained from GMADA
 - b. Out of the 9 towers, 4 towers (GT 4, 6, 8 & 9) have been provided with dual plumbing system and over 236 flats in the Project were using treated water for flushing.
 - c. Out of the 584 flats, the Project Proponent had taken

appropriate measures for water and waste water generation for 450 families, i.e., 50 more than the actual families occupying 400 flats in the Project.

- d. STP with a capacity of 250 KLD, expandable upto 500 KLD was installed and fully operational in the Project to cater to the aforementioned 450 families.
- e. Requisite renewal fee for consent to operate under the Water & Air Act had been paid for 5 years in 2019, however consent was granted only upto 31.03.2022, thus it was requested that the consent to operate be extended up till 31.03.2024.

It will also be pertinent to mention herein that while 4 out of the 9 towers are admittedly retrofitted with dual plumbing system and over 236 flats in the Project are using treated water for flushing, the remainder water usage is being supplemented with Karnal Technology, wherein approximately 3 acres of land has been allocated for the said purpose and is adequate to service the remainder requirement for waste water treatment.

12. Furthermore, the License Renewal Certificate, approved and signed by GMADA, was sent to the Project Proponent. It states that the certified License No. 175/2006 dated 14.03.2006 and Supplementary License No. 34/2019 dated 15.07.2019 issued to the Project Proponent is hereby renewed up to 31.12.2023 under section 5(4) of the PAPRA Act 1995 along with rule 14 of the PAPRA Rules 1995 and under section 5(5) (Amendment) Act 2014, and the instructions issued vide letter No. 945-949 dated 28.03.2023 with the approval of the Government of Punjab. The renewal is subject to the same terms

and conditions as mentioned in the original license and also includes the following stipulation:

“ (i) Promoters will complete the internal development works of this colony within this extended period and obtain the completion policy dated 05.07.2021 and its amendments from time to time.”

A copy of the renewal of the license is annexed herewith and marked as ANNEXURE AR2– VI.

13. In the interregnum, as the occupancy in the Project grew, the Project Proponent understanding the needs of the Project and its occupants also commissioned the installation of another STP with capacity of 180 KLD was installed at the Project in May, 2023 and the same has been operating since. Thus the project has 2 STPs based on Moving bed biofilm reactor (“**MBBR**”) Technology to treat domestic effluent generated from the Project and around 300 KLD of effluent is being treated by the 2 STPs. A copy of the Completion Certificate dated 22.03.2023 issued in respect of the 200 KLD STP is annexed herewith and marked hereunder as ANNEXURE AR2-VII. Pictures of both the STPs and showing the operation of the 2 STPs are annexed herewith and marked hereunder as ANNEXURE AR2-VIII.
14. In furtherance of the Project Proponent's commitment to environmental sustainability and compliance with regulatory mandates, a comprehensive assessment report on the "Design and Performance Adequacy of the 250KLD and 200KLD Sewage Treatment Plant at Omaxe Greens" was commissioned and prepared

by Dr. Amit Dhir, PhD, Professor, Department of Energy and Environment, Thapar Institute of Engineering and Technology, Patiala, Punjab. The report, dated June 2024, meticulously evaluates the operational efficiency and design adequacy of the sewage treatment plants installed at the project site. The key findings of the report are summarized as follows:

- a. **Compliance with Standards:** The sewage treatment plants meet all prescribed environmental standards, with parameters for treated wastewater well within permissible limits.
- b. **Design and Capacity:** The design of both plants is adequate to handle the projected sewage load, with the 250KLD plant being expandable to 500KLD if required.
- c. **Dual Plumbing System:** Four out of nine towers in the project are equipped with a dual plumbing system, utilizing treated water for flushing purposes.
- d. **Operational Efficiency:** Both plants are operational and function efficiently, employing Moving Bed Biofilm Reactor (MBBR) technology for effective sewage treatment.
- e. **Renewal and Certifications:** The project has obtained necessary renewals and certifications from relevant authorities, ensuring continued compliance and operational legitimacy.
- f. **Site Inspection and Testing:** Regular site inspections and testing of water and soil samples confirm that the plants maintain high performance and adherence to environmental norms.

g. **Sustainable Practices:** The project employs sustainable waste management practices, including the use of Karnal Technology for wastewater disposal and vermi-composting for solid waste management.

h. **Water Balance Management:** The project maintains an effective water balance system, with water meters installed on pipelines to monitor usage and ensure efficient management of water resources.

The comprehensive assessment conclusively establishes that the sewage treatment plants at Omaxe Greens are not only well-designed and adequate in capacity but also fully operational and compliant with all relevant environmental standards and regulatory requirements. This report further substantiates the Project Proponent's adherence to environmental best practices and its unwavering commitment to sustainable development.

A copy of the assessment report by Dr. Amit Dhir is annexed herewith and marked as ANNEXURE AR2 – IX.

15. From the above-mentioned facts, it is clear that the promoter company has constructed the project within the validity period of the Environmental clearance except finishing work of some Flats. Also, the promoter company is ensuring the compliance of the recommendations given by the Joint Committee. The summary of the utilization of treated wastewater is tabulated hereunder for ease of reference;

Sr. No.	Source of Utilization of treated Wastewater	Quantity of treated
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		Wastewater (KLD)
1.	Flushing Purpose	47
2.	3.0 acres of land area developed as per Karnal Technology during rainy season	360
3.	Minimum quantity of treated wastewater being utilized in the land area developed as Park/Land scaping	07
4.	For construction activities being carried out of another project to our company in about 10 acres and other nearby projects under construction nearby the Project	20-25
Total		439KLD

From the above, it is evident that the entire quantity of treated wastewater is utilized in a scientific and appropriate manner.

16. The Project Proponent filed its application form for obtaining 'Consent to establish' (NOC)/'Consent to Operate' u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air(Prevention & Control of Pollution) Act, 1981/Authorization under Rule 6 (1) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 with PPCB vide its application dated 19.03.2024. A copy of the application form dated 19.03.2024 is annexed herewith and marked hereunder as **ANNEXURE AR2-X.**

17. For reference, the PPCB held proceedings before the Hon'ble Chairman, PPCB on 28.03.2024, to which the Project Proponent filed its response vide letter dated 11.04.2024. A copy of the reply dated 11.04.2024 submitted by the Project Proponent to the

proceedings before the PPCB is annexed herewith and marked hereunder as ANNEXURE AR2-XI.

18. It is submitted that the PPCB herein, pursuant to a site visit dated 24.04.2024 issued another show cause notice dated 30.05.2024 to the Project Proponent vide WhatsApp message dated 04.06.2024. Vide the said show cause notice, the PPCB pointed out, albeit erroneously the following;

- a. The project proponent has not submitted latest ground water and soil samples;
- b. The project proponent has not obtained authorization under HWM Rules, 2016;
- c. The project proponent has not submitted permission from PWRDA regarding ground water abstraction;
- d. The dual plumbing has been provided in 5 towers only out of 9 towers;
- e. The project proponent has not submitted adequacy certificate of 250 KLD STP. Also, the completion certificate submitted by the pp is for 200 KLD instead of 180 KLD for the new STP installed by it.

Pertinently, most of the aforementioned observations/violations pointed out by the PPCB are not only unsubstantiated, but have already been dealt with in previous communication to the PPCB. Be that as it may, the Project Proponent issued a written response to the Show Cause Notice and pointed out the following facts;

- a. The Project Proponent has been submitting the latest ground water and soil sample testing from government recognized

laboratories, which are already appended with the erstwhile reply [ANNEXURE AR-VI & AR-IX].

- b. The Project Proponent has already applied for authorization under Rule 6 (1) of the Hazardous and Other Wastes (Management and Transboundary Movement).
- c. The Project Proponent was issued NOC for ground water abstraction from the Central Ground Water Authority for extraction of ground water up to 550 KLD for the Project. vide NOC dated 21.10.2008 bearing letter No. No.21-4/(143)/NWR/COWA/2008-1217 [ANNEXURE AR2-IV].
- d. While the Project Proponent has provided dual plumbing in only 4 of the 9 towers, however, the Project Proponent has also employed other measures to treat, recycle and reuse waste water as mentioned hereinabove.
- e. The "Design and Performance Adequacy of the 250KLD and 200KLD Sewage Treatment Plant at Omaxe Greens" was commissioned and prepared by Dr. Amit Dhir, PhD, Professor, Department of Energy and Environment, Thapar Institute of Engineering and Technology, Patiala, Punjab. The report, dated June 2024, meticulously evaluates the operational efficiency and design adequacy of the sewage treatment plants installed at the project site. [ANNEXURE AR2-IX]

A copy of the reply dated 21.06.2024 is annexed herewith and marked hereunder as ANNEXURE AR2-XII.

19. On 25.06.2024, the PP herein again appeared before the Chairman, PPCB w.r.t SCN for varied consent to operate applied under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. After due consideration of the submissions of the PP, the Ld. PPCB passed the following order;

- a. Environmental Engineer, Punjab Pollution Control Board, Regional Office, 5AS Nagar shall visit the project site immediately to verify the contentions of the project proponent wrt compliance of the conditions and thereafter send the report alongwith recommendations within 7 days
- b. The consent applications applied under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 will be decided on merits after the receipt of report from Environmental Engineer, Punjab Pollution Control Board, Regional Office SAS Nagar
- c. It was made clear to the representative of the project proponent that if any non-compliance will be observed by the visiting officer at the site, the project proponent shall be bound to deposit bank guarantee amounting to Rs. 5.0 Lakhs as an assurance to comply with Environmental norms.

A copy of the record of proceedings before the PPCB issued on 03.07.2024 is annexed herewith and marked hereunder as ANNEXURE AR-XIII.

20. It is humbly prayed that this Original Application be decided in favor of Project proponent and against the Applicant in the light of above additional facts and supporting documents.

21. Without prejudice to the above, it is reiterated that the informant i.e. Applicant herein has filed an official communication that the associations wish to withdraw its complaint in as much as the purported difficulties being faced by the resident have already been resolved.

It is therefore most respectfully prayed that the present Original Application be dismissed for the reasons stated above, and this Hon'ble Tribunal may pass such further order(s) as this Hon'ble Tribunal deems fit in the interest of Justice and Equity.

FILED BY



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New Delhi

Date: __.07.2024

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...RESPONDENT

AFFIDAVIT

I, Digamber Dutt Sharma. S/o Late Shri Keshab Dutt., authorized representative on behalf of M/S Omaxe Ltd. having its office at 7, L.S.C., Kalkaji, New Delhi-110019, do hereby solemnly affirm and declare as follows:

1. That I am the Authorized Representative of the Project Proponent in the captioned matter, as such I am well conversant with the facts and circumstances of the present case and am duly competent to swear the present Affidavit.
2. That the accompanying Reply has been drafted by the counsel of the Project Proponent under my instructions the contents of which have been read over to me in vernacular language and the same have been understood by me. I state that the contents stated therein are true to my knowledge and belief based on records of the case.
3. All annexures appended herewith are true copies of the original

For - OMAXE LTD.
Digamber Dutt
Authorized Signatory

DEPONENT

VERIFICATION

Verified at New Delhi on this ___ day of July, 2024 that the contents of the above Affidavit are true and correct to the best of my knowledge and belief based on records of the case and no part of it is false and nothing material has been concealed there from.

For - OMAXE L.L.D.
[Handwritten Signature]
Authorized Signatory
DEPONENT

Omaxe Green

31.3.2006

Covering letter for approved drawing

2/1/04
31/3-06
B.P.

X

ਪੰਜਾਬ ਸ਼ਹਿਰੀ ਯੋਜਨਾਬੰਦੀ ਅਤੇ ਵਿਕਾਸ ਅਥਾਰਟੀ, ਐਸ.ਏ.ਐਸ.ਨਗਰ।
(ਆਰਕੀਟੈਕਚਰ ਵਿਭਾਗ)

ਵੱਲ

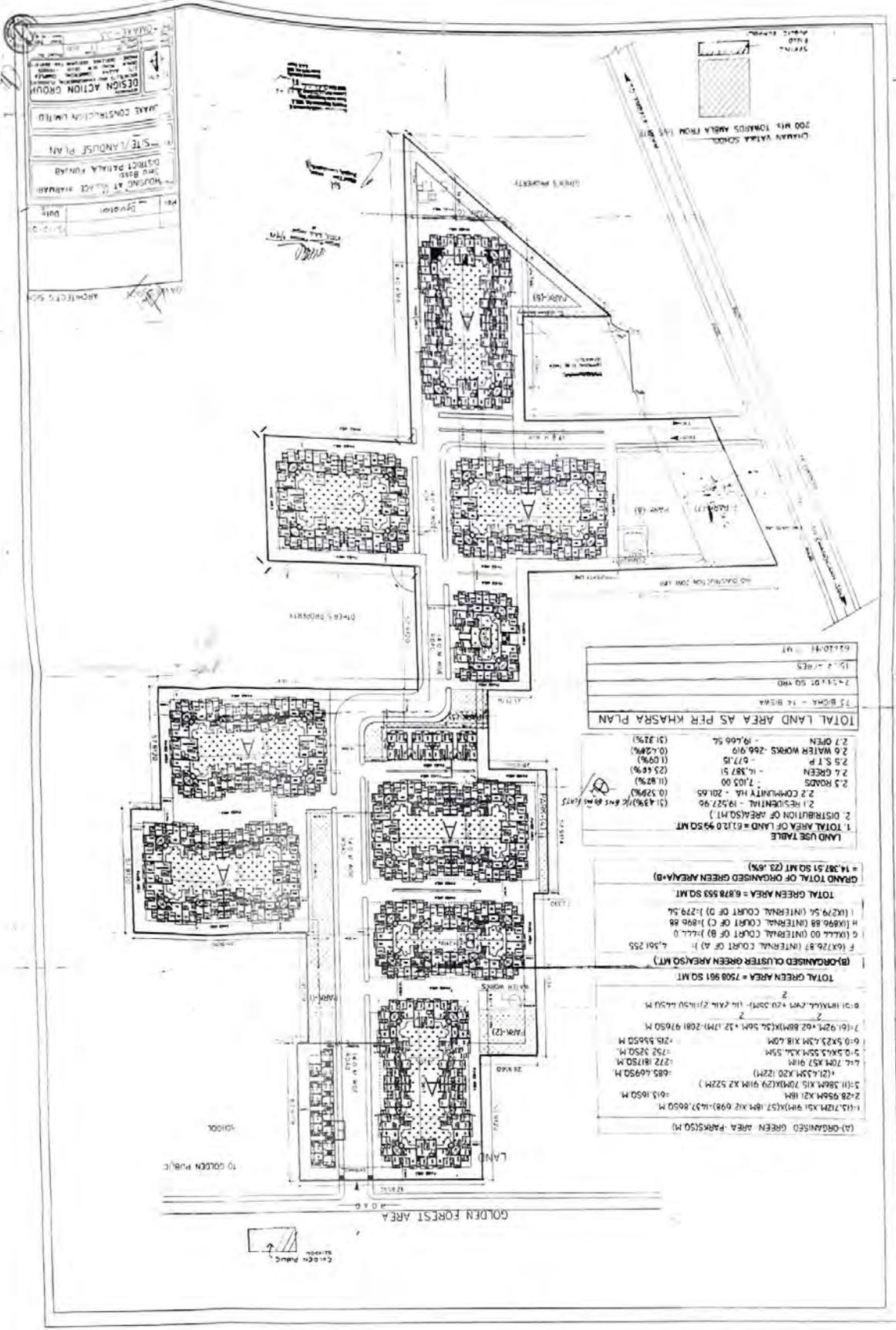
ਸਿਨਯ ਮਹਿਲਾ,
ਪੁੱਡੀ, ਪਿੰਡ ਮਾਲੀ
ਨੰ:ਪੁੱਡੀ-ਸੀ:ਆਰ:12006/379.
ਸਿਤੀ: 31-3-06
ਬਿਲਡਿੰਗ ਪਲੈਨ।

ਮੈਂ: ਆਪ ਜੀ ਦੇ ਚਿੱਠੀ ਦਾ ਪੱਤਰ ਨੰ: _____ ਸਿਤੀ _____
ਸ਼ਹਿਰੀ ਯੋਜਨਾਬੰਦੀ ਅਥਾਰਟੀ ਪੱਤਰ ਨੰ: _____
MAXE CONSTRUCTION LIMITED, (Private)
ਦੇ ਬਿਲਡਿੰਗ ਪਲੈਨ ਤੋਂ ਵਾਚ ਉਪਰੰਤ ਇਸ ਤੋਂ ਪੂਰਨ

ਪੂਰਨ ਵਿੱਚ ਵਾਪਿਸ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ। ਇਸ ਚਿੱਠੀ ਦੀ ਵਿੱਧੀ ਬਿਲਡਿੰਗ ਪਲੈਨ ਦੇ
ਪਿਛਲੇ ਪਾਸੇ ਪੋਸਟ ਕੀਤੇ ਪੁੱਡੀ ਨੰ ਤੇ ਆਪ ਜੀ ਦੀ ਸੂਚਨਾ ਅਤੇ ਅਗਲੀ ਕਾਰਵਾਈ ਨਈ
ਦਰਸਾ ਦਿੱਤੀ ਗਈ ਹੈ।

ਠੱਥੀ/ਉਪਰੋਕਤ ਅਨੁਸਾਰ।

ਸੀਨੀਅਰ ਆਰਕੀਟੈਕਟ।
31-3-06



TOTAL LAND AREA AS PER KHASRA PLAN

7.5 BOMA - 14 BOMA	7-551.05 SQ MTR
15.17 - TREES	61,120.41 SQ MT

LAND USE TABLE

1. TOTAL AREA OF LAND = 61,120.93 SQ MT
2. DISTRIBUTION OF AREA (SQ.MT.)
2.1 RESIDENTIAL - 19,527.96
2.2 COMMUNITY HA - 201.65
2.3 ROADS - 7,105.00
2.4 GREEN - 14,387.15
2.5 S.T.P - 677.15
2.6 WATER WORKS - 266.919
2.7 OPEN - 19,666.54
(31.37%)

(B) ORGANISED CLUSTER GREEN AREA (SQ MT)

F (6X726.87) (INTERNAL COURT OF A) - 4,361.255
G (6X466.88) (INTERNAL COURT OF B) - 1,444.0
H (6X996.88) (INTERNAL COURT OF C) - 1,896.88
I (6X279.54) (INTERNAL COURT OF D) - 1,279.54
TOTAL GREEN AREA = 8,978.553 SQ MT
GRAND TOTAL OF ORGANISED GREEN AREA (A+B) = 14,387.51 SQ MT (23.56%)

(A) ORGANISED GREEN AREA PARCELS (M)

1-115,172M X51.91M X157.18M X12.69M (698) - 14,37,865.9 M
2-228,956M X21.18M - 4,81,165.0 M
3-111,386M X15.70M X129.91M X2.522M - 485,469.50 M
4-121,433M X20.122M - 2,72,181.50 M
5-0.5X15.53M X14.55M - 752,325.0 M
6-0.5X23.43M X18.40M - 216,535.50 M
7-161,927M X2.88M X154.50M X12.17M - 208,197.650 M
8-11,181M X4.74M X20.35M - 14,474.21350 445.0 M

ABMS DESIGN ASSOCIATES**ARCHITECTS & ENGINEER'S****X****-**

I *Apurba Borah* (name of the Architect/Licensed Surveyor) having *License No. CA/2013/61618* had undertaken assignment of work as an Architect/Licensed Surveyor for the development of work at “Omaxe Greens” situated in Jharmari, Dist. SAS Nagar, Punjab - 140501.

I certify that after obtaining requisite Certificates/NOCs/Plans with respect to above project by the Developer, the construction of project “Omaxe Greens” situated in Jharmari, Dist. SAS Nagar, Punjab – 140501 was started on 25.05.2008.

Date: 30.05.2008

Place: New Delhi

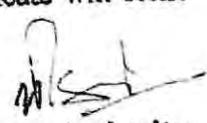
Apurba Borah
APURBA BORAH
Regd. Architect
CA/2013/61618

X

**GREATER MOHALI AREA DEVELOPMENT AUTHORITY
SAS NAGAR**

CERTIFICATE OF RENEWAL

Certified that License No.175/2006 dated 08.03.2006 issued to M/s OMAXE CONSTRUCTION, 7 Local Shopping Center, Kalkaji, New Delhi for setting up a colony namely OMAXE GREENS at village Jharmari, Tehsil Dera Bassi, Patiala on a land measuring 15.35 acres is hereby renewed from 08.03.2009 to 07.03.2010 subject to the conditions imposed in letter No. 350 dated 13.03.2009 over and above the conditions already imposed in the License. This Certificate will form part of the Original License.


**Competent Authority
Under P.A.P.A Act, 1995,
GMADA.**

ਗਰੇਟਰ ਮੁਹਾਲੀ ਡਿਵੈਲਪਮੈਂਟ ਅਥਾਰਟੀ, ਪੁੱਡਾ ਭਵਨ, ਸੈਕਟਰ 62, ਐੱਸ.ਏ. ਐੱਸ. ਨਗਰ।

ਸੇਵਾ ਵਿਖੇ

M/s OMAXE CONSTRUCTION,
7 LOCAL SHOPPING CENTER,
Kalkaji, New Delhi.

ਪੱਤਰ ਨੰ: ਸੀ.ਟੀ.ਪੀ./ਗਮਾਡਾ/09/ 350
ਮਿਤੀ 13.03.2009

ਵਿਸ਼ਾ: ਲਾਇਸੈਂਸ ਨੰ: 175/2006 ਦੀ ਰਿਨਿਯੂਵਲ ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧ ਵਿਚ।

ਲਾਇਸੈਂਸ ਨੰ: 175/2006 ਮਿਤੀ 08.03.2006 (ਓਮੈਕਸ ਗਰੀਨਜ) ਪਿੰਡ ਝਰਮੜੀ, ਡੇਰਾਬਸੀ, ਜਿਲ੍ਹਾ ਪਟਿਆਲਾ ਦੀ ਮਿਆਦ ਮਿਤੀ 08.03.2009 ਨੂੰ ਖਤਮ ਹੋਣ ਉਪਰੰਤ, ਆਪ ਵੱਲੋਂ ਰਿਨਿਯੂਵਲ ਲਈ ਪੇਸ਼ ਕੀਤੇ ਦਸਤਾਵੇਜ਼ਾਂ ਅਤੇ ਈ.ਡੀ.ਸੀ. ਸਬੰਧੀ ਦਿੱਤੀ ਅੰਡਰਟੇਕਿੰਗ ਦੇ ਆਧਾਰ ਤੇ ਲਾਇਸੈਂਸ ਨੰ: 175/2006 ਦੀ ਮਿਆਦ ਮਿਤੀ 7.3.2010 ਤਕ ਵਧਾਈ ਜਾਂਦੀ ਹੈ।

ਇਹ ਰਿਨਿਯੂਵਲ ਇਸ ਸਰਤ ਤੇ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਦਾਇਰ ਕੀਤੀ ਅਪੀਲ ਤੇ ਐਪੀਲੈਟ ਅਥਾਰਟੀ ਵੱਲੋਂ ਕੀਤੇ ਫੈਸਲੇ ਅਤੇ ਦਿੱਤੀ ਗਈ ਅੰਡਰਟੇਕਿੰਗ ਦੇ ਆਪ ਪਾਬੰਧ ਹੋਵੇਗੇ।

ਵਧੀਕ ਮੁਖ ਪ੍ਰਸ਼ਾਸਕ, ਗਮਾਡਾ, ਮੋਹਾਲੀ ਵੱਲੋਂ ਗਠਿਤ ਕੀਤੀ ਗਈ ਕਮੇਟੀ ਦੀ ਰਿਪੋਰਟ ਦੀ ਕਾਪੀ ਭੇਜ ਕੇ ਲਿੱਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਰਿਪੋਰਟ ਅਨੁਸਾਰ ਦੱਸੀਆਂ ਖਾਮੀਆਂ ਦੂਰ ਕਰਨ ਉਪਰੰਤ ਇਸ ਦਫਤਰ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਵੇਗਾ।

ਨੱਥੀ/ਅਸਲ ਲਾਇਸੈਂਸ

ਵਾ: ਸਮਰਥ ਅਧਿਕਾਰੀ
ਗਮਾਡਾ।

(See Rule 13)

LICENCE TO DEVELOP COLONY

This licence is granted under the Punjab Apartment and Property Regulation Act 1995 to M/s
M/ OMAXE CONSTRUCTION LIMITED having its headquarters at **NEW DELHI**

Tehsil, **NEW DELHI** Distt **NEW DELHI** for developing land as residential colony **OMAXE GREENS** at **VILL. JHARMARI** Tehsil **DERA BASSI** Distt **PATIALA**
 (GROUP HOUSING) (A. S.A : 15.35 ACRES) DRG. NO.: **OMAX/01/R-3 DATED: 24.01.06**

This licence is granted subject to the following conditions namely :-

- i) The design and specifications of the development works to be provided in the colony shall include
 - a) metalling of roads and paving of footpaths as per Public Works Department specifications
 - b) turfing and plantation of trees; and
 - c) street lighting
 - ii) The licensee shall enter into an agreement with the competent authority in Form APR IV within a period of thirty days of the grant of the licence.
 - iii) The promoter shall deposit with the Competent Authority service charges under section 32 of the Punjab Apartment and Property Regulation Act, 1995;
 - iv) In the layout plan of the colony, the land reserved roads, open spaces, schools, public and community building and other common uses shall not be less than **68.57 %** percent of the gross area of the land under the colony.
 - v) The licensee shall not contravene the provisions of any other law for the time being in force in the area where the colony is being developed;
 - vi) The promoter shall maintain a separate account in any Schedule Bank of sums taken by him from persons intending to take or who have taken by apartments or plots, as advance, towards the sale price or for any other purpose or deposit and shall disburse the money for meeting the cost development works, and shall on demand, in writing, by the competent authority, make full and true disclosure of all transactions in respect of that account;
 - vii) The licence is valid for a period of three years commencing from **08.03.2006** and ending with **07.03.2009** and licensee shall complete the development works within the period;
 - viii) The licensee shall comply with the provisions of the Punjab Apartment and Property Regulation Act, 1995 and the rules made thereunder.
 - ix) The promoter shall carry out and complete the development of the land in accordance with the provisions of the Urban Land (Ceiling and Regulation) Act, 1976 (Central Act 33 of 1976) and other laws for the time being in force
 - x) The road formation level will be got approved from the S.E. PUDA, Patiala before the start of work.
 - xi) Plinth level will be kept minimum 0.45 mtr. above the road formation level.
 - xii) Electrification will be carried out as per the design and specifications approved by the PSEB under their strict supervision.
 - xiii) The electric load/plan will be got approved from PSEB before execution of work at site.
 - xiv) All the work will be got carried out strictly as per PWD/PUDA/MOST specification.
 - xv) Whenever services like water supply, sewerage, storm water system is laid by M.C. in the periphery the promoter will provide the same/connect at his own cost.
 - xvi) All the material to be used will conform to BIS and shall be of specified ISI code with latest amendments.
 - xvii) Provision of solid waste disposal site to be made in-site the colony.
 - xviii) Booster system shall be provided for water supply and CI pipes class LA as per IS 1536:2001 will only be used.
 - xix) The minimum hydraulic head shall be as per local provisions and the same will be maintained at site.
 - xx) The size of main sewer water supply & storm pipes network will be as per design requirements and minimum dia in any case shall not be less than 8", 4" & 16" respectively.
- ~~CP No. Date of Issue~~ ~~CP No. Date of Issue~~ ~~CP No. Date of Issue~~
- xxi) Promoter will obtain final NOC from PPCB before the expiry of 08 months and thereafter from time to time alongwith Environmental clearance from the Govt. of India as per Notification dated 07.07.04 within 06 months of the issue of licence positively, failing which penal action against the promoter shall be initiated as per the provisions of PAPP Act, 1995 and other relevant laws.
 - xxii) Promoter will obtain final NOC/confirmed NOC from the PSEB within 90 days of the issue of the licence positively, failing which penal action under the relevant provisions of the law shall be initiated.

(...CONTINUED OVER LEAF...)

Dated: **14.03.2006**
 Place: **PATIALA**

[Signature]
 Competent Authority
 Under PAPP Act, 1995
 S.A.S. Organ of
 Competent Authority

- XXIII) The licence will be governed by the provisions of the water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 and rules made thereunder.
- XXIV) Zoning plans shall be submitted to Competent Authority within three months of the issue of licence.
- XXV) Promoter shall transfer free of cost the non-saleable open space like roads, parks, etc. (Not Schools & Community Centre etc.) in favour of Govt. through PUDA in case of the colony is situated outside the limits of M.C. and in favour of the appropriate Municipal Body, in case the colony is situated within such limits. This shall be done before the expiry of licence or issue of Completion Certificate, whichever is earlier. Such transfers shall be free from stamp duty. However, onus of maintaining the open spaces including parks and roads for a period of five years from the issue of Completion Certificate shall continue to remain with the promoter even after the transfer of non-saleable open spaces like roads, parks etc.
- XXVI) Promoter shall construct or get constructed at his own cost schools, hospitals, community centres and other community building on the land set apart for this purpose or transfer such land to the State Government at any time free of cost or on payment of actual cost of development of land, as may be decided by the State Govt. in which case the State Govt. be at liberty to transfer such land to any local authority or any person or institution on such terms and conditions as it may think fit.
- XXVII) Demarcation of layout in all the lines within two months of issue of licence and reconciled discrepancy, if any, before getting architectural control approved integrated zoning plans of commercial area, residential and other buildings shall be got approved from the Competent Authority within three months of the issue of the licence.
- XXVIII) Promoter will be bound to comply with the provisions of PAFR Act, 1995 and rules made thereunder and in strict compliance of directions of the Competent Authority communicated after the issue of licence.
- XXIX) Promoter will abide by the conditions of the NCC issued to be issued from the EPCC, PSEE, Forest and M.C. concern of Drainage Department in toto and violation of any conditions of the issue NCC will attract the penal action under the relevant provisions of PAFR Act, 1995 and other relevant laws.
- XXX) Promoter will ensure to provide non-saleable area 11.43% and non saleable area as 18.57% and out of open area 10% area will be used for plantation of trees as per approved layout plan.
- XXXI) Promoter will ensure to introduce Rain Water Reverse Fore Harvesting System for smooth flow of storm water.
- XXXII) Promoter will not undertake any development works below the HT/LT lines passing through the colony and shift the same at his own cost and no construction/development shall be allowed by the promoter below the HT/LT lines.
- XXXIII) Promoter will connect the storm water drainage and sewer of his colony to the nearest Municipal Council at his own cost as and when these services are laid by the Municipal Council.
- XXXIV) Promoter will make his own arrangements of independent water supply and install sewerage treatment plant and also ensure smooth supply of electricity and other requisite services of the colony at their own cost and such costs are included in their estimates and also ensure that no earth excavation will be allowed from the for construction of road.
- XXXV) Promoter will comply with the conditions in toto imposed by the Govt. order No.18/88/2005-HG: 8948 dated 16.09.05 and 429CTP(Pb)/SP432 dated 25.01.06 with regard to permission granted in respect of change of land use :
(i) Promoter can use area under different use as per relevant guidelines of PUDA. If the promoter wants to utilise more areas under group housing/commercial, he should put separate application for that clearly mentioning the use under different use (ii) To leave no construction zone of 30 mtrs. along scheduled road. (iii) Conversion of uses of commercial/residential land use if any levied by the Govt. or any other agency at any other agency at any time shall be borne by promoter.
- XXXVI) Building plans will be approved by the concerned E.O., PUDA, Patiala as per bye-laws applicable i.e. PUDA bye-laws for colonies located outside P.C. limits & M.C. bye-laws for colonies located within M.C. limits.
- XXXVII) Promoter will not undertake any sort of development/construction on the Forest Land area of 0.0215 hectre unless NCCs obtained from the ministry of Environment & Forest, Govt. of Punjab within 45 days after the issue of licence, otherwise the Licence issued to the promoter will stand cancelled.
- XXXVIII) Separate licence will be taken for the commercial pocket of the promoter falling outside this colony.
- XXXIX) Promoter will be bound to get 57.78 feet wide Rasta on scheduled road.

Signature
Competent Authority
Under PAFR Act 1995
COMPETENT AUTHORITY

DATED : 08.03.06
MOHALI : MOHALI

171
No. 21-408/2007-IA.III
Government of India
Ministry of Environment & Forests

26

Paryavaran Bhawan,
CGO Complex, Lodi Road,
New Delhi - 110 003.

Dated: 8th May, 2008

To
M/s. Omaxe Ltd.,
7, Local Shopping Centre,
Kalkaji,
New Delhi - 110 019.

Subject: Construction of residential colony "Omaxe Greens" at village Jharmari, Tehsil-Derabassi, Mohali, Punjab by M/s. Omaxe Ltd. - Environmental Clearance - Reg.

Dear Sirs,

This has reference to your application No: NIL, dated NIL and subsequent letters dated 20.12.2007, 08.02.2008, 17.03.2008 and 31.03.2008 seeking prior Environmental Clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Questionnaire, EIA, EMP and the additional clarifications furnished in response to the observations of the Expert Appraisal Committee constituted by the competent authority in its meetings held on 29th - 30th October 2007, 10th - 11th January 2008, 13th - 14th March, 2008 and 3rd - 5th April, 2008 and awarded "Silver" grading to the project.

2. It is interalia, noted that the project involves the construction of a residential colony on a plot area of 62,120.99 sq.m. The total built up area proposed is 97,456.96 sq.m. (will have 660 Units/apartments - 3 BR - 450, 2 BR - 150 and EWS - 60). The total water requirement proposed is 526 KLD (fresh water - 297 KLD). The capacity of STP proposed is 400 KLD. Treated waste water will be used for flushing of toilets - 148 KLD, horticulture - 81 KLD and balance - 171 KLD will be used for irrigation of surrounding fields. Total solid waste generation will be 1320 Kg/day (biodegradable - 660 Kg/day, non biodegradable - 396 kg/day and inert waste 264 kg/day). The total power requirement proposed is 4750 KW. The total parking spaces proposed are for 1291 cars (Basement - 472, covered parking - 558 and open - 261). The total cost of the project is Rs. 71.165 Crores.

3. The Expert Committee after due considerations of the relevant documents submitted by the project proponent and additional

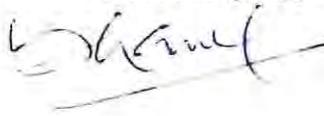


clarifications furnished in response to its observations have accorded environmental clearance as per the provisions of Environmental Impact Assessment Notification - 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

PART A - SPECIFIC CONDITIONS

I. Construction Phase

- (i) "Consent for Establishment" shall be obtained from Punjab Pollution Control Board under Air and Water Act and a copy shall be submitted to the Ministry before start of any construction work at the site.
- (ii) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
- (iii) A First Aid Room will be provided in the project both during construction and operation of the project.
- (iv) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- (v) All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.
- (vi) Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- (vii) Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- (viii) Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water.
- (ix) Any hazardous waste generated during construction phase, should be disposed off as per applicable rules and norms with necessary approvals of the Punjab Pollution Control Board.

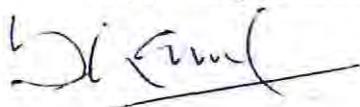


- (x) The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.
- (xi) The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.
- (xii) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- (xiii) Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/PPCB.
- (xiv) Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003. (The above condition is applicable only if the project site is located within the 100 Km of Thermal Power Stations).
- (xv) Ready mixed concrete must be used in building construction.
- (xvi) Storm water control and its re-use as per CGWB and BIS standards for various applications.
- (xvii) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
- (xviii) Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project.
- (xix) Separation of grey and black water should be done by the use of dual plumbing line for separation of grey and black water.
- (xx) Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.

- (xxi) Use of glass may be reduced by upto 40% to reduce the electricity consumption and load on airconditioning. If necessary, use high quality double glass with special reflective coating in windows.
- (xxii) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.
- (xxiii) Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all airconditioned spaces while it is aspirational for non-airconditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
- (xxiv) The approval of the competent authority shall be obtained for structural safety of the buildings due to earthquake, adequacy of fire fighting equipments, etc. as per National Building Code including protection measures from lightening etc.
- (xxv) Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.
- (xxvi) Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.

II. Operation Phase

- i) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. Treated affluent emanating from STP shall be recycled/reused to the maximum extent possible. Treatment of 100% grey water by decentralised treatment should be done. Discharge of unused treated affluent shall conform to the norms and standards of the Punjab Pollution Control Board. Necessary measures should be made to mitigate the odour problem from STP.
- ii) The solid waste generated should be properly collected and segregated. Wet garbage should be composted and dry / inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.



- iii) Diesel power generating sets proposed as source of back up power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Punjab Pollution Control Board.
- iv) Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
- v) The green belt of the adequate width and density preferably with local species along the periphery of the plot shall be raised so as to provide protection against particulates and noise.
- vi) Weep holes in the compound walls shall be provided to ensure natural drainage of rain water in the catchment area during the monsoon period.
- vii) Rain water harvesting for roof run- off and surface run- off, as plan submitted should be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The borewell for rainwater recharging should be kept at least 5 mts. above the highest ground water table.
- viii) The ground water level and its quality should be monitored regularly in consultation with Central Ground Water Authority.
- ix) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- x) A Report on the energy conservation measures confirming to energy conservation norms finalise by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submit to the Ministry in three months time.
- xi) Energy conservation measures like installation of CFLs/TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid



mercury contamination. Use of solar panels may be done to the extent possible.

- xii) Adequate measures should be taken to prevent odour problem from solid waste processing plant and STP.
- xiii) The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.

PART - B. GENERAL CONDITIONS

- i) The environmental safeguards contained in the EIA Report should be implemented in letter and spirit.
- ii) Provision should be made for supply of kerosene or cooking gas and pressure cooker to the labourers during construction phase.
- iii) Six monthly monitoring reports should be submitted to the Ministry and it's Regional Office, Chandigarh.

4. Officials from the Regional Office of MOEF, Chandigarh who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents / data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF should be forwarded to the CCF, Regional office of MOEF, Chandigarh.

5. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.

6. The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

7. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.

8. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.



9. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.

10. Any appeal against this Environmental Clearance shall lie with the National Environment Appellate Authority, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.


(Bharat Bhushan)
Director (IA)
08.05.2008

Copy to:

1. The Secretary, Department of Environment, Government of Punjab, Secretariat, Chandigarh.
2. The Member Secretary, Punjab Pollution Control Board, Zonal Office, Patiala, Punjab.
3. The CCF, Regional Office, Ministry of Environment & Forests(NZ), Bays No.24-25, Sector 31-A, Dakshin Marg, Chandigarh - 160 030.
4. IA - Division, Monitoring Cell, MOEF, New Delhi - 110003.
5. Guard file.


(Bharat Bhushan)
Director (IA)



स्वच्छ सुरक्षित जल - सुन्दर खुशहाल कल

CONSERVE WATER - SAVE LIFE

भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन मंत्रालय

Government of India
Central Ground Water Authority
Ministry of Water Resources

Member Secretary

CGWA/IND/Proj/2008-457

No.21-4/(143)/NWR/CGWA/2008- 1214

Dated:-

To

M/s Omaxe Ltd.
7, Local Shopping Complex
Kalkaji, New Delhi-110019

21.5.2008

X

Sub: - NOC for ground water withdrawal in respect of M/s Omaxe Ltd. for their infrastructure project Omaxe Green (Group Housing Project), at Village Jharmari, Block Dera Bassi, District S. A. S. Nagar, Punjab -reg.

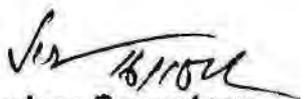
Sir,

Kindly refer to your letter No. OL/DIR/CGWA/2008-8 dated 25-3-2008 on the above-cited subject. Based on recommendations of Regional Director, CGWB, North Western Region, Chandigarh vide their office letter No. 4(172)A-PB/Omaxe/NWR/S&I/08-1187 dated 9-5-2008 and further deliberations on the subject, the NOC of Central Ground Water Authority for ground water withdrawal is hereby accorded to **M/s Omaxe Ltd., for their infrastructure project Omaxe Green (Group Housing Project), at Village Jharmari, Block Dera Bassi, District S. A. S. Nagar, Punjab.** The NOC is, however subject to the following conditions: -

1. The firm may abstract **550 m³/day** of ground water through one proposed tubewell only. No new/additional ground water abstraction structures to be constructed for this purpose without prior approval of the CGWA.
2. The ground water shall not be used for construction purpose at any stage.
3. The tubewell to be fitted with water meter by the industry at its own cost and monitoring of ground water abstraction to be undertaken accordingly on regular basis, at least once in a month. The ground water quality to be monitored twice in a year during pre-monsoon and post-monsoon periods.
4. **M/s Omaxe Ltd.,** shall in consultation with the Regional Director, Central Ground Water Board, North Western Region, Chandigarh implement ground water recharge measures to the tune of 22178 m³/year for augmenting the ground water resources of the area. The completion of the artificial recharge structures may be done within six months period from the date of issuance of this letter.

- 179
- 34
5. The photographs of the ~~re~~ structures after completion of the same are to be furnished immediately to the Regional Director, Central Ground Water Board, North Western Region, Chandigarh for verification and under intimation to this office.
 6. The firm at its own cost shall install piezometers at suitable locations and execute ground water regime monitoring programme in and around the project area on regular basis to keep a close watch on water level trends for taking suitable measures to keep water level under controlled conditions, in consultation with the Central Ground Water Board, North Western Region, Chandigarh.
 7. The ground water monitoring data in respect of S. No. 3 & 6 to be submitted to Central Ground Water Board, North Western Region, Chandigarh on regular basis at least once in a year.
 8. The firm shall ensure proper recycling and reuse of wastewater after adequate treatment.
 9. Action taken report in respect of S. No. 1 to 8 may be submitted to CGWA within one-year period.
 10. The permission is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 9.
 11. This approval is valid for two years from date of issuance of this letter. Upon review of status of compliance of the above conditions after two years, decision for revalidation of approval will be conveyed accordingly.

Yours faithfully


Member Secretary

Copy for information to:

1. The Environmental Engineer (ZP-1), Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala, Punjab.
2. The Regional Director, CGWB, North Western Region, Chandigarh. This has reference to your letter No. 4(172) A-PB/Omaxe/NWR/S&I/08-1187 dated 9-5-2008.
3. The TS to Chairman, CGWB, NH-IV, Faridabad.


Member Secretary

Non Judicial


**Indian-Non Judicial Stamp
Haryana Government**


Date : 06/04/2024

Certificate No. A0F2024D10

Stamp Duty Paid : ₹ 101
(Rs. Only)

GRN No. 115212613

Penalty : ₹ 0
(Rs. Zero Only)
Seller / First Party Detail

Name: Ms omaxe ltd

H.No/Floor : Na

Sector/Ward : Na

LandMark : Na

City/Village : Jharmari

District : Sas nagar mohali

State : Punjab

Phone: 90*****14


Buyer / Second Party Detail

Name : Jora singh

H.No/Floor : Na

Sector/Ward : Na

LandMark : Na

City/Village : Jharmari

District : Sas nagar mohali

State : Punjab

Phone : 90*****44

Purpose : NON JUDICIAL STAMP

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किरायानामा भूमि

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अस्टाम्प मालयति 101/-रु0

मैसर्ज Omaxe Ltd, Project Omaxe Greens Village Jharmari Tehsil Derabasi, S.A.S Nagar(Mohali) Punjab Regi Office India Trade Tower First Floor, Chd Siswan Road, New Chandigarh-प्रथमपक्ष किरायेदार व

मैं कि जोरा सिंह पुत्र बावा सिंह पुत्र नगीना सिंह निवासी झरमडी तहसील डेराबस्सी जिला एस.ए.एस. नगर(मोहाली) पंजाब का रहने वाला हूँ:-दोयमपक्ष भूमि मालिक ॥

जो कि भूमि वाका मौजा झरमडी हदबस्त नम्बर 159 तहसील व जिला अम्बाला । में स्थित खेवट नम्बर 67 खतौनी नम्बर 264 में स्थित खसरा नम्बर 983(4-0) व खेवट नम्बर 40 खतौनी नम्बर 191/1 में स्थित खसरा नम्बर 980(4-12) व खतौनी नम्बर 191/2 में स्थित खसरा नम्बर 981(4-0), 982(2-0) में बतौर हिस्सेदार रकबा तादादी 7 बिघा 10 बिश्वा का मालिक व काबिज जमाबन्दी साल 2017-2018 के द्वारा दोयमपक्ष भूमि मालिक है । प्रथमपक्ष किरायेदार ने दोयमपक्ष भूमि मालिक से उक्त भूमि को अवधि दो साल यानि दिनांक 05/04/2024 से आगे दिनांक 04/04/2026 तक किराया पर लिया है और दोनो ही पक्षों की आपसी सहमति वा रजामन्दी से निम्नलिखित शर्तें तय पाई गई हैं जिन पर दोनों पक्ष वा उनके वारसान भी पाबन्द रहेंगे :-

1- यह कि प्रथमपक्ष किरायेदार ने दोयमपक्ष भूमि मालिक को उक्त किराया भूमि का दो साल का किराया राशि-2,00,000/-रुप्यें बजरिया चैक नम्बर 400754 दिनांक 04/04/2024 IDBI बैंक द्वारा भूमि मालिक के हक में जारी है ।

2-यह कि प्रथमपक्ष किरायेदार द्वारा उक्त भूमि को(Karnal Technology) के लिये ली गई है । जिसमें सफेदा/सफेदा के पेड लगाये जायेगे । जिसमें एस.टी.पी. का ट्रीट किया हुआ पानी डाला जायेगा और जरूरत के अनुसार ही पेडों में पानी दिया जायेगा ।

3- यह कि उक्त भूमि में लगे सफेदों/पेडों के तैयार होने पर उनकी कटवाई करवाने का अधिकार दोयमपक्ष भूमि मालिक को होगा । जिसमें हर प्रकार का मुनाफा भूमि मालिक का होगा ।

4- यह कि प्रथमपक्ष किरायेदार उक्त भूमि को किसी अन्य को आगे सबलैट नहीं करेगा ।

प्रथमपक्ष किरायेदार

दोयमपक्ष मालिक भूमि

-2-

- 5- यह कि उक्त किराया भूमि में प्रथमपक्ष किरायेदार सब बिजली-पानी, खाद, सफेदों की देखभाल आदि का खर्चा कम्पनी द्वारा अदा किया जायेगा । जिसमें हर प्रकार के बिलों की अदायगी कम्पनी द्वारा किया जायेगा ।
- 6- यह कि प्रथमपक्ष किरायेदार उक्त भूमि में इसके ईलावा कोई भी गैर कानूनी कार्य नहीं करेगा यदि करेगा तो अपने लाभ वा हानि की खुद जिम्मेवार होगा ।
- 7- यह कि असल किरायानामा दोयमपक्ष मालिक के पास रहेगा तथा इसकी नकल प्रथमपक्ष के पास रहेगी ।
- 8- यह कि उक्त किराया भूमि में सफेदों/पेडों की सुरक्षा करने के लिये आवश्यकता अनुसार उक्त भूमि की बाढबंदी लोहे की तारों द्वारा कम्पनी द्वारा कि जायेगी ।
- 9- यह कि उक्त प्रथमपक्ष विक्रेता उक्त किरायानामा की मियाद खत्म होने के बाद उक्त भूमि का मौका का कब्जा, जिस हालत में है, वैसे ही दोयमपक्ष मालिक को देने का पाबन्द होगा ।
- 10- यह कि यदि अवधि एक साल बाद भी प्रथमपक्ष किरायेदार उक्त भूमि को किराया पर रखना चाहेगा तो दोयमपक्ष भूमि मालिक की सहमति से रख सकेगा और इस सूरत मे किराया के हिसाब से पद्रह प्रतिशत की बढौतरी होगी और बढौतरी किराया के साथ नया किरायानामा लिखा जायेगा ।
- 11- यह कि इस किरायानामा जायदाद वा उसकी उक्त शर्तों पर दोनों पक्ष वा उनके वारसान भी पाबन्द रहेंगे ।

अतः यह किरायानामा भूमि लिखवा दिया गया है कि प्रमाण रहे और समय पर काम आवे
लेख तिथि:-05/04/2024 स्थान:-अम्बाला शहर ॥

अः Shudalhal (Tom Joseph) **Omaxe Ltd.**
Authorised Signatory

मैसर्ज Omaxe Ltd, Project Omaxe Greens Village Jharmari Tehsil Derabasi, S.A.S Nagar(Mohali) Punjab Regi Office India Trade Tower First Floor, Chd Siswan Road, New Chandigarh-प्रथमपक्ष किरायेदार

गवाह Lakhvir Singh
V.P.O - Jharmari Teh. Dora Bassi
Distt. Mohali,

अः जोरा सिंह
जोरा सिंह-भूमि मालिक दोयमपक्ष
आधार-6418 1917 8210

गवाह:-----

Rajam Singh.

Omaxe New Chandigarh Developers Pvt. Ltd.

Corporate Office : 10 LSC, Kalkaji, New Delhi – 110 019

Tel.: 011-41896680, 81,82,83 Fax : 41896653

(Formerly M/s Omaxe Chandigarh Extension Developers Private Limited)

CED/Mullanpur/2024/71

9th April, 2024

The Secretary
Punjab Water Regulation And Development Authority
SCO 149-152, Sector 17-C
Chandigarh - 160017



Sub.: Development of Mega Integrated Residential Township being developed at New Chandigarh by Omaxe New Chandigarh Developers Pvt. Ltd, in the Master Plan area of Mullanpur (now New Chandigarh) Tehsil Kharar, Distt. SAS Nagar for an area of 751.772 acre

■ **Refund of the already submitted Fees as per the old norms**

Ref. Our letter No. MUL/23/Nov/17/117 dtd. 20.11.2023 & Punjab Government Gazette Notification No. 75340/PWRDA-PWRD0GENL/37/2021-PWRDA-BR/418 dtd. 27th January, 2023

Dear Sir,

This is in continuation to our above referred letter vide which we have requested to refund the security already deposited with you for the above mentioned project for abstraction of ground water for the use of drinking purposes only.

Further to this your kind attention is invited to the Punjab Government Gazette Notification No. 75340/PWRDA-PWRD0GENL/37/2021-PWRDA-BR/418 dtd. 27th January, 2023 by PUNJAB WATER REGULATION AND DEVELOPMENT AUTHORITY (refer chapter 3 point No.3.1 PERMISSION AND EXEMPTIONS). This clearly exempts NOC for drawing ground water for drinking and domestic use.

In light of the above said Gazette notification you are requested to kindly refund the security already deposited with the Board for abstraction of ground water for use of drinking and domestic use only as per the details given below:

We have submitted the total amount of Rs,88,01,360/- against application fees of Rs.1.00 lakh, registration fees of Rs.2.50 lakhs and advance security for Rs.84,51,360/- vide UTR Ref. No.YESB22118663761 (Yes Bank) dtd. 30.07.2022,

You are once again requested to kindly refund the security deposited as detailed above to our following bank account:

Bank : IDBI Bank
A/C No. : 06321020000015561
IFS Code : IBKL0000632

Thanking you,

Yours faithfully,
for Omaxe New Chandigarh Developers Pvt. Ltd.

ofc 
Authorized Signatory

Encl.: Copy of Punjab Government Gazette Notification dtd. 27th January, 2023

Regd. Office: 10, LOCAL SHOPPING CENTRE, KALKAJI, NEW DELHI -110 019



Punjab Government Gazette

EXTRAORDINARY

Published by Authority

CHANDIGARH, FRIDAY, JANUARY 27, 2023 (MAGHA 7, 1944 SAKA)

GOVERNMENT OF PUNJAB

PUNJAB WATER REGULATION AND DEVELOPMNET AUTHORITY

NOTIFICATION

The 27th January, 2023

No. 75340/PWRDA-PWRD0GENL/37/2021-PWRDA-BR/418.-

Whereas, the Draft Directions, titled the 'Punjab Guidelines for Ground Water Extraction and Conservation 2020,' issued by the Authority were published on the websites www.irrigation.punjab.gov.in and www.punjab.gov.in and were thus made available to the public on the said websites.

And whereas, a notice was issued in accordance with the provisions of the sub-section 3 of Section 15 of the Punjab Water Resources (Management and Regulation) Act, 2020 in the newspapers, namely *The Tribune, Ajit* and *Jag Bani* on the 13th of November, 2020 inviting objections from all persons, likely to be affected, by 18th of December, 2020.

And whereas, the objections received have been considered by the Authority.

And whereas, the Government has approved the Groundwater Charges contained in these Directions under Section 17 (5) of the Punjab Water Resources (Management and Regulation) Act, 2020.

Now, therefore, in exercise of powers conferred under Section 15 (2) of the Punjab Water Resources (Management and Regulation) Act, 2020 and all other powers enabling it in this behalf, the Punjab Water Regulation and Development Authority hereby issues the following Directions:

CHAPTER 1

1.1 SHORT TITLE, COMMENCEMENT AND EXTENT

- A. These Directions may be called the "Punjab Groundwater Extraction and Conservation Directions, 2023".
- B. These shall come into force from the first day of the month subsequent to the publication of the Directions.
- C. These shall extend to the whole of the State of Punjab.

1.2 DEFINITIONS

In these Directions, unless the context otherwise requires, -

- a) 'Act' means the Punjab Water Resources (Management and Regulation) Act, 2020;
- b) 'Agriculture' means agriculture and allied activities that are connected with agriculture such as agro-forestry, animal husbandry, dairy, poultry, fisheries, floriculture, nurseries, horticulture, poly-house and green-house cultivation, and such other activities as may be notified or specified by the Government;
- c) 'Annexure' means an Annexure appended to the Directions
- d) 'Applicant' means a person who makes an application to the Authority under the Directions;
- e) 'Directions' means the Punjab Groundwater Extraction and Conservation Directions, 2023;
- f) 'Extraction' with respect to groundwater shall mean to include the abstraction, drawing out, conveyance or transportation of groundwater through any means or equipment from below the surface of the ground to the surface or further to any place whether on the surface of the ground or otherwise, and shall include the drawing out of groundwater from a natural spring or artesian well. Extraction shall also include dewatering of sub-soil water that emerges onto the surface or onto dug contours involved in mining and infrastructure projects etc. It is clarified that an activity shall be considered to be Extraction even when it is not aided or supported by an energy source.
- g) 'Extraction Structure' means any structure which can be used in relation to the extraction of groundwater by any method or technology, and known by any nomenclature such as open well, dug well, bore well, dug-cum-bore well, tube well, step well, filter point, collector well, artesian well, spring, infiltration gallery, including any machinery, equipment and instruments used for the extraction of groundwater, as well as any combination or variation of such structures;
- h) 'Groundwater Charges' means all such charges as fixed by the Authority with the approval of the Government under Section 17(5) of the Act that relate to the extraction of groundwater or any activity connected therewith. Such Groundwater Charges, known by any nomenclature, shall include but shall not be limited to the following:
 - I. 'Groundwater Extraction Charges' being the charges levied on extraction of groundwater;

- B. A user will claim Water Conservation Credits only after approval of the Water Conservation Scheme by the Authority.
- C. Water Conservation Credits will be granted either from the date he has submitted the proposal complete in all respects to the Authority or from the date it starts conserving water whichever is later.
- D. The Conservation Credits earned by a User will be allotted to the User once a year and the time of such allotment shall depend on the nature of the conservation measures in the Scheme, the date of commencement of the Scheme and other relevant factors as may be determined by the Authority. After the Water Conservation Credits are claimed by the unit each year and approved by the Authority, the approved Water Conservation Credits will be credited over subsequent billing cycles.

Provided that the Water Conservation Credits in any billing cycle to be credited to the unit will not be more than the Groundwater Extraction Charges payable in that Billing Cycle.

Provided further that the maximum limit of the Conservation Credits which can be earned annually by a User shall be subject to the upper limit as mentioned in Table 4.3 of the Directions.

- E. The Authority may authorise a Person as a Conservation Appraiser to monitor, appraise and evaluate the execution, implementation, operation and maintenance etc. of any Water Conservation Schemes approved, to be approved or considered by it, including the schemes of rain water harvesting and waste water treatment and its use to reduce groundwater extraction. A User shall earn Water-Conservation Credits only after the concerned Conservation Appraiser submits to the Authority its assessment about the details of the volume of water conserved by the User as per the conditions, standards and parameters laid down in the Scheme and approved by the Authority. Till such assessment is approved by the Authority or by the Conservation Appraiser (if so authorised), the User shall continue to make payment of the entire Groundwater Extraction Charges at the applicable rates without claiming any rebate for conservation.

Non-Compliance of conditions contained in the approval of the Scheme may make the User liable for payment of Non-Compliance Charges.

- F. When a Water Conservation Scheme is implemented by a User outside its Unit then such scheme may be implemented in any Assessment Area (Block) which has the similar status (i.e. Orange, Yellow or Green) as the Assessment Area (Block) where the Unit is located. In case, the User chooses to implement the Scheme in another Assessment Area (Block) of different status then the User may locate its water conservation scheme as follows: -

A Unit located in an Orange or Yellow status Assessment Area (Block) may conserve water in any Assessment Area (Block) other than a Green status Assessment Area (Block), and a Unit located in a Green status Assessment Area (Block) may conserve water in any Assessment Area (Block) in the State.

Explanation 1: The water conservation rebate ceiling for a Unit shall be determined by the location of the Unit and not by the location of the Water Conservation Scheme.

Explanation 2: A contiguous Unit located in more than one Assessment Area (Block) shall be treated as located entirely in that Block which has the highest stage of groundwater development, and shall pay groundwater charges and may also claim water conservation credits as per the rates and norms defined for such Assessment Area (Block).

- G. A User must obtain approval of the Authority for any water conservation scheme that it intends to implement. A User that undertakes water conservation of its own accord without obtaining the approval of the Authority will not be entitled for any water conservation credits for such an activity.

2.4 PRIVATE WATER CONSERVATION SCHEMES PUBLISHED BY AUTHORITY

The Authority may also publish Private Water Conservation Schemes from time to time which may be implemented by a User or by a group of Users to avail Water-Conservation Credits. A User seeking to implement such a Published Scheme shall submit a specific proposal to the Authority with all required information and data. Such User shall obtain approval of the scheme from the Authority and implement the Scheme to the satisfaction of the Authority. Thereafter Water-Conservation Credits will be credited to the User in accordance with the approval and the standards and parameters of the Published Scheme.

2.5 PRIVATE WATER CONSERVATION SCHEMES IMPLEMENTED COLLECTIVELY BY A GROUP OF USERS

- A. Application may be submitted under Section 2.4 by a group comprising not less than five Users, which may collectively implement water conservation schemes outside their Units through an Association or a Special Purpose Vehicle (such SPV being a society, firm, company or association of persons etc.) jointly funded and managed by such group. In case of any change in members of the SPV/Association, intimation regarding the same shall be given within 15 days of the date of such change to the Authority and in case revised/new Permission is required, the same shall be applied for.
- B. Alternatively, such group of Users may outsource their Water Conservation Schemes to a service provider or organisation of their choice to implement the water conservation measures on their behalf.
- C. Approval of such Collective Water Conservation Schemes shall be obtained from the Authority, and the Authority shall be informed about the person(s) authorised to report the volume of water conserved and the apportionment of such conserved volume of water amongst the Units concerned.
- D. The water conservation activities undertaken by such group of Users shall be reported by a person duly authorised by such group to the Authority or to the Conservation Appraiser designated by the Authority.
- E. The water conservation credits shall be given to each User in the group as per the apportionment approved by the Authority. The Authority shall not be liable for any disagreements or disputes regarding the apportionment of water conservation credits amongst the Users.

2.6 PUBLIC WATER CONSERVATION SCHEMES BY GOVERNMENT OR ENTITY

- A. A Department or an Agency of Government or an Entity may design and implement a Public Water Conservation Scheme with the approval of the Authority.
- B. The Authority may direct a Department or Agency of the Government to implement a Public Water Conservation Scheme.
- C. Public Water Conservation Schemes prepared and to be implemented by the Departments or an Agency of Government or an Entity with the approval of the Authority may be funded by a User or a group of Users (as defined in 2.5 A) for execution and periodic maintenance.
- D. The Water Conservation Credits for such schemes as defined in Section 2.6 C shall be given as per the procedures laid down in the Directions.

2.7 RAIN WATER HARVESTING

If a User intends to implement or has implemented a rainwater harvesting scheme in a Unit, then such User may submit the requisite details of such rainwater harvesting scheme to the Authority for its approval. In the event that the Authority approves such rainwater harvesting scheme, the User shall be eligible for water-conservation credits as per the conditions of the approval.

Note 1: A User shall ensure that it obtains prior approval of the Competent Authority as required under the law for its Rain Water Harvesting Scheme.

2.8 REUSE OF TREATED WASTE WATER

- A. A User shall be responsible for ensuring the treatment of waste water as per the standards and requirements set by the concerned competent authority including the State Pollution Control Board. In the event that such treatment facilities or operations lead to the untreated or treated waste water (not complying with irrigation quality or standards as defined by the concerned Competent Authority) being collected in a water body or being used for irrigating a plantation, field or ground, then such measures shall not be considered for the purposes of a water conservation scheme by the Authority. Accordingly, a User shall not claim any water conservation credits for undertaking such measures.
- B. However, if as a result of implementing waste water treatment measures, the Unit is able to ensure that all the waste water discharged by it meets the specifications and standards set for irrigation-quality water (or higher standards such as drinking-quality water) by the concerned competent authority, then if any such treated waste water is reused for irrigation or other purposes conducive to the conservation of water then, such volume of reused waste water may be considered by the Authority for conservation credits, while approving such a water conservation scheme submitted by such User.
- C. Under special circumstances, a User who treats the waste water to standards pertaining to discharge into inland surface water and releases such treated water into a Surface water body, if so permitted by

the competent Authority, may be considered for being given partial water credits up to 50% of volume so treated and discharged.

2.9 IMPACT ASSESSMENT STUDIES BY THE AUTHORITY

- A. In order to ensure sustainable ground water management and for designing and carrying out of effective Water Conservation Schemes, Impact Assessment studies are required.
- B. As the impact of groundwater withdrawal depends on the cumulative abstraction by various users in surrounding areas, the Impact Assessment Studies of individual units, may not reveal the impact of groundwater withdrawal on hydrogeological conditions of the aquifers and may not yield actionable results for preparation of accurate and beneficial Water Management Plans.
- C. Therefore, the Authority shall carry out Impact Assessment Studies. Priority will be given to study the over-exploited areas to get a meaningful picture of impact on the hydrogeological regime.

2.10 WATER CONSERVATION MEASURES APPROVED BY CGWA PRIOR TO THE DIRECTIONS

If a User has already implemented a water conservation scheme prior to the commencement of the Directions with the approval of Central Ground Water Authority (CGWA), and applies for approval of such water conservation scheme, the Authority may while approving such scheme provide water conservation credits as determined by the Authority to such User either from the date of commencement of the Directions or such later date as determined by the Authority; provided that the NOC given by CGWA to such User was valid on the date of submission of the scheme to the Authority.

CHAPTER 3

PERMISSION FOR GROUNDWATER EXTRACTION

3.1 PERMISSION AND EXEMPTIONS

No User shall extract groundwater or conduct any activity connected therewith without obtaining Permission of the Authority except for the following cases:

- i. for Drinking and Domestic usage;

Explanation: A Unit shall be exempted under this clause only if the groundwater is utilized exclusively for Drinking and Domestic use.

- ii. for exclusive usage in Agriculture;
- iii. for use in a place of worship;
- iv. for a drinking and domestic Water Supply Scheme of Government;
- v. for use by an Establishment of the Military or of the Central Paramilitary Forces;
- vi. an Urban Local Body, Panchayati Raj Institution, Cantonment Board, Improvement Trust or Area Development Authority; and
- vii. a Unit extracting not more than 300 cubic metres of groundwater per month.

3.2 APPLICATION FOR PERMISSION

An Application for Permission to extract groundwater shall be submitted to the Authority in the required format within the time stipulated, complete in all aspects, along with required documents, Application fees, Charges and Security Deposit etc. For details see the Authority's Website: www.pwrda.org.

3.3 TIME PERIOD FOR EXISTING UNITS TO APPLY FOR PERMISSION

A User with an existing Unit shall apply to the Authority for Permission within the time period mentioned below from the date of commencement of the Directions.

Table 3.1: Time Period for existing Units to apply for Permission from date of commencement of Directions

	Volume of groundwater for which Permission is sought	Time Period
1	>15,000 cubic metres per month	Three Months
2	>1,500 to 15,000 cubic metres per month	Six Months
3	>300 to 1,500 cubic metres per month	Nine Months

CO - AIR & WATER

X

	ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਮਿਲਟਰੀ ਰੋਡ-1, ਚਾਂਡੀਗੜ੍ਹ ਡਿਵੀਜ਼ਨ, ਨਗਰਾ ਚੌਕ, ਪਟਿਆਲਾ
ਫੋਨ (ਦਫਤਰੀ) 0175 - 2307717	ਫੈਕਸ 0175 - 2307717

No.MHL/Colony/11/2010/ 2592**REGISTERED**Date: 12-5-10

To

M/s Omaxe Construction Ltd.,
(Omaxe Greens)
SCO 143-144, 1st Floor,
Sector 8-C, Madhya Marg,
Chandigarh.

Subject: Consent under section 21 of Air (Prevention & Control of Pollution) Act, 1981.

Enclosed, please find herewith, the consent no. ZO-I/MHL/APC/2010/F-129 dated 17/05/2010 granted by the Board under Air (Prevention & Control of Pollution) Act, 1981.

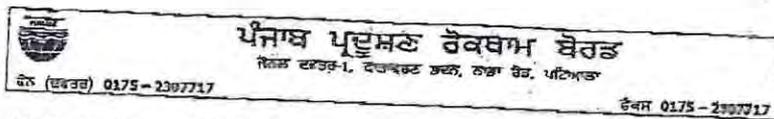

Environmental Engineer (ZP-I)
For & on behalf of
Punjab Pollution Control Board

Endst. No. _____

Dated. _____

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Nodal Office, S.A.S. Nagar for information and necessary action.

Sd/-
Environmental Engineer (ZP-I)
For & on behalf of
Punjab Pollution Control Board



No. ZO-1/MHL/APC/2010/F-129

Date of Issue : 17/05/2010
Date of expiry : 16/11/2010Name & Designation of the Applicant
NOC Fee Details: Daleep Meudgil, Director
: Rs. 60,000/- vide R. No. 50/2773
dated 22/4/2010

Subject: Consent to operate u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 to M/s Omaxe Construction Ltd. for its residential project named as "Omaxe Greens" at Vill. Jharmert, Tehsil Dera Bassi, Distt. S.A.S. Nagar.

With reference to your application for consent to operate u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby authorised by State Pollution Control Board to discharge the emissions arising out of your premises subject to the following conditions:

1. THIS CONSENT IS NOT VALID FOR GETTING POWER LOAD FROM THE PUNJAB STATE ELECTRICITY BOARD OR FOR GETTING LOAN FROM THE FINANCIAL INSTITUTIONS.
2. This consent is valid for 300 residential flats only.
3. The Promoter shall apply for further extension in validity of consent atleast two months before expiry of the consent.
4. The Promoter shall ensure that concentration of suspended particulate matter in the flue gas emissions does not exceed the standards prescribed by the Board.
5. The Promoter shall not consume any fuel except HSD (in 2 D.G. sets of capacity 250 KVA each) for burning purposes without the prior written permission of the Board.
6. a) The Promoter shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.

(i) Stack height for diesel generating sets:

Capacity of diesel generating set	Height of the Stack
0-50 KVA	Height of the building + 1.5Mt.
50-100 KVA	-do- + 2.0Mt.
100-150 KVA	-do- + 2.5Mt.
150-200 KVA	-do- + 3.0Mt.
200-250 KVA	-do- + 3.5Mt.
250-300 KVA	-do- + 3.5Mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$a) H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

- b) The Promoter shall put up enclosure (canopy) around its D.G. sets so as to control noise pollution in the area.
7. Nothing in this consent shall be deemed to preclude the promoter of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.

Contd...2...

-2-

M/s Omaxe Construction Ltd.

(Omaxe Greens)

Vill. Jharmeri, Tehsil Dera Bassi, Distt. S.A.S. Nagar.

8. Any amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the Promoter from the date of such amendments/ revisions.
9. The Promoter shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.
10. The Promoter shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary.
11. The Promoter shall ensure that no air pollution problem or public nuisance is created in the area due to discharge of emissions from the residential complex.
12. The Promoter shall comply with any other conditions laid down or directions issued by the Board under the provisions of Air (Prevention & Control of Pollution) Act, 1981.
13. The Promoter shall put up display board indicating Environment data as per prescribed performa at the main gate of the residential complex.
14. The project proponent will ensure compliance of all the conditions of environmental clearance granted to the promoter by the State Level Environment Impact Assessment Authority vide no. 21-408/2007-1A.III dated 8/5/2008.
15. This consent is valid for six months only and the validity of the same would be extended as per prevailing policy of the Board, as and when the promoter complies with the above said consent conditions.
16. The Board reserves the right to revoke this 'consent to operate' at any time in case the Promoter is found violating any of the conditions of this consent and/or the provisions of Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.



Environmental Engineer (ZP-I)
For & on behalf of
Punjab Pollution Control Board

Fax: 011-41896653

	ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ ਜੇ.ਐਸ. ਨਗਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਗਰ ਰੋਡ, ਪਟਿਆਲਾ
ਫੋਨ (ਚੰਡੀਗੜ੍ਹ) 0175-2307717	ਫੋਨ 0175-2307717

No.MHL/Colony/11/2010/ 290

Date: 17-5-10

To

M/s Omaxe Construction Ltd.,
(Omaxe Greens)
SCO 143-144, 1st Floor,
Sector 8-C, Madhya Marg,
Chandigarh.

Subject: Consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974.

Enclosed, please find herewith, the consent No.ZO-I/MHL/WPC/2010/F-145 dated 17/05/2010 granted by the Board under the Water (Prevention & Control of Pollution) Act, 1974.


Environmental Engineer (ZP-1)
For & on behalf of
Punjab Pollution Control Board

Endst. No. _____

Dated _____

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Nodal office, S.A.S. Nagar information & necessary action.

Sd/-
Environmental Engineer (ZP-1)
For & on behalf of
Punjab Pollution Control Board

 ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਸਮੇਤ ਸਕੱਤਰ-1, ਸਤਾਰਵਾਂਦ ਖੇਤਰ, ਲਾਹੌਰ, ਪੰਜਾਬ ਫੋਨ (ਦਿਨ ਰਾਤ) 0175 - 2307717	ਫੋਨ 0175 - 2307717
	ਫੋਨ 0175 - 2307717

No. ZO-I/MHL/WPC/2010/F-145

Date of Issue : 17/05/2010

Date of expiry : 16/11/2010

Name & Designation of the Applicant
NOC Fee Details: Dafeep Moudgil, Director
: Rs. 60,000/- vide R. No. 49/2773
dated 22/4/2010

Sub:- Consent u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent(s) arising out of premises of residential project named as "Omaxe Greens" at Vill. Jharmari, Tehsil Dara Bassi, Distt. S.A.S. Nagar of M/s Omaxe Construction Ltd.

Reference to your application for consent of the Board to operate outlet to discharge the sewage effluent(s) u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974.

You are hereby authorized to discharge the effluent(s) arising out of your premises subject to the following conditions:-

1. The consent is issued for the discharge of effluents as per details given below from the premises of the residential complex through the out-let(s) authorized by the Board:

Sr. No.	Description	Quantity (KLD)	Mode of final disposal
1.	TRADE EFFLUENT	Nil	
2.	DOMESTIC EFFLUENT	163	Onto land for irrigation/plantation

2. THIS CONSENT IS NOT VALID FOR GETTING POWER LOAD FROM THE P.S.E.B OR FOR GETTING LOAN FROM THE FINANCIAL INSTITUTIONS.
3. This consent is valid for operation of outlet for discharge of wastewater generated from 300 residential flats only.
4. The effluent discharged through the authorized outlet shall conform to the standards prescribed by the Board as per Board's Notifications issued from time to time for such discharges.
5. The promoter shall regularly operate and maintain the sewage treatment facilities to ensure that the treated effluent conforms to the standards laid down by the Board for such discharges onto land for irrigation/plantation.
6. The project proponent shall not discharge the treated effluent into any drain.
7. i) The promoter shall apply for renewal of consent before expiry of the consent.
ii) The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
iii) The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural water course.
iv) Nothing in this consent shall be deemed to preclude the promoter of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
v) During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.

Contd....2...

-2-

M/s Omake Construction Ltd.
(Omake Group)

VIII, Jharwal, Yashil Dairs Enari, Distt. S.A.S. Nagar.

- 8 Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the residential complex from the date of such amendments/revisions.
- 9 The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
10. The promoter shall not use any unauthorized out-let(s) for discharging sewage from its premises. All unauthorized outlets shall be connected to the authorized outlet within one month from the date of issue of this consent.
11. Any upset conditions in the premises of the residential complex, which is likely to result in increased effluent and/or result in violation of the standards laid down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board, Nodal Office, S.A.S. Nagar, through fax under intimation to the Board failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
12. All under ground water retaining structures shall be lined with an impervious layer so as to avoid seepage and contamination of sub-soil/water.
13. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except
 - (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass in accordance with the procedure specified above.
14. The promoter shall ensure that no water pollution problem or public nuisance is created in the area due to discharge of effluents from its premises.
15. The promoter shall make necessary and adequate arrangements to hold back the effluent in case of failure of sewage treatment system.
16. The promoter shall install separate energy meter for its sewage treatment plant and maintain the record on daily basis of consumption of energy for the running and maintenance of sewage treatment plant.
17. The adequacy and efficacy of the sewage treatment plant will be the entire responsibility of the promoter.
18. The promoter shall submit an affidavit to the effect that it shall operate the sewage treatment plant till it is handed over to Municipal authorities.
19. The promoter shall provide terminal manhole at the end of collecting system and a manhole upstream of final outlet (s) out of the complex for measurement of flow and for taking samples.
20. The promoter shall for the purpose of measuring and recording the quantity of water consumed, affix meters of such standards at such places as approved by the Environmental Engineer, Punjab Pollution Control Board, Nodal Office, S.A.S. Nagar.
21. Adequate water supply and sewerage facilities will be provided to all residents of the complex and entire sewage be collected at a single place before its treatment and disposal.
22. The promoter shall furnish returns of water consumption as required u/s 5 of Water (Prevention & Control of Pollution) Cess Act, 1977 and comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977.

Contd...3...

-3-

M/s Omaxe Construction Ltd.
(Omaxe Greens)

VIII. Jhansi, Tehsil Dera Bassi, Distt. S.A.S. Nagar.

23. The promoter shall make adequate & appropriate arrangements for segregation and treatment of solid waste, as per the provisions of the Municipal Solid Waste (Management & Handling) Rules, 2000.
24. The promoter shall submit the compliance report of consent conditions to the Board to ensure that adequate arrangements for treatment & disposal of sewage and solid waste have been made.
25. The promoter will submit an affidavit to the effect that he will be responsible for operation of sewage treatment plant and disposal of treated sewage and collection & disposal of solid wastes alongwith payment of cess to the Board.
26. The promoter shall provide a buffer zone of green belt (dense populated trees with pleasant fragrance) around the sewage treatment plant, so as to reduce the effect of odour problem on the residential complex.
27. The promoter shall lay down pucca distribution network/pipe grid from the STP to the various green lawns/ stretches and the land available for utilization of treated domestic effluent onto land for irrigation.
28. The promoter shall also provide proper and adequate arrangements for rainwater harvesting to take care of ground water re-charging in the area.
29. The promoter shall develop green belt as per the approved bye laws of PUDA/Deptt. of Local Self Govt.
30. The promoter shall maintain the record of operation of sewage treatment plant, on daily basis and submit the same to the Board on monthly basis by the fifth of the following month.
31. The promoter shall get the treated wastewater analyzed from Board's Laboratory/ approved laboratory once in a year and shall submit the analysis report to the Board.
32. The project proponent will ensure compliance of all the conditions of environmental clearance granted to the promoter by the State Level Environment Impact Assessment Authority vide no. 21-408/2007-1A.III dated 8/5/2008.
33. This consent is valid for six months only and the validity of the same would be extended as per prevailing policy of the Board, as and when the promoter complies with the above said consent conditions.
34. The Board reserves the right to revoke this consent granted to the promoter at any time, in case, the promoter is found violating any of the conditions of this consent and/or the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as amended time to time.


Environmental Engineer (ZP-I)
For & on behalf of
Punjab Pollution Control Board

	ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ ਸਮਾਜਿਕ ਦਫਤਰ-1, ਫਾਗਵਾੜਾ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ
ਫੋਨ (ਦਫਤਰ) 0175 - 2301182	ਫੈਕਸ 0175 - 2307717

ਨੰਬਰ 6007ਮਿਤੀ 14/4/2011

REGISTERED

To

M/s Omaxe Construction Ltd.,
(Project - Omaxe Greens),
SCO 143-144, 1st Floor,
Sector 8-C, Madhya Marg,
Chandigarh.

Subject: Extension in validity of 'consent to operate' no. ZO-I/MHL/APC/2010/F-129 dated 17/5/2010 granted under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 to M/s Omaxe Construction Ltd. for its residential project named as "Omaxe Greens" at Vill. Jharmari, Teh. Dera Bassi, Distt. S.A.S. Nagar.

The validity of 'consent to operate' no. ZO-I/MHL/APC/2010/F-129 dated 17/5/2010 granted to the project proponent under the Air (Prevention & Control of Pollution) Act, 1981 is, hereby, further extended upto 17/5/2012 with the same conditions as mentioned therein.

This letter be appended with the original consent ZO-I/MHL/APC/2010/F-129 dated 17/5/2010 issued to the project proponent vide Board's letter no. 2592 dated 17/5/2010 and its subsequent extension under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.


for & on behalf of
Chairman, PPCB

Endst. No. _____

Dated _____

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, S.A.S. Nagar for information and necessary action.


for & on behalf of
Chairman, PPCB

EXTENSION

	ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
ਜ਼ਿਲ੍ਹਾ ਦਰਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ	
ਫੋਨ (ਦਰਤਰ) 0175 - 2301182	ਫੈਕਸ 0175 - 2307717

ਨੰਬਰ 3928

ਮਿਤੀ 21/6/12

REGISTERED

To

M/s Omaxe Construction Ltd.,
(Project - Omaxe Greens),
SCO 143-144, 1st Floor,
Sector 8-C, Madhya Marg,
Chandigarh.

Subject: Extension in validity of 'consent to operate' no. ZO-I/MHL/APC/2010/F-129 dated 17/5/2010 granted under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 to M/s Omaxe Construction Ltd. for its residential project named as "Omaxe Greens" at Vill. Jharmari, Teh. Dera Bassi, Distt. S.A.S. Nagar.

The validity of 'consent to operate' no. ZO-I/MHL/APC/2010/F-129 dated 17/5/2010 granted to the project proponent under the Air (Prevention & Control of Pollution) Act, 1981 is, hereby, further extended upto 17/5/2013 with the same conditions as mentioned therein.

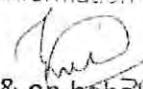
This letter be appended with the original consent ZO-I/MHL/APC/2010/F-129 dated 17/5/2010 issued to the project proponent vide Board's letter no. 2592 dated 17/5/2010 and its subsequent extension under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.


for & on behalf of
Chairman, PPCB

Dated 21/6/12

Endst. No. 3929

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, S.A.S. Nagar for information and necessary action.


for & on behalf of
Chairman, PPCB

EXTENSIONS-1



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਜੈਨਲ ਦਫਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

ਫੋਨ (ਦਫਤਰ) 0175 - 2301182

ਫੈਕਸ 0175 - 2307717

ਨੰਬਰ 5689

ਮਿਤੀ 17/8/12

REGISTERED

To

M/s Omaxe Construction Ltd.,
(Project - Omaxe Greens),
SCO 143-144, 1st Floor,
Sector 8-C, Madhya Marg,
Chandigarh.

Subject: Extension in validity of 'consent to operate' no. ZO-I/MHL/WPC/2010/F-145 dated 17/5/2010 granted under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 to M/s Omaxe Construction Ltd. for its residential project named as "Omaxe Greens" at Vill. Jharmari, Teh. Dera Bassi, Distt. S.A.S. Nagar.

The validity of 'consent to operate' no. ZO-I/MHL/WPC/2010/F-145 dated 17/5/2010 granted to the project proponent under the Water (Prevention & Control of Pollution) Act, 1974 is, hereby, extended upto 17/5/2013 with the same conditions as mentioned therein and with the additional condition that the project proponent shall develop more area under plantation, so as to utilize its wastewater during no demand period and at the time of full occupancy in the residential complex and also submit plan in this regard within one month.

This letter be appended with the original consent ZO-I/MHL/WPC/2010/F-145 dated 17/5/2010 issued to the project proponent vide Board's letter no. 2590 dated 17/5/2010 under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.


for & on behalf of
Chairman, PPCB

Endst. No. _____

Dated _____

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, S.A.S. Nagar for information and necessary action.


for & on behalf of
Chairman, PPCB

EXTENSION-1



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਜੇਠਲ ਦਰਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

ਫੋਨ (ਦਫਤਰ) 0175 - 2301182

ਫੈਕਸ 0175 - 2307717

ਨੰਬਰ 3781

ਮਿਤੀ 22/5/2013

REGISTERED

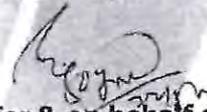
To

M/s Omaxe Construction Ltd.,
(Project - Omaxe Greens),
SCO 143-144, 1st Floor,
Sector 8-C, Madhya Marg,
Chandigarh.

Subject: Extension in validity of 'consent to operate' no. ZO-I/MHL/APC/2010/F-129 dated 17/5/2010 granted under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 to M/s Omaxe Construction Ltd. for its residential project named as "Omaxe Greens" at Vill. Jharmari, Teh. Dera Bassi, Distt. S.A.S. Nagar.

The validity of 'consent to operate' no. ZO-I/MHL/APC/2010/F-129 dated 17/5/2010 (valid upto 17/5/2013) granted to the project proponent under the Air (Prevention & Control of Pollution) Act, 1981 is, hereby, further extended upto 31/3/2014 with the same conditions as mentioned therein.

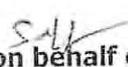
This letter be appended with the original consent ZO-I/MHL/APC/2010/F-129 dated 17/5/2010 issued to the project proponent vide Board's letter no. 2592 dated 17/5/2010 and its subsequent extensions under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.


for & on behalf of
Chairman, PPCB

Endst. No. _____

Dated _____

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, S.A.S. Nagar for information and necessary action.


for & on behalf of
Chairman, PPCB

EXTENSION-I

	ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ ਜੇਨਲ ਦਫਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ
ਫੋਨ (ਦਫਤਰ) 0175 - 2301182	ਫੈਕਸ 0175 - 2307717

ਨੰਬਰ 3779ਮਿਤੀ 22/5/2013**REGISTERED**

To

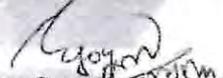
M/s Omaxe Construction Ltd.,
(Project - Omaxe Greens),
SCO 143-144, 1st Floor,
Sector 8-C, Madhya Marg,
Chandigarh.

Subject: Extension in validity of 'consent to operate' no. ZO-I/MHL/WPC/2010/F-145 dated 17/5/2010 granted under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 to M/s Omaxe Construction Ltd. for its residential project named as "Omaxe Greens" at Vill. Jharmari, Teh. Dera Bassi, Distt. S.A.S. Nagar.

The validity of 'consent to operate' no. ZO-I/MHL/WPC/2010/F-145 dated 17/5/2010 (valid upto 17/5/2013) granted to the project proponent under the Water (Prevention & Control of Pollution) Act, 1974 is, hereby, extended upto 31/3/2014 with the same conditions as mentioned therein.

This letter be appended with the original consent ZO-I/MHL/WPC/2010/F-145 dated 17/5/2010 issued to the project proponent vide Board's letter no. 2590 dated 17/5/2010 and its subsequent extensions under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

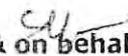
You are again requested to immediately submit plan for utilization of treated effluent to be generated at the time of full occupancy in the residential complex.


for & on behalf of
Chairman, PPCB

Endst. No. _____

Dated _____

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, S.A.S. Nagar for information and necessary action.


for & on behalf of
Chairman, PPCB

Omaxe ltd, sco-139-140, sector-8 c, madhaya marg, chandigarh, Omaxe green, at village jharmari, mohali, punjab,
Derabassi, Sas nagar

PUNJAB POLLUTION CONTROL BOARD

Zonal Office-I, Patiala

Website:- www.ppcb.gov.in

2066
4/4/14

Industry ID:R12SAS72950

Date :04/04/2014

Application No :912097

To

M/s Omaxe ltd, sco-139-140, sector-8 c, madhaya marg, chandigarh
Omaxe green, at village jharmari, mohali, punjab
Derabassi
140501
Tehsil: Derabassi
District: Sas nagar

Subject:- Grant of consent to operate u/s 21 of Air(Prevention & Control of Pollution)Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for consent to operate an industrial plant u/s 21 of Air(Prevention & Control of Pollution)Act, 1981, you are hereby, authorized by Punjab Pollution Control Board to operate an industrial plant for discharge the emissions arising out of your premises subject to the following conditions:

A. Particulars of the Industry

Name of the Applicant		Sh. Omaxe ltd, sco-139-140, sector-8 c, madhaya marg, chandigarh			
Address of Industrial premises		Omaxe green, at village jharmari, mohali, punjab			
Capital Investment of the Industry		10487.0 lakhs			
Scale of the Industry		Large			
Office District		Sas nagar			
Consent Fee Details		Rs. 6,00,000/- through UTR No. UTIBH14048016001 dated 17/2/2014			
Fee For	Bank Name	Branch Name	Draft No./Money Receipt No.	Date	Amount (In Rupees)
CTO Air	AXIS BANK LTD	MALVIYA NAGAR	14048016001	21/02/2014 <i>HS</i>	600000.0
Raw Material, name with quantity/per day				Nil	

Omaxe Ltd. sub-139-140, sector-8 c, mubhaya marg, Chandigarh, Omaxe green, at village Jharmari, mohali, punjab, Derabassi, Sas nagar

Products with quantity/per day	159 residential flats(occupied/being occupied) in residential complex named as "Omaxe Greens" at village Jharmari, Tehsil Dera Bassi, Distt. SAS Nagar
By-products, if any, with quantity/day	Nil
Details of the machinery and processes	As per application no. 912097
Quantity of fuel required in TPD and capacity of boilers/ Furnace/Thermo heater etc.	HSD for DG sets
Type of Air Pollution Control Devices installed	Canopy with adequate stack height for DG sets of capacity (2x250 KVA)
Stack height provided with each boiler/thermo heater/Furnace etc.	Adequate stack height with DG sets, as per norms of the Board
Sources of emissions and type of pollutants	DG sets of capacity (2 x 250 KVA)
Standards to be achieved	As per standards prescribed by the Board/MOEF

B. Particulars of Consent to Operate of the industry

No. R14SASCTOA912097	Date of issue :04/04/2014
	Date of expiry :31/03/2016

A. MAIN CONDITIONS

1. This consent is valid for 159 residential flats occupied/being occupied in residential complex named as "Omaxe Greens" at Village Jharmari, Tehsil Dera Bassi, Distt. SAS Nagar.
2. The Promoter shall apply for further extension in validity of consent atleast two months before expiry of the consent.
3. The Promoter shall not consume any fuel except HSD in DG sets (2 x 250 KVA) for burning purposes without the prior written permission of the Board.
4. The Promoter shall ensure that no air pollution problem or public nuisance is created in the area due to discharge of emissions from the residential complex.

B. GENERAL CONDITIONS

1. THIS CONSENT IS NOT VALID FOR GETTING POWER LOAD FROM THE PSPCL OR FOR GETTING LOAN FROM THE FINANCIAL INSTITUTIONS.
2. a) The Promoter shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.

(i) Stack height for diesel generating sets:

Capacity of diesel generating set	Height of the Stack
0-50 KVA	Height of the building + 1.5Mt.
50-100 KVA	-do- + 2.0Mt.
100-150 KVA	-do- + 2.5Mt.
150-200 KVA	-do- + 3.0Mt.
200-250 KVA	-do- + 3.5Mt.
250-300 KVA	-do- + 3.5Mt.

*Omexe Isl, no-139-140, sector-8 c, madhya marg, chandigarh, Omexe green, at village jharmart, mohali, punjab,
Derabassi, Sas nagar*

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$a) H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

b) The Promoter shall comply with the instructions issued by the Board vide office order no. Admn./SA-2/F.No.783/2010/448 dated 8/6/2010 regarding DG sets.

3. The Promoter shall ensure that concentration of suspended particulate matter in the flue gas emissions does not exceed the standards prescribed by the Board.

4. Nothing in this consent shall be deemed to preclude the promoter of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.

5. Any amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the Promoter from the date of such amendments/ revisions.

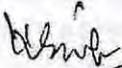
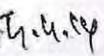
6. The Promoter shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.

7. The Promoter shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary.

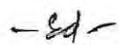
8. The Promoter shall comply with any other conditions laid down or directions issued by the Board under the provisions of Air (Prevention & Control of Pollution) Act, 1981.

9. The Promoter shall put up display board indicating Environment data as per prescribed performa at the main gate of the residential colony.

10. The Board reserves the right to revoke this 'consent to operate' at any time in case the Promoter is found violating any of the conditions of this consent and/or the provisions of Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.


For & on behalf of 
Punjab Pollution Control Board
Endst. No. _____ Dated _____

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional office, S.A.S. Nagar information & necessary action.


For & on behalf of
Punjab Pollution Control Board

" This is computer generated document from OCMMS by PPCB "

Omaxe ltd, sco-139-140, sector-8 c, madhaya marg, chandigarh, Omaxe green, at village jharmari, mohali, punjab,
Derabassi, Sas nagar

PUNJAB POLLUTION CONTROL BOARD
Zonal Office-I, Patiala

Website:- www.ppcb.gov.in

2064
4/4/14

Industry ID:R12SAS72950

Date :04/04/2014

Application No :912303

To

M/s Omaxe ltd, sco-139-140, sector-8 c, madhaya marg, chandigarh
Omaxe green, at village jharmari, mohali, punjab
Derabassi
140501
Tehsil: Derabassi
District: Sas nagar

Subject:- Renewal of consent to Operate an outlet u/s 25/26 of Water(Prevention & Control of Pollution)Act, 1974 for discharge of effluent.

With reference to your application for consent to operate an outlet for discharge of the effluent u/s 25/26 of Water(Prevention & Control of Pollution)Act, 1974, you are, hereby, authorized by the Board to discharge the effluent(s) arising out of your premises at Omaxe green, at village jharmari, mohali, punjab subject to the following conditions:

A. Particulars of the Industry

Name of the Applicant		Omaxe ltd, sco-139-140, sector-8 c, madhaya marg, chandigarh		
Address of industrial premises		Omaxe green, at village jharmari, mohali, punjab		
Capital investment of the industry		10487.0 lakhs		
Scale of the industry		Large		
Office District		Sas nagar		
Consent Fee Details		Rs. 6,00,000/- through UTR No. UTIBH14048016001 dated 17/2/2014		
Bank Name	Branch Name	Draft No./Money Receipt No.	Date	Rupees
AXIS BANK LTD	MALVIYA NAGAR	14048016001	17/02/2014	600000.0
Raw Materials,name with quantity per day		Nil		
Products with quantity per day		159 residential flats(occupied/being occupied) in residential complex named as "Omaxe Greens" at village Jharmari, Tehsil Dera Bassi, Distt. SAS Nagar		

Omaxe Ltd, sco-139-140, sector-8 c, mudhava marg, chandigarh, Omaxe green, at village jharmari, mohali, punjab, Derabassi, Sas nagar

By-Products, if any, with quantity per day	Nil
Details of the machinery and processes	As per application no. 912303
Details of the Effluent Treatment Plant	Domestic Effluent @80.0 KLD
Mode of Disposal	Onto land for plantation / irrigation after proper treatment
Standards to be achieved	As per standards prescribed by the Board/MOEF

B. Particulars of Consent to Operate granted to the industry

No.R14SASCTOW912303	Date of issue :04/04/2014
	Date of expiry :31/03/2016

C. Main Conditions:

1. The consent is issued for the discharge of effluents as per details given below from the premises of the residential township through the out-let(s) authorized by the Board:

S.N. Description Quantity

(KLD) Mode of final disposal

1. TRADE EFFLUENT Nil ---

2. DOMESTIC EFFLUENT 80 Onto land for plantation / irrigation after treatment in STP.

2.The Promoter shall apply for further extension in validity of consent atleast two months before expiry of the consent.

3 This consent is valid for 159 residential flats occupied/being occupied in residential complex named as "Omaxe Greens" at Village Jharmari, Tehsil Dera Bassi, Distt. SAS Nagar.

4. The project proponent shall lay down proper distribution network in the green area for utilization of treated wastewater.

5. The project proponent shall obtain permission from CGWA for abstraction of ground water and shall comply with the conditions to be imposed in the permission granted to the project proponent by CGWA.

6.The project proponent shall ensure that there should not be any stagnation of waste water at any point of time.

7.The promoter company shall utilize only treated wastewater for construction purposes and shall not utilize fresh water for construction purposes in any case.

8.The project proponent shall make arrangements of additional land for developing the same as per Karnal Technology within 03 months, so that the wastewater to be generated from additional occupancy may be utilized in a scientific manner.

9.The project proponent shall ensure that untreated/treated wastewater will not be discharged in storm water drain at any point of time.

10.The project proponent shall recharge only run off of roof tops into ground water and shall not recharge the runoff of paved & green area till the promoter company installs treatment facility as mentioned in the manual, titled as building, construction and area development projects issued by the MoEF and without the prior written permission from the Board.

11.The green area as well as green belt developed as per Karnal Technology shall not be irrigated with fresh water and the same shall only be irrigated with treated wastewater, so as to conserve the water and to reduce the impact on ground water.

12.The effluent discharged through the authorized outlet shall conform to the standards prescribed by the Board as per

Omuxe Ltd, sco-139-140, sector-8 c, madhya marg, chandigarh, Omuxe green, at village jhamani, mohali, punjab, Derabassi, Sas nagar

Board's Notifications issued from time to time for such discharges.

13.(i) The promoter shall regularly operate and maintain the sewage treatment facilities to ensure that the treated effluent conforms to the standards laid down by the Board for such discharges.

(ii) The project proponent shall utilize its entire treated wastewater for irrigation of green lawns / belts and for flushing purposes within the township and shall make adequate arrangements i.e. lay down separate network of pipelines for this purpose.

(iii) The promoter shall lay down pucca distribution network/pipe grid from the STP to the various green lawns / stretches for utilization of treated domestic effluent onto land for plantation / irrigation.

14. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.

15. All under ground water retaining structures shall be lined with an impervious layer so as to avoid seepage and contamination of sub-soil/water.

16. The promoter shall install separate energy meter for its sewage treatment plant and maintain the record on daily basis of consumption of energy for the running and maintenance of sewage treatment plant.

17. The adequacy and efficacy of the sewage treatment plant will be the entire responsibility of the promoter.

18. Adequate water supply and sewerage facilities will be provided to all residents of the township and entire sewage be collected at a single place before its treatment and disposal.

19. The promoter shall furnish returns of water consumption as required u/s 5 of Water (Prevention & Control of Pollution) Cess Act, 1977 and comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977.

20. The promoter shall make adequate & appropriate arrangements for segregation and treatment of solid waste, as per the provisions of the Municipal Solid Waste (Management & Handling) Rules, 2000.

21. The promoter will submit an affidavit to the effect that he will be responsible for operation of sewage treatment plant and disposal of treated sewage and collection & disposal of solid wastes alongwith payment of cess to the Board.

22. The promoter shall provide a buffer zone of green belt (dense populated trees with pleasant fragrance) around the sewage treatment plant, so as to reduce the effect of odour problem on the residential township.

23. The promoter shall maintain the record of operation of sewage treatment plant, on daily basis and submit the same to the Board on monthly basis by the fifth of the following month.

24. The promoter shall get the treated wastewater analyzed from Board's Laboratory/ approved laboratory four times in a year and shall submit the analysis report to the Board.

D. General Conditions:

1. THIS CONSENT IS NOT VALID FOR GETTING POWER LOAD FROM THE P.S.P.C.L OR FOR GETTING LOAN FROM THE FINANCIAL INSTITUTIONS. *ll*

2. The project proponent shall not discharge the treated effluent into any drain.

3.i) The promoter shall apply for renewal of consent before expiry of the consent.

ii) The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.

iii) The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural water course.

iv) Nothing in this consent shall be deemed to preclude the promoter of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.

Omaxe Ltd, sco-139-140, sector-8 c, madhya marg, chandigarh, Omaxe green, at village jharmari, mohali, punjab, Derabassi, Sas nagar

- v) During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
4. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the residential township from the date of such amendments/revisions.
5. The promoter shall not use any unauthorized out-let(s) for discharging sewage from its premises. All unauthorized outlets shall be connected to the authorized outlet within one month from the date of issue of this consent.
6. Any upset conditions in the premises of the residential township, which is likely to result in increased effluent and/or result in violation of the standards laid down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, S.A.S. Nagar through fax under intimation to the Board failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
7. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
- (i) Where unavoidable to prevent loss of life or some property damage or
- (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass in accordance with the procedure specified above.
8. The promoter shall ensure that no water pollution problem or public nuisance is created in the area due to discharge of effluents from its premises.
9. The promoter shall make necessary and adequate arrangements to hold back the effluent in case of failure of sewage treatment plant.
10. The promoter shall provide terminal manhole at the end of collecting system and a manhole upstream of final outlet (s) out of the complex for measurement of flow and for taking samples.
11. The promoter shall for the purpose of measuring and recording the quantity of water consumed, affix meters of such standards at such places as approved by the Environmental Engineer, Punjab Pollution Control Board, Regional Office, S.A.S. Nagar.
12. The promoter shall submit the compliance report of consent conditions to the Board to ensure that adequate arrangements for treatment & disposal of sewage and solid waste have been made.
13. The promoter shall also provide proper and adequate arrangements for rainwater harvesting to take care of ground water re-charging in the area.
14. The promoter shall develop green belt as per the approved bye laws of PUDA/Deptt. of Local Self Govt.
15. The Board reserves the right to revoke this consent granted to the promoter at any time, in case, the promoter is found violating any of the conditions of this consent and/or the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as amended time to time.

[Signature]
for & on behalf of
Pb. Pollution Control Board

Endst. No. _____ Dated _____

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional office, S.A.S. Nagar information & necessary action.

[Signature]
for & on behalf of
Pb. Pollution Control Board



PUNJAB POLLUTION CONTROL BOARD
Zonal Office-I, Vatavaran Bhawan, Nabha Road, Patiala

Website:- www.ppcb.gov.in

Industry ID:R12SAS72950

Date :17/06/2016

Application No :4095391

To

M/s Omaxe ltd, sco-139-140, sector-8 c, madhaya marg, chandigarh
Omaxe green, at village jharmari, mohali, punjab
Derabassi
140501
Tehsil: Derabassi
District: Sas nagar

Subject:- Renewal of consent to Operate an outlet u/s 25/26 of Water(Prevention & Control of Pollution)Act, 1974 for discharge of effluent.

With reference to your application for consent to operate an outlet for discharge of the effluent u/s 25/26 of Water(Prevention & Control of Pollution)Act, 1974, you are, hereby, authorized by the Board to discharge the effluent(s) arising out of your premises at Omaxe green, at village jharmari, mohali, punjab subject to the following conditions:

A. Particulars of the Industry

Name of the Applicant		Omaxe ltd, sco-139-140, sector-8 c, madhaya marg, chandigarh		
Address of industrial premises		Omaxe green, at village jharmari, mohali, punjab		
Capital investment of the industry		10487.0 lakhs		
Scale of the industry		Large		
Office District		Sas nagar		
Consent Fee Details		Rs. 6,00,000/- vide deposited online		
Bank Name	Branch Name	Draft No./Money Receipt No.	Date	Rupees
AXIS BANK	MALVIYA NAGAR	14048016001	17/02/2014	600000.0
Raw Materials,name with quantity per day		--		
Products with quantity per day		300 Residential Flats		
By-Products, if any, with quantity per day		--		
Details of the machinery and processes		--		
Details of the Effluent Treatment Plant		Domestic Effluent @ 162.0 KLD		

Omaxe Ltd, sco-139-140, sector-8 c, madhya marg, chandigarh, Omaxe green, at village jharmari, mohali, punjab, Derabassi, Sas nagar

Mode of Disposal	For construction activities (upto maximum extent) and remaining onto land for plantation / horticulture / green lawns
Standards to be achieved	As per standards prescribed by the Board / MoEF&CC.

B. Particulars of Consent to Operate granted to the industry

No.R16SASCTOW4095391	Date of issue :17/06/2016
	Date of expiry :31/03/2017

C. Main Conditions:

1. This consent is valid for operation of outlet for discharge of wastewater (162 KLD) generated from 300 flats.
2. The project has been approved by the Board from pollution angle and the promoter shall obtain the approval of site from other concerned departments.
3. The promoter will ensure compliance of all the conditions of environmental clearance granted to the promoter by MoEF vide no. 21-408/2007-IA.III dated 8/5/2008.
4. The promoter shall ensure the compliance of conditions of NOC granted by Central Ground Water Authority (CGWA).
5. The project proponent shall submit a complete proposal within one month as to how the treated wastewater will be discharged in scientific manner as soon as the water requirements for construction activities become nominal and that proposal should be in consonance with the proposal for disposal of treated wastewater, on the basis of which, environmental clearance was granted.
6. The project proponent shall install additional module of STP so as to have total capacity of STP as 400 KLD.
7. The effluent discharged through the authorized outlet shall conform to the standards prescribed by the Board as per Board's Notifications issued from time to time for such discharges.
8. The promoter shall regularly operate and maintain the sewage treatment facilities to ensure that the treated effluent conforms to the standards laid down by the Board for such discharges.
9. The promoter shall get its effluent analyzed from the Board's Lab/Laboratory approved by the Board atleast four times in a year and shall submit the analysis results to the Board.
10. The treated wastewater (upto maximum extent) will be used for construction activities within the township and remaining will be utilized onto land for plantation / horticulture.
11. The promoter shall make arrangements for utilization of treated wastewater for construction activities as well as disposal of the treated wastewater onto land for plantation / horticulture and shall not allow it to stagnate anywhere

inside or outside the township.

12. The project proponent shall irrigate the plantation area / green belt to be developed within the township with the treated wastewater only and no fresh water will be used for this purpose.

13. The project proponent shall not discharge the treated effluent into any drain.

14. The promoter shall install separate energy meter for its sewage treatment plant and maintain the record on daily basis of consumption of energy for the running and maintenance of sewage treatment plant and submit the same to the Board on monthly basis by the fifth of the following month.

15. The adequacy and efficacy of the sewage treatment plant will be the entire responsibility of the promoter.

16. The promoter shall for the purpose of measuring and recording the quantity of water consumed, affix meters of such standards at such places as approved by the Environmental Engineer, Punjab Pollution Control Board, Regional Office, S.A.S. Nagar.

17. The promoter shall ensure the compliance of the Solid Waste Management Rules, 2016 as well as the Construction and Demolition Rules, 2016.

18. The promoter shall comply with the bye laws of the Master Plan of Lalru to be notified by the Government.

19. The promoter shall provide dual plumbing system in the four already occupied towers and 5th tower (in which occupancy is yet to be started), within 3 months and shall submit compliance to the Board in this regard within 15 days, thereafter.

20. The promoter shall ensure that the solid waste is properly segregated and stored in the specified containers and kept under its supervision till the same is collected by the authorized persons of the Municipal Authority.

D. General Conditions:

1. i) The promoter shall apply for renewal of consent before expiry of the consent.

ii) The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.

iii) The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural water course.

iv) Nothing in this consent shall be deemed to preclude the promoter of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.

- v) During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
2. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the township from the date of such amendments/revisions.
 3. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
 4. The promoter shall not use any unauthorized out-let(s) for discharging sewage from its premises. All unauthorized outlets shall be connected to the authorized outlet within one month from the date of issue of this consent.
 5. Any upset conditions in the premises of the township, which is likely to result in increased effluent and/or result in violation of the standards laid down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, S.A.S. Nagar through fax under intimation to the Board failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
 6. All under ground water retaining structures shall be lined with an impervious layer so as to avoid seepage and contamination of sub-soil/water.
 7. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
 - (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass in accordance with the procedure specified above.
 8. The promoter shall ensure that no water pollution problem or public nuisance is created in the area due to discharge of effluents from its premises.
 9. The promoter shall make necessary and adequate arrangements to hold back the effluent in case of failure of sewage treatment system.
 10. The promoter shall submit an affidavit to the effect that it shall operate the sewage treatment plants till it is handed over to Municipal Authorities.
 11. The promoter shall provide terminal manhole at the end of collecting system and a manhole upstream of final outlet (s) out of the township for measurement of flow and for taking samples.

Omaxe Ltd, sco-139-140, sector-8 c, madhaya marg, chandigarh, Omaxe green, at village jharmari, mohali, punjab, Derabassi, Sas nagar

12. Adequate water supply and sewerage facilities will be provided to all residents of the township and entire sewage be collected at a single place before its treatment and disposal.
13. The promoter shall furnish returns of water consumption as required u/s 5 of Water (Prevention & Control of Pollution) Cess Act, 1977 and comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977.
14. The promoter shall submit the compliance report of consent conditions to the Board to ensure that adequate arrangements for treatment & disposal of sewage and solid waste have been made.
15. The promoter will submit an affidavit to the effect that he will be responsible for operation of sewage treatment plants and disposal of treated sewage and collection & disposal of solid wastes alongwith payment of cess to the Board.
16. The promoter shall provide a buffer zone of green belt (dense populated trees with pleasant fragrance) around the sewage treatment plants, so as to reduce the effect of odour problem in the residential component of township.
17. The promoter shall also provide proper and adequate arrangements for rainwater harvesting to take care of ground water re-charging in the area.
18. The promoter shall ensure that there is no obstruction to the natural flow of rainwater due to boundary wall of the township.
19. The promoter shall develop green belt as per the approved bye laws of PUDA/Deptt. of Local Self Govt.
20. The Board reserves the right to revoke this consent granted to the promoter at any time, in case, the promoter is found violating any of the conditions of this consent and/or the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.

for & on behalf of
Chairman, PPCB

Endst. No. _____ Dated _____

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional office, S.A.S. Nagar information & necessary action.

for & on behalf of
Chairman, PPCB

*Omaxe ltd, sco-139-140, sector-8 c, madhaya marg, chandigarh, Omaxe green, at village jharmari, mohali, punjab,
Derabassi, Sas nagar*

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Omaxe ltd, sco-139-140, sector-8 c, madhaya marg, chandigarh, Omaxe green, at village jharmari, mohali, punjab,
Derabassi, Sas nagar



PUNJAB POLLUTION CONTROL BOARD
Zonal Office-I, Vatavaran Bhawan, Nabha Road, Patiala

Website:- www.ppcb.gov.in

Industry ID:R12SAS72950

Date :17/06/2016

Application No :4030929

To

M/s Omaxe ltd, sco-139-140, sector-8 c, madhaya marg, chandigarh
Omaxe green, at village jharmari, mohali, punjab
Derabassi
140501
Tehsil: Derabassi
District: Sas nagar

Subject:- Renew of consent to operate u/s 21 of Air(Prevention & Control of Pollution)Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for consent to operate an industrial plant u/s 21 of Air(Prevention & Control of Pollution)Act, 1981, you are hereby, authorized by Punjab Pollution Control Board to operate an industrial plant for discharge the emissions arising out of your premises subject to the following conditions:

A. Particulars of the Industry

Name of the Applicant		Sh. Omaxe ltd, sco-139-140, sector-8 c, madhaya marg, chandigarh			
Address of Industrial premises		Omaxe green, at village jharmari, mohali, punjab			
Capital Investment of the Industry		10487.0 lakhs			
Scale of the Industry		Large			
Office District		Sas nagar			
Consent Fee Details		Rs. 6,00,000/- vide deposited online			
Fee For	Bank Name	Branch Name	Draft No./Money Receipt No.	Date	Amount (In Rupees)
CTO Air	AXIS BANK	MALVIYA NAGAR	016001	17/02/2014	1200000.0
Raw Material, name with quantity/per day		--			
Products with quantity/per day		300 Residential Flats			
By-products, if any, with quantity/day		--			

Omaxe ltd, sco-139-140, sector-8 c, madhaya marg, chandigarh, Omaxe green, at village jharmari, mohali, punjab, Derabassi, Sas nagar

Details of the machinery and processes	--
Quantity of fuel required in TPD and capacity of boilers/ Furnace/Thermo heater etc.	HSD in DG sets
Type of Air Pollution Control Devices installed	--
Stack height provided with each boiler/thermo heater/Furnace etc.	As per details given in consent application.
Sources of emissions and type of pollutants	DG sets
Standards to be achieved	As per standards prescribed by the Board / MoEF&CC.

B. Particulars of Consent to Operate of the industry

No. R16SASCTOA4030929	Date of issue :17/06/2016
	Date of expiry :31/03/2017

A. MAIN CONDITIONS

1. This consent is valid for 300 flats only.
2. The Promoter shall ensure that concentration of suspended particulate matter in the flue gas emissions does not exceed the standards prescribed by the Board.
3. The Promoter shall not consume any fuel except HSD in 2 DG sets of capacity 250 KVA each for burning purposes without the prior written permission of the Board.
4. The promoter will ensure compliance of all the conditions of environmental clearance granted to the promoter by MoEF vide no. 21-408/2007-IA.III dated 8/5/2008.
5. The promoter shall comply with the bye laws of the Master Plan of Lalru to be notified by the Government.

B. GENERAL CONDITIONS

1. The Promoter shall apply for further extension in validity of consent atleast two months before expiry of the consent.
2. a) The Promoter shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.
 - (i) Stack height for diesel generating sets:

Capacity of diesel generating set	Height of the Stack
0-50 KVA	Height of the building + 1.5Mt.
50-100 KVA	-do- + 2.0Mt.
100-150 KVA	-do- + 2.5Mt.
150-200 KVA	-do- + 3.0Mt.
200-250 KVA	-do- + 3.5Mt.

250-300 KVA -do- + 3.5Mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$a) H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

b) The Promoter shall comply with the instructions issued by the Board vide office order no. Admn./SA-2/F.No.783/2010/448 dated 8/6/2010 regarding DG sets.

3. Nothing in this consent shall be deemed to preclude the promoter of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.

4. Any amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the Promoter from the date of such amendments/ revisions.

5. The Promoter shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.

6. The Promoter shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary.

7. The Promoter shall ensure that no air pollution problem or public nuisance is created in the area due to discharge of emissions from the township.

8. The Promoter shall comply with any other conditions laid down or directions issued by the Board under the provisions of Air (Prevention & Control of Pollution) Act, 1981.

9. The Promoter shall put up display board indicating Environment data as per prescribed performa at the main gate of the township.

10. The Board reserves the right to revoke this 'consent to operate' at any time in case the Promoter is found violating any of the conditions of this consent and/or the provisions of Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.

for & on behalf of
Chairman, PPCB

Endst. No. _____ Dated _____

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional office, S.A.S. Nagar information & necessary action.

for & on behalf of

*Omaxe ltd, sco-139-140, sector-8 c, madhaya marg, chandigarh, Omaxe green, at village jharmari, mohali, punjab,
Derabassi, Sas nagar*

Chairman, PPCB

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PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, Vatavaran Bhawan, Nabha Road, Patiala

Website:- www.ppcb.gov.in

Office Dispatch No: **2804** Registered/Speed Post Date: **12-5-17**
 Industry Registration ID: **R12SAS72950** Application No: **5429242**

To,
DALEEP MOUDGIL
 SCO-139-140, SECTOR-8 C, MADHAYA MARG CHANDIGARH, TELEPHONE-9711800256
 CHANDIGARH, CHANDIGARH-160018

Subject: Renewal of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Renewal/SAS/2017/5429242
Date of issue :	12/03/2017
Date of expiry :	31/03/2019
Certificate Type :	Renewal
Previous CTO No. & Validity :	R14SASCTOA4030929 From:17/06/2016 To:31/03/2017

2. Particulars of the Industry

Name & Designation of the Applicant	DALEEP MOUDGIL, (DIRECTOR)
Address of Industrial premises	Omaxe ltd, sco-139-140, sector-8 c, madhaya marg, chandigarh, Omaxe green, at village jharmari, mohali, punjab, Derabassi, Sas nagar-140501
Capital Investment of the Industry	13543.0 lakhs
Category of Industry	Red
Type of Industry	Building, Const. projects, Township & Area development covered under EIA notification dated 14/9/06
Scale of the Industry	Large
Office District	Sas nagar
Consent Fee Details	Rs. 6,00,000/- deposited online
Raw Materials (Name with Quantity per day)	--
Products (Name with Quantity per day)	370 Residential Flats
By-products, if any, (Name with Quantity per day)	--

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Omaxe ltd, sco-139-140, sector-8 c, madhaya marg, chandigarh, Omaxe green, at village jharmari, mohali, punjab, Derabassi, Sas nagar, 140501

Page 1

Details of the machinery and process	--
Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.	HSD
Type of Air Pollution Control Devices to be installed	--
Stack height provided with each boiler/thermo heater/Furnace etc.	As per details given in consent application.
Sources of emissions and type of pollutants	2 no. DG sets of capacity 250 KVA each
Standards to be achieved under Air(Prevention & Control of Pollution) Act, 1981	As per standards prescribed by the Board / Ministry of Environment and Forests & Climate Change.

[Handwritten Signature]
For & on behalf

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:
Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar.

[Handwritten Signature]
For & on behalf
of

(Punjab Pollution Control Board)

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Omaxe Ltd, scc-139-140, sector-8 c, madhya marg, chandigarh, Omaxe green, at village jharmari, mohali, punjab, Derabassi Sas nagar, 149501

Page 2

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Ltd. or for getting loan from the financial institutions.
2. The industry shall apply for renewal /extension of consent at least two months before expiry of the consent.
3. The industry shall not violate any of the norms prescribed under the Air (Prevention & Control of Pollution) Act, 1981, failing which, the consent shall be cancelled / revoked.
4. The achievement of adequacy and efficiency of the air pollution control devices installed shall be the entire responsibility of the industry
5. The authorized fuel being used shall not be changed without the prior written permission of the Board.
6. The industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.
7. The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-

$$De = 2 LW / (L+W)$$
 Where L= length in mts. W= Width in mts.
- ii) The sampling port shall be 7 to 10 cm in diameter
8. The industry shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
9. The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.

(i) Stack height for boiler plants

S.NO.	Boiler with Steam Generating Capacity	Stack heights
1.	Less than 2 ton/hr.	9 meters or 2.5 times the height of neighboring building which ever is more
2.	More than 2 ton/hr. to 5 ton/hr.	12 meters
3.	More than 5 ton/hr. to 10 ton/hr	15 meters
4.	More than 10 ton/hr. to 15 ton/hr	18 meters
5.	More than 15 ton/hr. to 20 ton/hr	21 meters
6.	More than 20 ton/hr. to 25 ton/hr.	24 meters
7.	More than 25 ton/hr. to 30 ton/hr.	27 meters
8.	More than 30 ton/hr.	30 meters or using the formula $H = 14 Qg^{0.3}$ or $H = 74 (Qp)^{0.24}$ Where Qg = Quantity of SO2 in Kg/hr. Qp = Quantity of particulate matter in Ton/day.

Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets:

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Omaste Ltd. 200-139-140, Sector-8 e, Media City Marg, Chandigarh, Omaste Green, at village Jharman, Mohali, Punjab, Darabassi Sui Nagar, 140501

Page 3

Capacity of diesel generating set	Height of the building	Height of the Stack
0-50 KVA		+ 1.5 mt
50-100 KVA	-do-	+ 2.0 mt.
100-150 KVA	-do-	+ 2.5 mt.
150-200 KVA	-do-	+ 3.0 mt.
200-250 KVA	-do-	+ 3.5 mt.
250-300 KVA	-do-	+ 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h - 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

10. The pollution control devices shall be interlocked with the manufacturing process of the industry to ensure its regular operation.
11. The existing pollution control equipment shall be altered or replaced in accordance with the directions of the Board, and no pollution control equipment or chimney shall be altered or as the case may be erected or re-erected except with the prior approval of the Board.
12. The industry will provide canopy and adequate stack with the D.G sets so as to comply with the provision of notification No GSR-371 E dated 17-5-2002(amended from time to time) issued by MOEF under Environment (Protection) Act, 1986.
13. The Govt. of Punjab, Department of Science, Technology & Environment vide its notification no.4/46/92-3ST/2839 dt. 29/12/1993 has put prohibition on the use of rice husk as fuel after 1.4.1995 except the following:-

"In the form of briquettes and use of rice husk in fluidized bed combustion. So the industry shall make the necessary arrangement to comply with the above notification."
14. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year
15. That the industry shall submit a yearly certificate to the effect that no addition / up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
16.
 - a) The industry shall ensure that at any time the emission do not exceed the prescribed emissions standards laid down by the Board from time to time for such type of industry /emissions.
 - b) The industry shall ensure that the emissions from each stack shall conform to the following emission standards laid down by the Board in respect of the Industrial Boilers.

Steam Generating capacity A.	Required particulate matter B.	
<i>Area upto 5 Km from Other than 'A' class Other than the periphery of I and Class-II town</i>		
Less than 2 ton/hr.	800 mg/NM3	1200 mg/NM3
2 ton to 10 ton/hr.	500 mg/NM3	1000 mg/NM3
Above 10 ton to 15 ton/hr	350 mg/NM3	500 mg/NM3
Above 15 ton/hr	150 mg/NM3	150 mg/NM3

All emissions normalized to 12% carbon dioxide.

17. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, without any adverse effect on the environment, in any manner.
18. The air pollution control equipments shall be kept at all time in good running condition and;

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Omase Ltd, sec-139-140, sector-8 c, mullaha marg, Chandigarh, Omase green, at village jharmari, mohali, punjab, Derabassi, Sat nagar. 140501

Page 4

- (i) All failures of control equipments.
- (ii) The emissions of any air pollutant into the atmosphere in excess of the standards lay down by the Board occurring or being apprehended to occur due to accident or other unforeseen act or event. 'Shall be intimated through fax to the concerned Regional Office as well as to the Director of Factories, Punjab, Chandigarh as required under rule 10 of the Punjab State Board for the Prevention and Control of Air Pollution Rules, 1983'.
19. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
20. The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable.
21. The industry shall comply with the conditions imposed by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
22. The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:-
- (i) Once in Year for Small Scale Industries.
- (ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries.
23. The industry shall maintain the following record to the satisfaction of the Board :-
- (i) Log books for running of air pollution control devices or pumps/motors used for it.
- (ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air.
- (iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.
24. The industry will install the separate energy meter for running pollution control devices and shall maintain record with respect to operation of air pollution control device so as to satisfy the Board regarding the regular operation of air pollution control device and monthly reading / record may be sent to the Board by the fifth of the following month.
25. The industry shall provide online monitoring system as applicable, for in stack emission and shall maintain the record of the same for inspection of the Board Officers.
26. The Board reserves the right to revoke the consent granted to the industry at any time, in case the industry is found violating the provisions of Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
27. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
29. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
30. The industry shall dispose off its solid waste generated by the burning of fuel in an Environmentally Sound Manner within the premises/outside as approved by the Board, to avoid public nuisance and air pollution problem in the area.
31. The industry shall ensure that no air pollution problem or public nuisance is created in the area due to the discharge of emissions from the industry.
32. The industry shall provide adequate arrangement for fighting the accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipments etc, which are likely to cause environmental pollution.
33. The industry shall not change or alter the manufacturing process(es) and fuel so as to change the quality/quantity of emissions generated without the prior permission of the Board.
34. The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
35. The industry shall obtain and submit Insurance cover under the Public Liability Insurance Act, 1991.
36. The industry shall provide proper and adequate air pollution control arrangements for control emission from its fuel handling area, if applicable.

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Control Unit No-139-140, Sector-8 C, Model Town, Chandigarh, Punjab, India. Contact No. 0172-2611111

Page 5

37. The industry shall comply with the code of practice as notified by the Government/Board for the type of industries where the siting guidelines / Code of Practice have been notified.
38. The industry shall not cause any nuisance/traffic hazard in vicinity of the area
39. The industry shall ensure that the noise & air emission from D.G. sets do not exceed the standards prescribed for D.G. sets by the Ministry of Environment & Forests, New Delhi.
40. The industry shall ensure that there will not be significant visible dust emissions beyond the property line
41. The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry.
42. The Industry shall ensure that its production capacity does not exceed the capacity mentioned in the consent and shall not carry out any expansion without the prior permission / NOC of the Board.

B. SPECIAL CONDITIONS

- 1) This consent is valid for 370 flats only.
- 2) The project has been approved by the Board from pollution angle and the promoter shall obtain the approval from other concerned departments.
- 3) The promoter will ensure compliance of all the conditions of environmental clearance granted to the promoter by MoEF vide no. 21-408/2007-IA.III dated 8/5/2008.
- 4) The Promoter shall ensure that concentration of suspended particulate matter in the flue gas emissions does not exceed the standards prescribed by the Board.
- 5) The Promoter shall not consume any fuel except HSD in 2 DG sets of capacity 250 KVA each for burning purposes without the prior written permission of the Board.
- 6) The Promoter shall comply with the instructions issued by the Board vide office order no. Admn./SA-2/F.No.783/2010/448 dated 8/6/2010 regarding DG sets.
- 7) The promoter shall ensure the compliance of the Solid Waste Management Rules, 2016 as well as the Construction and Demolition Rules, 2016.
- 8) The promoter shall comply with the bye laws of the Master Plan of the area notified by the Government.
- 9) In case the promoter fails to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, Environment (Protection) Act, 1986 and/or any other environmental law applicable to the project and Rules, Circulars & Directions issued by the Board from time to time, action as deemed fit shall be taken against the promoter.

(Punjab Pollution Control Board)

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Omaze Ltd. sec-139-140, phase-8 a, madhaya marg, chandigarh, Omaze green, at village Jharmari, mohali, punjab, Distt. Sahiwal, 141001

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PUNJAB POLLUTION CONTROL BOARD

Zonal Office-I, Vatavaran Bhawan, Nabha Road, Patiala

Website:- www.ppcb.gov.in

Office Dispatch No : 2909 Registered/Speed Post Date: 17-5-17
 Industry Registration ID: R12SAS72950 Application No : 5429365

To,

DALEEP MOUDGIL
 SCO-139-140, SECTOR-8 C, MADHAYA MARG CHANDIGARH, TELEPHONE-9711800256
 CHANDIGARH, CHANDIGARH-160018

Subject: Renewal of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining Renewal of 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/SAS/2017/5429365
Date of issue :	16/05/2017
Date of expiry :	31/03/2019
Certificate Type :	Renewal
Previous CTO No. & Validity :	R16SASCTOW4095391 From:17/06/2016 To:31/03/2017

2. Particulars of the Industry

Name & Designation of the Applicant	DALEEP MOUDGIL, (DIRECTOR)
Address of Industrial premises	Omaxe Ltd, sco-139-140, sector-8 c, madhaya marg, chandigarh, Omaxe green, at village jharmari, mohali, punjab, Derabassi, Sas nagar-140501
Capital Investment of the Industry	13543.0 lakhs
Category of Industry	Red
Type of Industry	Building, Const. projects, Township & Area development covered under EIA notification dated 14/9/06
Scale of the Industry	Large
Office District	Sas nagar
Consent Fee Details	Rs. 6,00,000/- deposited online
Raw Materials(Name with quantity per day)	--
Products (Name with quantity per day)	370 Flats
By-Products, if any,(Name with quantity per day)	--
Details of the machinery and processes	--

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Omaxe Ltd, sco-139-140, sector-8 c, madhaya marg, chandigarh, Omaxe green, at village jharmari, mohali, punjab Derabassi Sas nagar-140501

Page 1

Details of the Effluent Treatment Plant	Domestic Effluent @ 215.0 KLD
Mode of Disposal	For construction activities and flushing purposes (upto maximum extent) and remaining, if any, onto land for plantation / horticulture / green lawns conforming to the effluent standards prescribed by the Board / Ministry of Environment and Forests & Climate Change.
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	As per standards prescribed by the Board / Ministry of Environment and Forests & Climate Change.


For & on behalf of
16/12/2017

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:
Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar.


For & on behalf
of

(Punjab Pollution Control Board)

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Omaze Ltd, 200-139-136, sector-8 c, mallaya marg, chandigarh, Omaze green, at village jharnari, mohali, punjab, Derabassi SAS nagar, 140301

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TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall confirm to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment's for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SELAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

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Omve 161, 130-140, sector-8, madhya marg, chandigarh District zone, at village Jharmar, mohali, punjab Dardhar. Sar nagar, 140501

P. 3

23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
 - (i) Once in Year for Small Scale Industries.
 - (ii) Four in a Year for Large/Medium Scale Industries.
 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
 - (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

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Omaha Ltd. S/O-159-144, sector-8 c, middleyarnag, chandigarh, Omaha green, at village Jharmai, mohali, Punjab, Derahwal, Sarangur, 141001

Page 4

42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

B. SPECIAL CONDITIONS

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Omaxe Ltd. Sec-139-140, sector-8 c, madhya marg, Chandigarh. Omaxe green, at village Jharmari, mohali, Punjab, Derabassi. Suz nagar. 140501

Page 5

- 1) This consent is valid for operation of outlet for discharge of wastewater (215 KLD) generated from 370 flats.
- 2) The project has been approved by the Board from pollution angle and the promoter shall obtain the approval of site from other concerned departments.
- 3) The promoter will ensure compliance of all the conditions of environmental clearance granted to the promoter by MoEF vide no. 21-408/2007-IA.III dated 8/5/2008.
- 4) The promoter shall ensure the compliance of conditions of NOC granted by Central Ground Water Authority-(CGWA).
- 5) The project proponent shall submit a complete proposal within three months as to how the treated wastewater will be utilized / discharged in scientific manner as soon as the water requirements for construction activities become nominal and that proposal should be in consonance with the proposal for disposal of treated wastewater, on the basis of which, environmental clearance was granted.
- 6) The project proponent shall install additional module of STP so as to have total capacity of STP as 400 KLD.
- 7) The effluent discharged through the authorized outlet shall conform to the standards prescribed by the Board / Ministry of Environment and Forests & Climate Change (MoEF&CC) issued from time to time for such discharges.
- 8) The promoter shall regularly operate and maintain the sewage treatment facilities to ensure that the treated effluent conforms to the standards laid down by the Board / MoEF&CC for such discharges.
- 9) The promoter shall get its effluent analyzed from the Board's Lab/Laboratory approved by the Board atleast four times in a year and shall submit the analysis results to the Board.
- 10) The treated wastewater (upto maximum extent) will be used for construction activities as well as for flushing purposes within the township and remaining, if any, will be utilized onto land for plantation / horticulture.
- 11) The promoter shall make arrangements for utilization of treated wastewater for construction activities, flushing purposes as well as disposal of the treated wastewater onto land for plantation / horticulture and shall not allow it to stagnate anywhere inside or outside the township.
- 12) The project proponent shall irrigate the plantation area / green belt to be developed within the township with the treated wastewater only and no fresh water will be used for this purpose.
- 13) The project proponent shall not discharge the treated effluent into any drain.
- 14) The promoter shall install maintain the record of readings of separate energy meter installed with sewage treatment plant, on daily basis of consumption of energy for the running and maintenance of sewage treatment plant and submit the same to the Board on monthly basis by the fifth of the following month.
- 15) The adequacy and efficacy of the sewage treatment plant will be the entire responsibility of the promoter.
- 16) The promoter shall install maintain the record of readings of water meter installed with tubewell(s), on daily basis and submit the same to the Board on monthly basis by the fifth of the following month.
- 17) The promoter shall ensure the compliance of the Solid Waste Management Rules, 2016 as well as the Construction and Demolition Rules, 2016.

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Omara Ltd. sec-139/140, sector-8 c, ambhaya marg, chandigarh, Omara green, at village Jharanari, mohali Punjab, Distt. Ferozpur, Haryana, India-140301

P.1/2/5

18) The promoter shall comply with the bye laws of the Master Plan of Lalru notified / to be notified by the Government.

19) The promoter shall provide dual plumbing system in all the towers and shall submit compliance quarterly to the Board in this regard.

20) The promoter shall ensure that the solid waste is properly segregated and stored in the specified containers and kept under its supervision till the same is collected by the authorized persons of the Municipal Authority.

21) In case the promoter fails to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, Environment (Protection) Act, 1986 and/or any other environmental law applicable to the project and Rules, Circulars & Directions issued by the Board from time to time, action as deemed fit shall be taken against the promoter.



For & on behalf of

(Punjab Pollution Control Board)

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Omate Ltd. voc-139-140, sector-8 c, mudhaya marg, chandigarh. Omate green, at village Jharmari, mohali, punjab, Darbhassi Saz nagar. 140501

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PUNJAB POLLUTION CONTROL BOARD

Zonal Office-I, Vatavaran Bhawan, Nabha Road, Patiala

Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: R12SAS72950

Application No : 9960988

To,

Daleep Moudgil
India Trade Tower, First Floor, Chd- Siswan Road, New Chandigarh, Mullanpur Telephone-9711800256
Chandigarh, Chandigarh-160018

Subject: Grant Varied 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining Varied $\frac{1}{2}$ Consent to Operate $\frac{1}{2}$ an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Varied/SAS/2019/9960988
Date of issue :	02/08/2019
Date of expiry :	31/03/2020
Certificate Type :	Varied
Previous CTO No. & Validity :	CTOW/Renewal/SAS/2017/5429365 From:16/05/2017 To:31/03/2019

2. Particulars of the Industry

Name & Designation of the Applicant	Daleep Moudgil, (Director)
Address of Industrial premises	Omaxe Ltd, India Trade Tower, First Floor, Chd- Siswan Road, New Chandigarh, Mullanpur, Omaxe Green, At Village Jharmari, Mohali, Punjab, Derabassi, Sas Nagar-140501
Capital Investment of the Industry	14620.0 lakhs
Category of Industry	Red
Type of Industry	Building, Const. projects, Township & Area development covered under EIA notification dated 14/9/06
Scale of the Industry	Large
Office District	Sas Nagar
Consent Fee Details	Rs. 1440500/- (720000/- each under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 vide UTR no. UTIBR52019033000365683 dated 30/03/2019 and Rs.500/- as application form fees). Which is adequate upto 31/03/2024 under both acts as per revised fees structure dated 29/10/2018.

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Raw Materials(Name with quantity per day)	Construction / Residential project.
Products (Name with quantity per day)	584 Dwelling Units @450Numbers/Day
By-Products, if any.(Name with quantity per day)	—
Details of the machinery and processes	As per application no. 9960988
Details of the Effluent Treatment Plant	Domestic Effluent @ 243.0 KLD-- The project proponent has installed a STP for treatment of domestic effluent comprising of collection tank, FAB (Fluidized Aerobic bio reactor), Tube settler, Sand Filter, Carbon filter, ultra violet (UV) chamber, Sludge drying beds and dewatering press.
Mode of Disposal	Approximately 125 KLD being used for construction purposes at our adjoining new project in all seasons and remaining 118 KLD is being used for plantation as well as flashing purpose
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	As per effluent standards prescribed by the PPCB/ MoEF&CC from time to time.



[Handwritten Signature]

02/08/2019

(Rakesh Kumar)
Environmental Engineer

For & on behalf
of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar, He is requested obtain the extended bank guarantee(its already submitted) amounting to Rs.5.00 lacs, valid upto 8/8/2019, for another one year within 7 days.

[Handwritten Signature]

02/08/2019

(Rakesh Kumar)
Environmental Engineer

For & on behalf
of

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Omaxe Ltd, Indira Trade Tower, First Floor, Chd- Sirsagan Road, New Chandigarh, Mallangpur, Omaxe Green, At Village Jhurmari, Mohali, Punjab, Derabassi Sas Nagar, 140501

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(Punjab Pollution Control Board)



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Nagar, 140501

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TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall conform to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment½s for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.

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Nagar, 161501*

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22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.
23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
 - (i) Once in Year for Small Scale Industries.
 - (ii) Four in a Year for Large/Medium Scale Industries.
 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
 - (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.

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41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.
42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

B. SPECIAL CONDITIONS



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Nagar, 140501*

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1. The project has been approved by the Board from Pollution Angle and the project proponent shall obtain statutory clearances as may be required from the concerned departments.
2. The project proponent shall ensure the compliance of conditions of Environmental Clearance granted vide no. SEIAA/2015/1878 dated 25/3/2015.
3. The project proponent shall obtain revised environmental clearance under the provisions of EIA Notification dated 14/9/2006 and its further amendments within three months for the amended components / activities being undertaken / to be undertaken in the project.
4. The project proponent shall adhere to the commitments made in the Corporate Social Responsibility (CSR) and maintain a separate bank account and proper record in this regard.
5. The project proponent shall ensure the compliance of solid waste Management Rules, 2016, Construction & Demolition Rules, 2016 and E-Waste Management Rules, 2016
6. The project proponent shall comply with the bye-laws of the Master Plan of the area notified by the Govt.
7. The project proponent shall ensure the compliance of stipulations imposed by the authorities concerned while granting permission for change of land use and approving layout / building plans.
8. The project proponent shall maintain and operate its Sewage Treatment Plant (STP), regularly and efficiently, so as to achieve the effluent standards prescribed by the Board, consistently.
9. The project proponent will ensure that it will not cause any stagnation of treated / untreated wastewater inside or outside the project premises.
10. The project proponent shall issue an advisory to its flat owners for providing male urinals in their flats and to avoid using R.O. system for purification of water so as to reduce the load on ground water resources.
11. The project proponent shall ensure that the municipal solid waste is being disposed of as per the provisions of Solid Waste Management Rules, 2016 and shall submit the compliance of the same.
12. The project proponent shall extend its already submitted bank guarantee amounting to Rs.5.00 lacs, which is valid upto 8/8/2019, for another one year and submit the same with Environmental Engineer, Regional Office, SAS Nagar within 7 days.
13. The project proponent shall submit a complete proposal as to how the treated wastewater will be discharged in scientific manner as soon as the water requirements for construction activities become nominal and that proposal should be in consonance with the proposal for disposal of treated waste water on the basis of which environmental clearance was granted.
14. The project proponent shall provide separate water meter on the line leading to plantation area, flushing purpose, and the line leading to another construction unit, where treated effluent being used in construction purpose.
15. The project proponent shall comply with the conditions imposed in the permission granted by the CGWA for abstraction of ground water.
16. The project proponent shall install additional module of STP so as to have total capacity of STP as 400 KLD and also submit the proposal to the Board within one month. Further, Environmental Engineer, Regional Office, SAS Nagar may be endorsed to verify the per-capita consumption of fresh water for the whole project and shall submit the report within 15 days.



02/08/2019

(Rakesh Kumar)
Environmental Engineer

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For & on behalf
of
(Punjab Pollution Control Board)



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*Omaxe Ltd, India Trade Tower, First Floor, Chd- Siswan Road, New Chandigarh, Mullanpur, Omaxe Green, At Village Jharmari, Mohali, Punjab, Derabassi, Sar
Nagar, 146501*

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PUNJAB POLLUTION CONTROL BOARD

Zonal Office-I, Vatavaran Bhawan, Nabha Road, Patiala

Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: R12SAS72950

Application No : 9960851

To,

Daleep Moudgil
India Trade Tower, First Floor, Chd- Siswan Road, New Chandigarh, Mullanpur Telephone-9711800256
Chandigarh, Chandigarh-160018

Subject: Grant Varied 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining Varied 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Varied/SAS/2019/9960851
Date of issue :	25/06/2019
Date of expiry :	31/03/2020
Certificate Type :	Varied
Previous CTO No. & Validity :	CTOA/Renewal/SAS/2017/5429242 From: 12/05/2017 To: 31/03/2019

2. Particulars of the Industry

Name & Designation of the Applicant	Daleep Moudgil, (Director)
Address of Industrial premises	Omaxe Ltd, India Trade Tower, First Floor, Chd- Siswan Road, New Chandigarh, Mullanpur, Omaxe Green, At Village Jharmari, Mohali, Punjab, Derabassi, Sas Nagar-140501
Capital Investment of the Industry	14620.0 lakhs
Category of Industry	Red
Type of Industry	Building, Const. projects, Township & Area development covered under EIA notification dated 14/9/06
Scale of the Industry	Large
Office District	Sas Nagar

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Consent Fee Details	Rs. 1440500/- (720000/- each under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 vide UTR no. UTIBR.52019033000365683 dated 30/03/2019 and Rs. 500/- as application form fees). Which is adequate upto 31/03/2024 under both acts as per revised fees structure dated 29/10/2018.
Raw Materials (Name with Quantity per day)	Construction / Residential project.
Products (Name with Quantity per day)	584 Dwelling Units
By-products, if any, (Name with Quantity per day)	--
Details of the machinery and process	As per application no. 9960851
Quantity of fuel required (in TPD) and capacity of Boilers/ Furnace/Thermo heater etc.	05 no. DG set of capacity 250 KVA each - Fuel - HSD @ 200 liter/day each - Canopy and adequate stack height of 4m above ground level with each DG set.
Type of Air Pollution Control Devices to be installed	05 no. DG set of capacity 250 KVA each - Fuel - HSD @ 200 liter/day each - Canopy and adequate stack height of 4m above ground level with each DG set.
Stack height provided with each boiler/thermo heater/Furnace etc.	05 no. DG set of capacity 250 KVA each - Fuel - HSD @ 200 liter/day each - Canopy and adequate stack height of 4m above ground level with each DG set.
Sources of emissions and type of pollutants	05 no. DG set of capacity 250 KVA each - Fuel - HSD @ 200 liter/day each - Canopy and adequate stack height of 4m above ground level with each DG set.
Standards to be achieved under Air(Prevention & Control of Pollution) Act, 1981	As per emission standards prescribed by the PPCB/ MoEF&CC from time to time.



(Handwritten Signature)

25/06/2019

(Rakesh Kumar)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar.

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Omnia Ltd, India Trade Tower, First Floor, Chd- Sisman Road, New Chandigarh, Mallangpur, Omnia Green, At Village Jharmari, Mohali, Punjab, Devalbasi Sas Nagar, 140501

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25/06/2019

(Rakesh Kumar)
Environmental Engineer

For & on behalf
of

(Punjab Pollution Control Board)



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Nagar, 140501*

Page 3

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Ltd. or for getting loan from the financial institutions.
2. The industry shall apply for renewal /extension of consent at least two months before expiry of the consent.
3. The industry shall not violate any of the norms prescribed under the Air (Prevention & Control of Pollution) Act, 1981, failing which, the consent shall be cancelled / revoked.
4. The achievement of adequacy and efficiency of the air pollution control devices installed shall be the entire responsibility of the industry
5. The authorized fuel being used shall not be changed without the prior written permission of the Board.
6. The industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.
7. The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-

$$De = 2 LW / (L+W)$$
 Where L= length in mts. W= Width in mts.
- ii) The sampling port shall be 7 to 10 cm in diameter
8. The industry shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
9. The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.

(i) Stack height for boiler plants

S.NO.	Boiler with Steam Generating Capacity	Stack heights
1.	Less than 2 ton/hr.	9 meters or 2.5 times the height of neighboring building which ever is more
2.	More than 2 ton/hr. to 5 ton/hr.	12 meters
3.	More than 5 ton/hr. to 10 ton/hr.	15 meters
4.	More than 10 ton/hr. to 15 ton/hr.	18 meters
5.	More than 15 ton/hr. to 20 ton/hr.	21 meters
6.	More than 20 ton/hr. to 25 ton/hr.	24 meters
7.	More than 25 ton/hr. to 30 ton/hr.	27 meters
8.	More than 30 ton/hr.	30 meters or using the formula $H = 14 Qg^{0.3}$ or $H = 74 (Qp)^{0.24}$ Where Qg = Quantity of SO ₂ in Kg/hr. Qp = Quantity of particulate matter in Ton/day.

Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets:

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Capacity of diesel generating set	Height of the Stack	
0-50 KVA	Height of the building	+ 1.5 mt
50-100 KVA	-do-	+ 2.0 mt.
100-150 KVA	-do-	+ 2.5 mt.
150-200 KVA	-do-	+ 3.0 mt.
200-250 KVA	-do-	+ 3.5 mt.
250-300 KVA	-do-	+ 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

10. The pollution control devices shall be interlocked with the manufacturing process of the industry to ensure its regular operation.
11. The existing pollution control equipment shall be altered or replaced in accordance with the directions of the Board, and no pollution control equipment or chimney shall be altered or as the case may be erected or re-erected except with the prior approval of the Board.
12. The industry will provide canopy and adequate stack with the D.G sets so as to comply with the provision of notification No GSR-371 E dated 17-5-2002(amended from time to time) issued by MOEF under Environment (Protection) Act, 1986.
13. The Govt. of Punjab, Department of Science, Technology & Environment vide its notification no.4/46/92-3ST/2839 dt. 29/12/1993 has put prohibition on the use of rice husk as fuel after 1.4.1995 except the following:-
 $\frac{1}{2}$ In the form of briquettes and use of rice husk in fluidized bed combustion. So the industry shall make the necessary arrangement to comply with the above notification. $\frac{1}{2}$
14. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year
15. That the industry shall submit a yearly certificate to the effect that no addition / up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
16.
 - a) The industry shall ensure that at any time the emission do not exceed the prescribed emissions standards laid down by the Board from time to time for such type of industry /emissions.
 - b) The industry shall ensure that the emissions from each stack shall conform to the following emission standards laid down by the Board in respect of the Industrial Boilers.

Steam Generating capacity A.	Required particulate matter B.	
<i>Area upto 5 Km from Other than 'A' class Other than the periphery of I and Class-II town</i>		
Less than 2 ton/hr.	800 mg/NM3	1200 mg/NM3
2 ton to 10 ton/hr.	500 mg/NM3	1000 mg/NM3
Above 10 ton to 15 ton/hr	350 mg/NM3	500 mg/NM3
Above 15 ton/hr	150 mg/NM3	150 mg/NM3

All emissions normalized to 12% carbon dioxide.

17. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, without any adverse effect on the environment, in any manner.
18. The air pollution control equipments shall be kept at all time in good running condition and;

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- (i) All failures of control equipments.
 - (ii) The emissions of any air pollutant into the atmosphere in excess of the standards lay down by the Board occurring or being apprehended to occur due to accident or other unforeseen act or event. 'Shall be intimated through fax to the concerned Regional Office as well as to the Director of Factories, Punjab, Chandigarh as required under rule 10 of the Punjab State Board for the Prevention and Control of Air Pollution Rules, 1983'.
19. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
 20. The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable.
 21. The industry shall comply with the conditions imposed by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
 22. The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:-
 - (i) Once in Year for Small Scale Industries.
 - (ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries.
 23. The industry shall maintain the following record to the satisfaction of the Board :-
 - (i) Log books for running of air pollution control devices or pumps/motors used for it.
 - (ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air.
 - (iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.
 24. The industry will install the separate energy meter for running pollution control devices and shall maintain record with respect to operation of air pollution control device so as to satisfy the Board regarding the regular operation of air pollution control device and monthly reading / record may be sent to the Board by the fifth of the following month.
 25. The industry shall provide online monitoring system as applicable, for in stack emission and shall maintain the record of the same for inspection of the Board Officers.
 26. The Board reserves the right to revoke the consent granted to the industry at any time, in case the industry is found violating the provisions of Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
 27. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
 28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
 29. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
 30. The industry shall dispose off its solid waste generated by the burning of fuel in an Environmentally Sound Manner within the premises/outside as approved by the Board, to avoid public nuisance and air pollution problem in the area.
 31. The industry shall ensure that no air pollution problem or public nuisance is created in the area due to the discharge of emissions from the industry.
 32. The industry shall provide adequate arrangement for fighting the accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipment's etc, which are likely to cause environmental pollution.
 33. The industry shall not change or alter the manufacturing process(es) and fuel so as to change the quality/quantity of emissions generated without the prior permission of the Board.
 34. The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
 35. The industry shall obtain and submit Insurance cover under the Public Liability Insurance Act, 1991.
 36. The industry shall provide proper and adequate air pollution control arrangements for control emission from its fuel handling area, if applicable.

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37. The industry shall comply with the code of practice as notified by the Government/Board for the type of industries where the siting guidelines / Code of Practice have been notified.
38. The industry shall not cause any nuisance/traffic hazard in vicinity of the area
39. The industry shall ensure that the noise & air emission from D.G. sets do not exceed the standards prescribed for D.G. sets by the Ministry of Environment & Forests, New Delhi.
40. The industry shall ensure that there will not be significant visible dust emissions beyond the property line
41. The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry.
42. The Industry shall ensure that its production capacity does not exceed the capacity mentioned in the consent and shall not carry out any expansion without the prior permission / NOC of the Board.

B. SPECIAL CONDITIONS

- 1) This consent is valid for operation of 584 dwelling units.
- 2) The project has been approved by the Board from pollution angle and the project proponent shall obtain the approval of site from other concerned departments.
- 3) The project proponent shall ensure the compliance of conditions of environmental clearance granted vide no. SEIAA/2015/1878 dated 25/3/2015.
- 4) The project proponent shall obtain revised environmental clearance under the provisions of the EIA notification dated 14/9/2006 within three months for the amended components / activities being undertaken / to be undertaken in the project.
- 5) The project proponent shall adhere to the commitments made in the Corporate Social Responsibility (CSR) and maintain a separate bank account and proper record in this regard.
- 6) The Project proponent shall not consume any fuel except HSD in its DG sets for burning purposes without the prior written permission of the Board.
- 7) The Project proponent shall comply with the instructions issued by the Board vide office order no. Admn./SA-2/F.No.783/2010/448 dated 8/6/2010 regarding DG sets.
- 8) The project proponent shall ensure the compliance of the Solid Waste Management Rules, 2016 as well as the Construction and Demolition Rules, 2016.
- 9) The project proponent shall ensure the compliance of the E-Waste (Management) Rules, 2016.
- 10) The project proponent shall comply with the bye laws of the Master Plan of the area notified by the Government.
- 11) The project proponent shall ensure the compliance of stipulations imposed by the authorities concerned while granting permission for change of land use and approving layout / building plans.
- 12) In case the project proponent fails to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, Environment (Protection) Act, 1986 and/or any other environmental law applicable to the project and Rules, Circulars & Directions issued by the Board from time to time, action as deemed fit shall be taken against the project proponent



25/06/2019

(Rakesh Kumar)
Environmental Engineer

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For & on behalf
of
(Punjab Pollution Control Board)



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Omaze Ltd, India Trade Tower, First Floor, Chd-Slawan Road, New Chandigarh, Mullanpur, Omaze Green, At Village Bhurmuri, Mohali, Punjab, Derabassi, Sas

Nagar, 140501

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PUNJAB POLLUTION CONTROL BOARD

Zonal Office-I, Vatavaran Bhawan, Nabha Road, Patiala

Website- www.ppcb.gov.in

Office Dispatch No : 4/127

Registered/Speed Post

Date: 26-10-2020

Industry Registration ID: R12SAS72950

Application No : 13160089

To,

Daleep Moudgil

 India Trade Tower, First Floor, Chd- Siswan Road, New Chandigarh, Mullanpur Telephone-9711800256
 Chandigarh, Chandigarh-160018

Subject: Renewal of Consent to Operate under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Renewal/SAS/2020/13160089
Date of issue :	20/10/2020
Date of expiry :	31/03/2021
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOA/Varied/SAS/2019/9960851 From:25/06/2019 To:31/03/2020

2. Particulars of the Industry

Name & Designation of the Applicant	Daleep Moudgil, (Director)
Address of Industrial premises	Omaxe Ltd, India Trade Tower, First Floor, Chd- Siswan Road, New Chandigarh, Mullanpur, Omaxe Green, At Village Jharmari, Mohali, Punjab, Derabassi, Sas Nagar-140501
Capital Investment of the Industry	14818.0 lakhs
Category of Industry	Red
Type of Industry	Building, Const. projects, Township & Area development covered under EIA notification dated 14/9/06
Scale of the Industry	Large
Office District	Sas Nagar

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Omaxe Ltd, India Trade Tower, First Floor, Chd- Siswan Road-New Chandigarh, Mullanpur, Omaxe Green, At Village Jharmari, Mohali, Punjab

(Rakesh Kumar)
Environmental Engineer
For & on behalf
of
(Punjab Pollution Control Board)



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*Omico Ltd, India Trade Tower, First Floor, Chd. Sisywari Road, New Chandigarh, Multanpur, Omico Green, At Village Jharmari, Mohali, Punjab, India-160015.
Page 14 of 12
Page*



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-I, Vatavaran Bhawan, Nabha Road, Patiala
 Website:- www.ppcb.gov.in

Office Dispatch No : 4127

Registered/Speed Post

Date: 20/10/2020

Industry Registration ID: R12SAS72950

Application No : 13160151

To,

Daleep Moudgil
 India Trade Tower, First Floor, Chd- Siswan Road, New Chandigarh, Mullanpur Telephone-9711800256
 Chandigarh, Chandigarh-160018

Subject: Renewal of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act, 1974

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/SAS/2020/13160151
Date of issue :	20/10/2020
Date of expiry :	31/03/2021
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOW/Varied/SAS/2019/9960988 From:02/08/2019 To:31/03/2020

2. Particulars of the Industry

Name & Designation of the Applicant	Daleep Moudgil, (Director)
Address of Industrial premises	Omaxe Ltd, India Trade Tower, First Floor, Chd- Siswan Road, New Chandigarh, Mullanpur. Omaxe Green, At Village Jharmari, Mohali, Punjab. Derabassi, Sas Nagar-140501
Capital Investment of the Industry	14818.0 lakhs
Category of Industry	Red
Type of Industry	Building, Const. projects, Township & Area development covered under EIA notification dated 14/09/06
Scale of the Industry	Large
Office District	Sas Nagar

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Omaxe Ltd, India Trade Tower, First Floor, Chd- Siswan Road, New Chandigarh, Mullanpur, Omaxe Green, At Village Jharmari, Mohali, Punjab, Derabassi, Sas Nagar-140501

For & on behalf
of
(Punjab Pollution Control Board)



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Omaxe Ltd. India Trade Tower, First Floor, Chd- Sivan Road, New Chandigarh, Mullanpur, Omaxe Green, At Village Jharmari, Mohali, Punjab, Dehra Dun

Page 1/1



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-I, Vatavaran Bhawan, Nabha Road, Patiala

Website:- www.ppcb.gov.in

Office Dispatch No : _____ Registered/Speed Post _____ Date: _____
 Industry Registration ID: R12SAS72950 Application No : 16071428

To,

Daleep Moudgil
 India Trade Tower, First Floor, Chd- Siswan Road, New Chandigarh, Mullanpur Telephone-9711800256
 Chandigarh, Chandigarh-160018

Subject: Renewal of Consent to Operate under section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Renewal/SAS/2021/16071428
Date of issue :	12/08/2021
Date of expiry :	31/03/2022
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOA/Renewal/SAS/2020/13160089 From:20/10/2020 To:31/03/2021

2. Particulars of the Industry

Name & Designation of the Applicant	Daleep Moudgil, (Director)
Address of Industrial premises	Omaxe Ltd, India Trade Tower, First Floor, Chd- Siswan Road, New Chandigarh, Mullanpur, Omaxe Green, At Village Jharmari, Mohali, Punjab, Derabassi, Sas Nagar-140501
Capital Investment of the Industry	14837.0 lakhs
Category of Industry	Red
Type of Industry	Building, Const. projects, Township & Area development covered under EIA notification dated 14/9/06
Scale of the Industry	Large
Office District	Sas Nagar

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Omaxe Ltd, India Trade Tower, First Floor, Chd- Siswan Road, New Chandigarh, Mullanpur Omaxe Green, At Village Jharmari, Mohali, Punjab, Derabassi, Sas Nagar-140501

Page 1

All the term and conditions same as mentioned in the original consent no. CTOA/Renewal/SAS/2020/13160089 dated 20/10/2020, valid upto 31/3/2021 issued to the project proponent. This extension letter may be appended with the original consent letter issued to the project proponent with an additional condition as under:

1. The promoter company shall install stack with adequate height with the 02 no. DG set of capacity 250 KVA within 01 month and submit compliance to the Board.



12/08/2021

(Kuldeep Singh)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:
The Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar.




12/08/2021

(Kuldeep Singh)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

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Omaze Ltd. India Trade Tower, First Floor, Chd- Sirsua Road, New Chandigarh, Mallampur, Omaze Green, At Village Murrari, Mohali, Punjab Derohatal, Sas Nagar, 160501

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PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-I, Vatavaran Bhawan, Nabha Road, Patiala
 Website:- www.ppcb.gov.in

Office Dispatch No : _____ Registered/Speed Post _____ Date: _____
 Industry Registration ID: R12SAS72950 Application No : 16073045

To,

Daleep Moudgil
 India Trade Tower, First Floor, Chd- Siswan Road, New Chandigarh, Mullanpur Telephone-9711800256
 Chandigarh, Chandigarh-160018

Subject: Renewal of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act, 1974.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/SAS/2021/16073045
Date of issue :	14/10/2021
Date of expiry :	31/03/2022
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOW/Renewal/SAS/2020/13160151 From:20/10/2020 To:31/03/2021

2. Particulars of the Industry

Name & Designation of the Applicant	Daleep Moudgil, (Director)
Address of Industrial premises	Omaxe Ltd, India Trade Tower, First Floor, Chd- Siswan Road, New Chandigarh, Mullanpur, Omaxe Green, At Village Jharmari, Mohali, Punjab, Derabassi, Sas Nagar-140501
Capital Investment of the Industry	14837.0 lakhs
Category of Industry	Red
Type of Industry	Building, Const. projects, Township & Area development covered under EIA notification dated 14/9/06
Scale of the Industry	Large
Office District	Sas Nagar

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Omaxe Ltd, India Trade Tower, First Floor, Chd- Siswan Road, New Chandigarh, Mullanpur, Omaxe Green, At Village Jharmari, Mohali, Punjab Derabassi Sas Nagar-140501

Page 1

All the term and conditions same as mentioned in the original consent no. CTOW/Renewal/SAS/2020/13160151 dated 20/10/2020, valid upto 31/03/2021 issued to the project proponent. This extension letter may be appended with the original consent letter issued to the project proponent and subsequent extensions letters with an additional condition as under:

1. The promoter company shall maintain record regarding the separate flow meters installed for dual plumbing line, for usage in construction area and plantation area, and borewell(s) submit quarterly report to the Board for verification of the water balance submitted by it.
2. The promoter company shall install mechanical composter for biodegradable waste within 3 months.
3. The promoter company shall install additional module of STP so as to have total capacity of STP as 400 KLD within 03 months and also submit the proposal to the Board in form of PERT chart for the same, within one month.
4. The promoter company shall properly operate its STP by maintaining operational parameters such as concentration of MLSS / MLVSS, Alkalinity, concentration of nitrogen, F/M ratio, DO, pH and BOD: N:P ratio in the aeration tank and the value of all parameters should be depicted on the display board to be installed in the vicinity of the STP.
5. The promoter company shall not discharge its domestic effluent (treated or untreated) into choe / drain /river Ghaggar or in inland surface water at any time or any other unauthorized place by any unauthorized means and shall reuse the treated effluent in the premises or for construction purposes in the adjoining project, in accordance with the water balance submitted by it.
6. The promoter company shall develop proper plantation area in the 0.5 acre area pocket; and provide permanent pipeline network for uniform distribution of wastewater in the entire plantation area, so that additional treated effluent can be utilized in the plantation area at any time.
7. The promoter company will not install any new borewell for abstraction of ground water without prior approval from competent authority. The industry will obtain the permission from CGWA/ Competent Authority for withdrawal of groundwater and shall comply with the guidelines issued by the CGWA for abstraction of ground water, from time to time.
8. The promoter company shall be bound to comply with the above-mentioned conditions no. 1 to 7 without fail and further extension/ renewal in the validity of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 shall be granted on submission of unabridged compliance of the same.



(Handwritten Signature)

(4/10/2021)

(Kuldeep Singh)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar. He shall visit the site after two month to check the construction status of additional/ upgradation of STP and mechanical composter, to verify the water balance statement, to check the adequate plantation area as per water balance statement and to other Environmental Laws and send the report in case of violations under the Environment Laws, observed in any.

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Omure Ltd, India Trade Tower, First Floor, Chd-Sector Road, New Chandigarh, Mullampur, Omure Green, At Village Jharanai, Malohi, Punjab, Derabassi, Sas Nagar, 141501

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14/10/2021

(Kuldeep Singh)
Environmental Engineer

*For & on behalf**of***(Punjab Pollution Control Board)**

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*Qmaxx Ltd. India Trade Tower, First Floor, Chd- Siwan Road, New Chandigarh, Mullanpur, Qmaxx Green. At Village Jharmari, Mohali, Punjab, Derohassi, Sas
Nagar, 140501*

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PUNJAB POLLUTION CONTROL BOARD

Zonal Office-I, Vatavaran Bhawan, Nabha Road, Patiala

Website:- www.ppcb.gov.in

Office Dispatch No :	Registered/Speed Post	Date:
Industry Registration ID: R12SAS72950		Application No : 16071428

To,
Daleep Moudgil
India Trade Tower, First Floor, Chd- Siswan Road, New Chandigarh, Mullanpur Telephone-9711800256
Chandigarh, Chandigarh-160018

Subject: **Renewal of Consent to Operate under section 21 of the Air (Prevention & Control of Pollution) Act, 1981.**

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Renewal/SAS/2021/16071428
Date of issue :	12/08/2021
Date of expiry :	31/03/2022
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOA/Renewal/SAS/2020/13160089 From:20/10/2020 To:31/03/2021

2. Particulars of the Industry

Name & Designation of the Applicant	Daleep Moudgil, (Director)
Address of Industrial premises	Omaxe Ltd, India Trade Tower, First Floor, Chd- Siswan Road, New Chandigarh, Mullanpur, Omaxe Green, At Village Jharmari, Mohali, Punjab, Derabassi, Sas Nagar-140501
Capital Investment of the Industry	14837.0 lakhs
Category of Industry	Red
Type of Industry	Building, Const. projects, Township & Area development covered under EIA notification dated 14/9/06
Scale of the Industry	Large
Office District	Sas Nagar

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All the term and conditions same as mentioned in the original consent no. CTOA/Renewal/SAS/2020/13160089 dated 20/10/2020, valid upto 31/3/2021 issued to the project proponent. This extension letter may be appended with the original consent letter issued to the project proponent with an additional condition as under:

1. The promoter company shall install stack with adequate height with the 02 no. DG set of capacity 250 KVA within 01 month and submit compliance to the Board.



12/08/2021

(Kuldeep Singh)
Environmental Engineer

For & on behalf

of

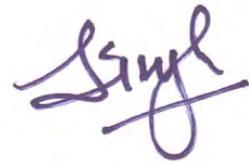
(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar.



12/08/2021

(Kuldeep Singh)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

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Punjab
State Pollution Control Board

Online Consent Management & Monitoring System

Ministry of Environment, Forest and Climate Change
Government of India



Welcome OMAXE LTD, SCO-139-140, SECTOR-8 C, MADHAYA MARG, CHANDIGARH

Date : 2-4-2019

On-line Payment Receipt

UTR/Reference No.	UTIBR52019033000365683
Depositor Name	DALEEP MOUDGIL
Application No.	9740900
Name and Address of Industry	OMAXE LTD, INDIA TRADE TOWER, First Floor, Chd- Siswan Road, New Chandigarh, Mullanpur, OMAXE GREEN, AT VILLAGE JHARMARI, MOHALI, PUNJAB, DERABASSI, SAS NAGAR
Name of Regional Office	RO Mohali
Applied For	CTO - water - reNew
Payment Date	2019-03-30 00:00:00.0
Payment Details	
CTO Water (Rs.)	720000.0
Application Form (Rs.)	500.0
Total Amount Paid (Rs.)	1440500.0
Transaction Status	Successfully Completed

Proceed Print

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PUNJAB POLLUTION CONTROL BOARD
Zonal Office-I, Vatavaran Bhawan, Nabha Road, Patiala
 Website:- www.ppcb.gov.in

Office Dispatch No : _____ Registered/Speed Post _____ Date: _____
 Industry Registration ID: R12SAS72950 Application No : 16073045

To,
Daleep Moudgil
India Trade Tower, First Floor, Chd- Siswan Road, New Chandigarh, Mullanpur Telephone-9711800256
Chandigarh, Chandigarh-160018

Subject: **Renewal of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act, 1974.**

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/SAS/2021/16073045
Date of issue :	14/10/2021
Date of expiry :	31/03/2022
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOW/Renewal/SAS/2020/13160151 From:20/10/2020 To:31/03/2021

2. Particulars of the Industry

Name & Designation of the Applicant	Daleep Moudgil, (Director)
Address of Industrial premises	Omaxe Ltd, India Trade Tower, First Floor, Chd- Siswan Road, New Chandigarh, Mullanpur, Omaxe Green, At Village Jharmari, Mohali, Punjab, Derabassi, Sas Nagar-140501
Capital Investment of the Industry	14837.0 lakhs
Category of Industry	Red
Type of Industry	Building, Const. projects, Township & Area development covered under EIA notification dated 14/9/06
Scale of the Industry	Large
Office District	Sas Nagar

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All the term and conditions same as mentioned in the original consent no. CTOW/Renewal/SAS/2020/13160151 dated 20/10/2020, valid upto 31/03/2021 issued to the project proponent. This extension letter may be appended with the original consent letter issued to the project proponent and subsequent extensions letters with an additional condition as under:

1. The promoter company shall maintain record regarding the separate flow meters installed for dual plumbing line, for usage in construction area and plantation area, and borewell(s) submit quarterly report to the Board for verification of the water balance submitted by it.
2. The promoter company shall install mechanical composter for biodegradable waste within 3 months.
3. The promoter company shall install additional module of STP so as to have total capacity of STP as 400 KLD within 03 months and also submit the proposal to the Board in form of PERT chart for the same, within one month.
4. The promoter company shall properly operate its STP by maintaining operational parameters such as concentration of MLSS / MLVSS, Alkalinity, concentration of nitrogen, F/M ratio, DO, pH and BOD: N:P ratio in the aeration tank and the value of all parameters should be depicted on the display board to be installed in the vicinity of the STP.
5. The promoter company shall not discharge its domestic effluent (treated or untreated) into choe / drain /river Ghaggar or in inland surface water at any time or any other unauthorized place by any unauthorized means and shall reuse the treated effluent in the premises or for construction purposes in the adjoining project, in accordance with the water balance submitted by it.
6. The promoter company shall develop proper plantation area in the 0.5 acre area pocket; and provide permanent pipeline network for uniform distribution of wastewater in the entire plantation area, so that additional treated effluent can be utilized in the plantation area at any time.
7. The promoter company will not install any new borewell for abstraction of ground water without prior approval from competent authority. The industry will obtain the permission from CGWA/ Competent Authority for withdrawal of groundwater and shall comply with the guidelines issued by the CGWA for abstraction of ground water, from time to time.
8. The promoter company shall be bound to comply with the above-mentioned conditions no. 1 to 7 without fail and further extension/ renewal in the validity of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 shall be granted on submission of unabridged compliance of the same.



14/10/2021

(Kuldeep Singh)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar. He shall visit the site after two month to check the construction status of additional/ upgradation of STP and mechanical composter, to verify the water balance statement, to check the adequate plantation area as per water balance statement and to other Environmental Laws and send the report in case of violations under the Environment Laws, observed in any.

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Omaxe Ltd, India Trade Tower, First Floor, Chd- Siswan Road, New Chandigarh, Mullanpur, Omaxe Green, At Village Jharmari, Mohali, Punjab, Derabassi, Sas Nagar, 140501

Page2



14/10/2021

**(Kuldeep Singh)
Environmental Engineer**

*For & on behalf**of***(Punjab Pollution Control Board)**

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OL/DIR/DERABASSI/2022 17

29th MARCH, 2022

The Environmental Engineer
Punjab Pollution Control Board.
Regional Office
SAS Nagar

Subject: Renewal of Varied Consent to Operate for four years U/s 21 of Air act 1981 and U/s 25/26 of Water Act 1974 for our Residential Project "Omaxe Greens" at village Jharmari, Tehsil Derabassi, Distt. Mohali.

Dear Sir,

This has reference to the subject cited above, in this regard please find enclosed herewith application for Extension of Consent to operate for further two years issued vide letter no. CTOA/Renewal/SAS/2017/5429242 dated 12.05.2017 (Valid up to 31.03.2019 further renewed up to 31.03.2022) granted u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 and letter No. CTOW/Renewal/SAS/2017/5429365 dated 16.05.2017 (Valid up to 31.03.2019 further renewed up to 31.03.2022) u/s 25/26 Water (Prevention & Control of Pollution) Act, 1974

Further we would like to draw your kind notice the following:

1. We have taken completion and occupation of 9 towers consisting 584 Flats.
2. Out of 9 towers we have provided dual plumbing system in 4 towers i.e. GT-4, GT-6, GT-8 and GT-9 consisting 236 flats and using the treated water for flushing purposes.
3. We would like to add further that as on today out of 584 flats around 400 families have already shifted in this township and have started living in and whereas in our calculation for water and waste water generation we have taken population for 450 families as we are anticipated that in near future in a year or two 50 more families may take possession and start living in this township.
4. We have already installed Sewerage Treatment Plant of capacity 250 KLD expandable up to 500 KLD and is fully operational and sufficient to cater the population of above mentioned site.
5. We have deposited fee towards renewal of consent to operate for five years on dated 30.03.2019 but CTO was issued for three years only i.e. from 25.06.2019 to 31.03.2020, 20.10.2020 to 31.03.2021 and 14.10.2021 to 31.03.2022 only (Copy of RTGS is enclosed for your ready reference)

In view of above you are requested to kindly grant us the renewal of consent to operate under Water and Air Act for another 2 year i.e. up to 31.03.2024 since required fee has already been deposited vide RTGS no. RTGS/SK/UTIBR52019033000365683/206 dated 30.03.2019 amounting Rs. 14,40,500/- (Rs. 7,20,000/- each for Air and Water along with application fee of amounting Rs. 500/-)

Thanking you,

Yours faithfully,
for OMAXE LTD.

(Signature)
Mukesh Bhati
AVP (Business Development & Projects)

Encl. as above

*Recd
Sukhy
30/3/22*

This is to advise that please check all correspondence with us in the Corporate Office

OMAXE LIMITED

Corporate Office: Plot No. 10, Sector 10, Gurgaon, Haryana

Corporate Office: Plot No. 10, Sector 10, Gurgaon, Haryana



Eco Paryavaran Engineers & Consultants Pvt. Ltd.

Pollution Control Equipments and Recycling Systems

CIN : U99999PB2006PTC038200



Ref No – EPECPL/OMAXE/GREEN/2023-23/22.03.23

Date: 22.03.2023

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TO WHOMSOEVER IT MAY CONCERN

This is to certify that we have successfully completed the work of Design, supply, Installation, Erection , Testing & Commissioning of the Sewage Treatment Plant of capacity 200 KLD Followed by 5m³/hr ultra Filtration Plant against work order Number OML/ODG/11011181316 on dated: 16.02.2023 at your site M/s. Omaxe Limited site at Omaxe Greens, Ambala chandigarh Highway, Opposite chaman vatika school, Vill. Jharmari, Derabassi. Distt. Mohali (PB). The plant has been successfully completed on dated: 22.03.2023

The plant is completely handover to Omaxe Limited. On date: 22.03.2023

Plant Handover by

**M/s Eco Paryavaran Engineers
& Consultants Pvt. Ltd.**

Plant Takeover by

M/s Omaxe Limited
Tarun Saini
Deputy General Manager-MEP
Mob. : 9711800186

PRW AGREEMENT

PROJECT:- New Omaxe Greens Derabassi
ERP PROJECT CODE:- 173001
AGREEMENT NO:-
 173001/11011170612/35
Revision Number 1

SERIAL NO:-
DATE:- 06-DEC-21
Vendor Code:- PPC0136

Revised Date :- 07-DEC-21

AGREEMENT BETWEEN**FIRST PARTY**

NAME:- Omaxe Limited

ADDRESS :- PDA City Sarhind Road , Village - Baran ,

Patiala (Punjab)-147001

SECOND PARTY

NAME:- ECO PARYAVARAN ENGG &
 CONSULANTS P LTD

ADDRESS :- E-207, E-207, E-207, Industrial Area, Phase
 VIII-B, Sector-74, Mohali, Industrial Area,
 Phase VIII-B, Sector-74, Mohali, SAS
 NAGAR
 , PB

PAN NO:- AABCE6645H

GST NO: 03AABCE6645H1ZU

EPF NO:-

ESI NO:-

LABOUR LICENCE NO:-

TEL :-

Name of Project:-New Omaxe Greens Derabassi **NEW OMAXE GREENS,DERABASSI Ambala Chandigarh highway, opposite Chaman Vatika School Village Jharmari/Derabassi District Mohali (P.B.) Pin Code:- 140501. IN Derabassi PB**

It is agreed that the 2nd party shall carry out the work of **Work Order for Supply, Installation, Testing & Commissioning of MBBR STP 200 KLD** on the rates and terms as given below.

RATES:

S. No	Description	Unit	Prev. Qty	Inc. Qty	Total Qty	Rate	Amount
1	SEWAGE TREATMENT PLANT:-Design, supplying, installing, testing & commissioning of Sewage Treatment Plant for 200 KLD electro mechanical system based on Advance MBBR technology. (excluding all Civil & construction work) Anticipated effluent parameters before treatment: PH 7.5 - 8.5 BOD 250-400 mg/lt COD 600-800 mg/lt. SS 200-450 mg/lt. Oil & Grease up to 50 mg/lt Desired Sewage discharge standard after treatment are as below: PH 6.5 - 8.5 BOD Less than 10Mg/L S. Solids Less than 10 Mg/L	EACH					



	<p>COD Less than 50 Mg/L Oil & Grease Less than 5 Mg / L Sewage treatment plant shall include the following items: Bar Screen Chamber Oil & Grease chamber Sewage equalization tank/sump MBBR/FAB Tanks Tube Settler Tank Chlorine Contact Tank Sludge Holding Tank Treated Water Tank Raw Sewage Transfer Pumps Advance MBBR Media Tube Deck Media Sludge Transfer Pumps Screw Pumps Filter Press Submersible sump Pumps Chlorination Filter Feed Pumps Filtration through MGF & ACF U.V. System Air Blowers, Pumps, diffusers & equipment Piping, valves etc. Electrical Panel & Cabling</p>						
1.1	Supply, installation, testing & commissioning of 2 Nos Stainless Steel Perforated, Corse Type Bar Screen with suitable garbage lifting arrangement. Size : 900x1200	SET	1	0	1	30,000.00	30,000.00
2	Supply, installation, testing & commissioning of level indicators and controllers for automatic operation of the complete system with high/low level alarm complete with auxillary NO/NC contacts. (Required in equalization tank, chlorine contact tank, sludge holding tank).	LS	1	0	1	35,000.00	35,000.00
3	Supply, installation, testing & commissioning of Submersible, non-clogging type pumps capable of handling solids up to 35-50mm having CI casing & impeller complete with mechanical seal & all accessories, motor of required capacity. Delivery header with isolation valve, pressure gauge on delivery line with isolation cock. Pumps shall have following duty(Make-Wilo/Kirloskar/CRI/CG)	EACH					
3.1	Raw Sewage Transfer Pumps Flow Rate (each) = 10m ³ / hr,Head = 10.00 Mtr, 1W+1S	NOS	2	0	2	55,000.00	110,000.00
4	Supply, installation, testing &	EACH					



	commissioning of Plant room sump pump with CI body & CI impeller pump (2 Nos (1W+1S). Plant Room sump pumps of centrifugal submersible type suitable for 415 ± 10% voltage variation or 230 + 10% volts 50Hz AC supply. The pump shall be suitable for handling 10 to 12 mm solids.(Make-Wilo/Ebara/CG/KSB)						
4.1	Flow Rate (each) = 12.5m ³ / hr,Head = 8-10 Mts, Cost shall be inclusive of GI (Medium duty) 80 mm dia piping for lifting water from sump to outside.	NOS	2	0	2	60,000.00	120,000.00
5	Air diffusion system shall include the following: Supply, installation, testing & commissioning of twin lobe, rotary compressor, air cooled air blowers capable of delivering 200 cum/hr of free air at required pressure driven through "V" belt or directly coupled through flexible coupling to a TEFC motor of suitable HP Suitable for 415 ± 10% volts, 3 phase, 50 cycles A/C supply. (Make- Everest/ Beta/ Kay)	EACH					
5.1	Air Blowers Flow Rate (each)=200 m ³ / hr	NOS	2	0	2	125,000.00	250,000.00
5.2	Air piping shall comprise of SS 304 in Aeration Tank MS 'C' class pipes in plant room complete with all fittings such as tees, crosses, plugs, sockets, elbows, reducers, paint, supports & clamps, puddle flanges etc cutting chases & making good the wall wherever required. Contactor to submit detailed P & I indicating their proposal.(Make-Jindal Hissar, Tata,)	LOT	1	0	1	155,000.00	155,000.00
5.3	Non-clog type air dispersion system capable of handling required cfm of air with oxygen transfer efficiency. Air dispersion grid shall be assembled in modular form so that they can be replaced / repaired easily from plat form at the top. (Coarse bubble membrane diffusers) Make-Quasys/SSI/Scogen. Note : Air dispersion system shall be provided for MBBR Tank, Equalization Tank, and Sludge Holding Tank.	LOT	1	0	1	100,000.00	100,000.00
6	Providing and fixing all interconnecting piping (as described below) and isolation control valves for making the system complete. The piping material shall be MS 'C' class. (Make-Jindal Hissar, Tata) (A). All piping submerged in sewage waste/pumping sewage waste. SS 304 (B). All piping for treatment plant & post treatment plant shall also be in MS 'C' class.	JOB	1	0	1	200,000.00	200,000.00
7	Supply, installation, testing & commissioning of Chlorine dosing system	SET	1	0	1	44,000.00	44,000.00



	with dosing solution and a 100 ltrs HDPE tank with 0-10 LPH Dosing pump.(Make-Tushcon/Seko/Asia LMI)						
8	Supply, installation, testing and commissioning of Advance MBBR Bio Chip Media. Having Sarface area 5500m2/m3 the media shall be enough for proper functioning of STP. Size: 30mm Dia & 1.1mm Thick MOC: PE vergin Material [MBBR System to be in Two reactors] (Make- Transship/ Quachip/Mutag)	LOT	1	0	1	185,000.00	185,000.00
9	Supply, installation, testing and commissioning of PVC tube deck settling media to be installed in Tube Settler Tank .(Make-MM Aqua/Quasys/Cool Deck)	LOT	1	0	1	76,000.00	76,000.00
10	Supplying, installing, testing & commissioning of centrifugal filter feed pumps, CI body, CI impeller. motor, pressure gauge with isolation cock, Isolation valve, NRV on delivery line. Isolation valve, stainer at suction. The pump shall be suitable for 415±10% volts 3 phase AC supply(Make-Johnson, Kirloskar, CG)	EACH					
10.1	Filter feed pumps:Capacity : 11 Cum/hr.Head :30 Mtrs (1W+1S)	NOS	2	0	2	35,000.00	70,000.00
10.2	Supplying, installing, testing and commissioning of MSEP vessel filter with all necessary accessories. Filter shall be suitable for minimum working pressure of 5 kg / cm2 and shall include frontal piping ,initial charge with media, standard fittings like pressure gauges, sampling cock, rinse drain, vacuum breaker etc. The MS sheet thickness for tank shall be min. 6mm and for dishess shall 8mm. The internal surfaces of tank shall be treated with epoxy coaing and external surface with primer and anticorrosive enamel paint (Min. 2 coats).	EACH					
10.3	Multigrade pressure sand filter,Flow rate : 11 Cum/hr,Filteration velocity : 15000 cum/hr/sqm,Filter Diameter approx.: 1000 MM	SET	1	0	1	125,000.00	125,000.00
10.4	Activated Carbon Filter,Flow rate : 11 Cum/hr,Filteration velocity : 15000 cum/hr/sqm,Filter Diameter approx.: 1000 MM	SET	1	0	1	145,000.00	145,000.00
11	Supply, installation, testing & commissioning of UV system for purification of recycled water from STP including intensity meter. With all accessories complete in all respect.(Make-Alfa/Sukrut/) 10m3/hr	SET	1	0	1	140,000.00	140,000.00
12	Supply, installation, testing and commissioning of centrifugal horizontal/monoblock water supply pump CI casing, bronze with mechanical seal	EACH					



	alongwith motor. Pressure gauge with isolation valve, NRV, Isolation valve on delivery line. Isolation valve, y-strainer at suction. The pump shall be suitable for 415±10% volts, 3 phase, 50 cycles a/c supply.(Make-Johnson, Kirloskar, CG)						
12.1	Irrigation Pumps (2 Nos: 1W+ 1S) Capacity : 22 Cum/hr.Head : 35 mtrs.	NOS	2	0	2	45,000.00	90,000.00
13	Supplying, installing, testing & commissioning of centrifugal Treated Water pumps,CI body, CI impeller. motor, pressure gauge with isolation cock, Isolation valve, NRV on delivery line. Isolation valve, , stainer at suction. The pump shall be suitable for 415±10% volts 3 phase AC supply(Make-Johnson, Kirloskar, CG)	EACH					
13.1	Treated Water Pumps (2 Nos: 1W+ 1S) Capacity : 10 Cum/hr.Head : 35 mtrs.	NOS	2	0	2	35,000.00	70,000.00
14	Supplying, installing, testing & commissioning of centrifugal Sludge Recirculation Pumps,CI body, CI impeller. motor, pressure gauge with isolation cock, Isolation valve, NRV on delivery line. Isolation valve, stainer at suction. The pump shall be suitable for 415±10% volts 3 phase AC supply(Make-Johnson, Kirloskar, CG)	EACH					
14.1	Sludge Recirculation Pumps (2 Nos: 1W+ 1S) Capacity : 5 Cum/hr.Head : 10-12 mtrs.	NOS	2	0	2	25,000.00	50,000.00
15	Supply, installation, testing and commissioning of filter press of Size 24"x24"x 24 Plates Hydraulic Oprated with CI frame, PP plates with filter cloth interconnecting piping (Make-DFP/Sachin/Pharmatech)	SET	1	0	1	250,000.00	250,000.00
16	Supply, installation, testing & commissioning of positive displacement type screw slurry pump with MS casing, SS-strator with internal rubber lining, gland packing seal, solid handling capacity upto 7 to 10% of the effective percentage of sludge and direct drive with motor.(Make-UT/Roto/Rotomac) Capacity : 2.5m3/hr Head : 40 mtrs. (1W+ 1S)	SET	1	0	1	110,000.00	110,000.00
17	Supply, installation, testing & commissioning of Electromagnetic Flow meter coupled with MS Flanges, of suitable capacity for 200 KLD plant. Size 4" Make: Eureka /Adept/Aster	NOS	1	0	1	65,000.00	65,000.00
18	STP ELECTRICAL PANEL:-Design, fabrication, assembling, wiring, Supply Installation & Commissioning , installation, testing and commissioning of motor control centre fabricated out of 2mm CRCA sheet steel. Cable gland plates shall be provided on top as well as at the bottom	SET	1	0	1	180,000.00	180,000.00



	<p>of the panels. Panels shall be treated with all anticorrosive process before painting as per specifications with 2 coats of red oxide primer and final approved shade of powder coated paint. 1 No. earthing terminals shall be provided for 3 phase, 4 wire, 50 Hz Supply system. Lifting hooks shall also be provided in case of large panels.</p> <p>Motor Control Centre Incoming</p> <p>a. 200 amps TPN MCCB with rotary handle arrangement the following accessories:</p> <p>b. conserve make energy meter covering parameters such as KWH, voltage, current, frequency etc.</p> <p>c. Phase indicating lamps shall be protected by 2 amp SP MCB 3 Sets Bus Bar 300 amps TPN (15 KA) copper bus bar with heat shrinkable insulation sleeves.</p> <p>a. Required Nos of required capacity TPN MCB for direct on line starter/star delta starters and outgoing feeders to all the pumps/blowers etc. (including standbys). Each compartment shall contain auto / manual selector switch and indicating lamp with MCB s for 'ON/OFF/TRIP? Status of motor</p> <p>b. Necessary cable alleys, internal / cabling, wiring, cabling from MCC to various pumps / equipment and interlocking, earthing for all equipment shall also included</p> <p>Notes: c. All MCCBs / MCBs shall be of 15 KA breaking capacity and suitable for motor duty application.</p> <p>d. Provision shall be made for providing potential free contacts to all pumps starters MCC for all STP equipment's/pumps as described in sub head II</p> <p>e. All MPCB, Contactor, Overload Relay Shall be L&T /Schneider/ABB</p>						
<p>19</p>	<p>Supply Installation & Commissioning installing, testing & commissioning of Cables, Connector, Cable Trays, to make Electrical Installation Complete. a) Cable Type - 2-4 Core Capacity - As per the control panel and machines to connected. Size of cable - 1sqmm-4sqmm</p> <p>b) Cable Tray Qty - As required Type - Slotted GI Size - 2" x 4" X6" or as required.</p> <p>c) Cable Tray Support Quantity - As per site requirement of approved quality.</p>	<p>LOT</p>	<p>1</p>	<p>0</p>	<p>1</p>	<p>150,000.00</p>	<p>150,000.00</p>



20	ULFA FILTRATION TREATMENT PLANT:-Supply, installation, testing, commissioning & handing over of Ultra Filtration System (UF) of permeate capacity. The system should be complete with feed pumps (1W+1S), Back wash pumps (1W+1S), Cartridge filter, UF membrane with housing, flushing/cleaning system, complete instrumentation for automation & monitoring, rotameters-2 nos., pressure gauges, interconnecting pipe in uPVC, valves/solenoid valves, PLC based electrical panel, cabling with all required accessories. The system should be complete in all respect. Note: The process and the control system of Ultra Filtration (UF) Package shall be in complete conformity of the UF Membrane Manufacturer. Capacity = 5.0 Cubic Meter/Hr.	LOT	1	0	1	575,000.00	575,000.00
	Total Amount :						Rs.3,325,000.00

Location :- New Omaxe Greens Derabassi

CONDITIONS:-

A. Agreement Term

1. Work will be carried out as per the instructions of Site In charge. The quantities given in the schedule will be verified by you as per site conditions, as per drawings given by the consultants.
2. You will keep in touch with Project Manager at site to decide the priorities work. You shall take the approval of the sample from Project Manager.
3. For your tools tackles and equipments brought at site, you will get the same entered on the gate with your delivery notes so that you can be allowed to take out the same on completion of the work.
4. Variation of quantities may be upto any extent.
5. No work shall be sublet without getting in writing confirmation from undersigned.
6. If any complaint received from Engineer In charge / Consultant during the execution or after handing over of job or in DLP of 12 months same shall be get rectified by you at your own cost or by us at your cost.
7. The Vendor shall submit the quality test reports with each lot from authorised lab as per IS Code norms for the material to be used. The project-in-charge shall take required random samples from the materials used and get it tested from 3rd Party Lab. In case any material is found to be of inferior quality in accordance with IS Code requirements, suitable action shall be taken against the Vendor.
8. Reconciliation of material to be submitted with each bill.

B. Legal Obligations

1. You are fully responsible for any mishapening at your work site.
2. No worker less than 18 years shall be deployed at site.
3. Your labours and workers shall follow strictly the safety norms as specified and you shall be fully responsible for their safety.
4. You shall keep the labour colony area clean and hygienic. No medical bill shall be paid for treatment of any of the workmen.
5. You shall submit receipt muster roll of your workmen for the previous payments along with his bill of the next period, failing which no further payment shall be made to you. Under all circumstances you shall be solely responsible for the correct and timely payments of your workers.
6. You will submit the PF and ESI deposit challan, if the same is not deposited, shall be deducted from your bill.

C. Time Period

1. Completion Time :-12 Months
2. Time and quality are the essence of the order. If quality of work found not as specified or to the level expected from a standard vendor, the work would be rejected and cost of repairs/redoing adjusted in your bill. Any damage to other work would be to



your cost.

D. Payment Terms

1. 10 % As Advance Against undated counter guarantee cheque. (Signature should be duly verified by the bank of the same account).
2. 20 % on Drawing & Design Finalization against counter guarantee cheque.
3. 50 % on P. I. Before Dispatch against counter guarantee cheque.
4. 15 % Payment Against Installation, testing & commissioning
5. 05% retention money shall be deducted from each RA bill and will be released after successful completion of DLP of 12 Months after the handing over of the plant. Counter guarantee cheques will be handover to party after the receipt of the material.

E. Rates

1. Any kind of financial implications shall be got approved in writing from the undersigned. Any commitment made by any other representative shall not be binding on Omaxe.
2. Your rate shall remain firm during the currency of the contract. No escalation whatsoever shall be payable on any account.
3. The above rates are inclusive of all material, labour, tools, tackles and all consumables stores, transportation, octroi and unloading.

F. Taxation Term

1. No 'Form' will be issued to you.
2. GST shall be paid extra as applicable. The Contractor will issue proper GST invoice so that Company can take input credit. The Contractor will file all due returns covers under GST & pay due tax on time. In case the Company face problems to availing input tax credit, the Contractor will indemnify to the Company.
3. ITDS shall be deducted as per applicable rates.

G. General Terms

1. All disputes are subject to New Delhi jurisdiction.
2. Water, electricity and lockable storage space for T & P available free of cost at site at one point only.

(FIRST PARTY)

(SECOND PARTY)



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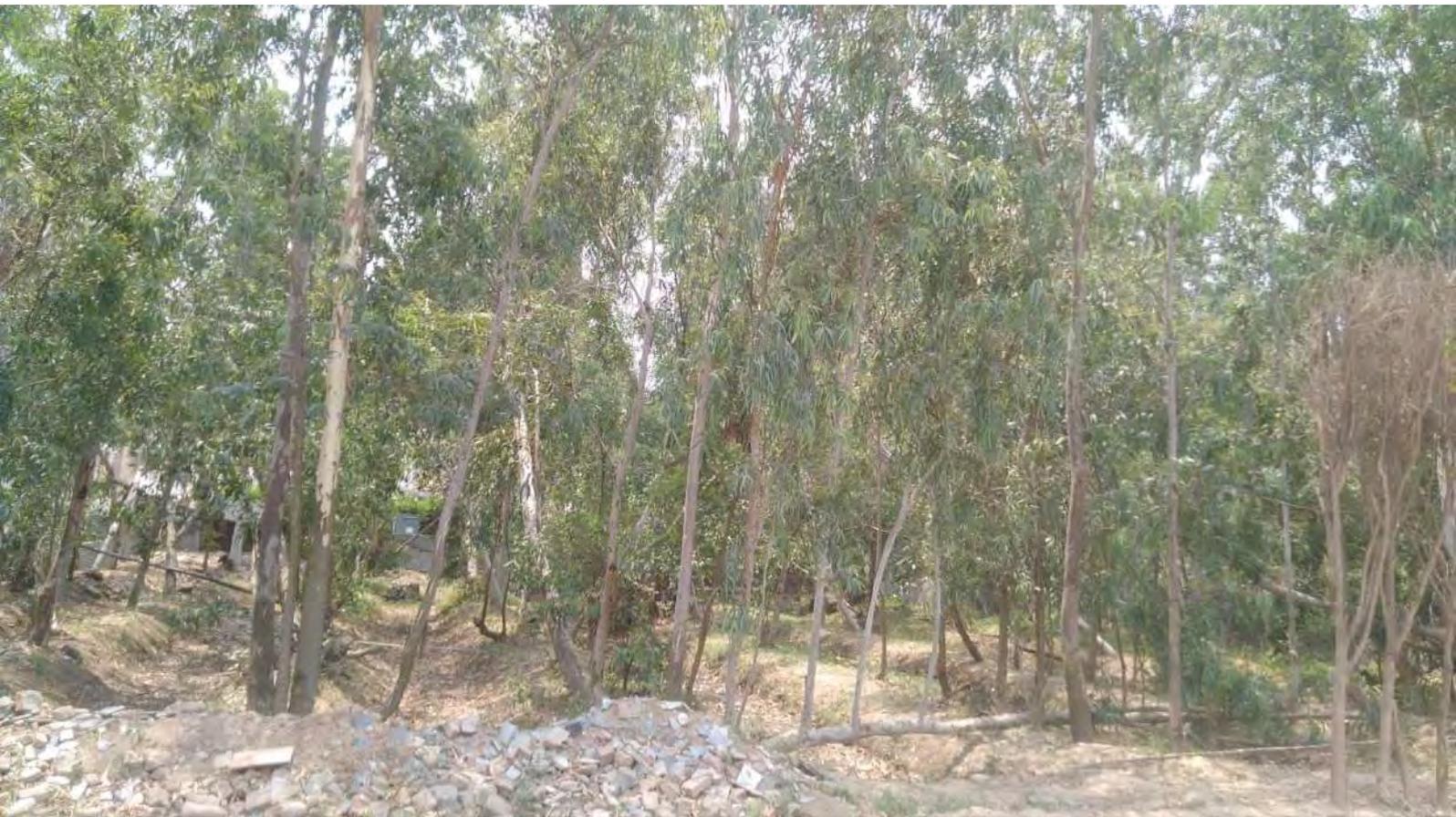
















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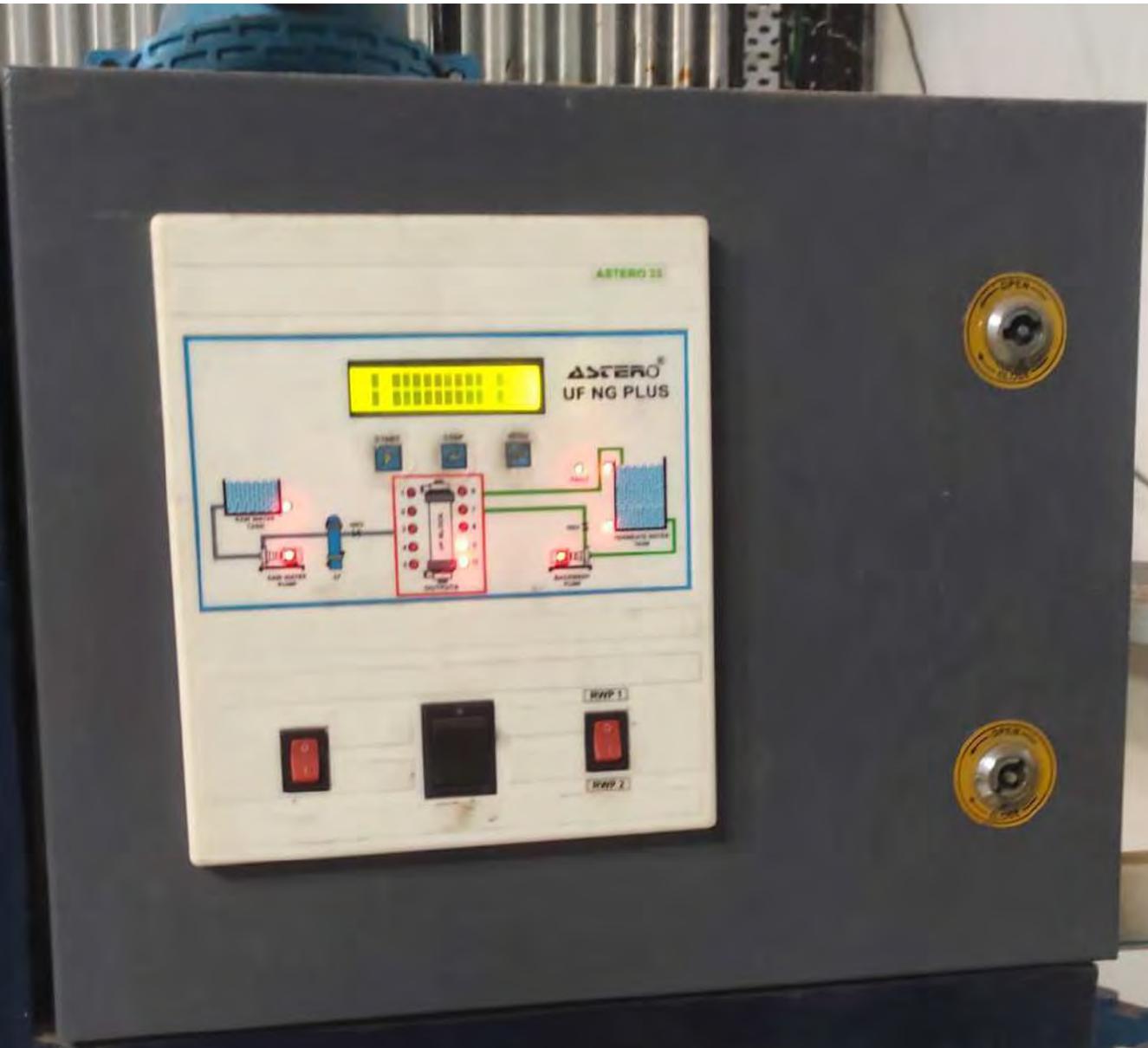












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**DESIGN AND PERFORMANCE ADEQUACY OF 250KLD
AND 200KLD SEWAGE TREATMENT PLANT AT OMAXE
GREENS**

X - X

Located at:

**Ambala - Chandigarh Expressway,
Jharmari, Derabassi, Punjab 140501**

Prepared By:

**Amit Dhir, PhD
Professor**



**Department of Energy and Environment
Thapar Institute of Engineering and Technology
Patiala, Punjab – 147004 (India)**

June, 2024

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1. Introduction

Omaxe Greens, Derabassi is a 2BHK and 3BHK residential township at Ambala - Chandigarh Expressway, Jharmari village of the Punjab's district Derabassi and the postal code for the area is 140501. It is located 10 KM north in Ambala city of Haryana and 40 KM from Chandigarh. The residential township is spreads over an area of 16acres. There are in total 584 flats in 9 towers. All the flats are currently occupied. The project was started in 2010 and completed in the year 2018. Figure 1 shows the location of the Omaxe Greens. Omaxe engaged TIET to provide the adequacy of existing STP of 200KLD & 250KLD.



Figure 1 Location map of Omaxe Greens

1.1. Study Area

The wastewater generated from the residential complex of the Omaxe Greens is treated at two STPs commissioned in the premises. There are two sewage treatment plant (STP) located inside Omaxe Greens as shown in Figure 1. The capacity of two STP are 200 KLD and 250 KLD. The geographical location of the STPs are 30.421055N and 76.782268E for 250KLD and 30.420959N and 76.782220 for 200KLD. The treated effluent from 250 KLD STP is discharged to plantation area of 12 acres outside the premises & gardening inside premises, however, treated effluent from 200 KLD is used for both plantation and dual plumbing.

1.2. Objective of the Study

The study aims to find out the

- Design Adequacy of the STPs (250 KLD & 200 KLD)
- Performance Adequacy of the STPs (250 KLD & 200 KLD)

2. Sewage Treatment Plant

There are two sewage treatment plant of 200KLD and 250KLD installed at Omaxe Greens, Derabassi.

2.1. Processes Involved in STP

The process of the STPs is similar. But there is some additional treatment system in 200KLD STP which includes ultrafilter and UF permeate tank.

The wastewater generated in the flats is collected through underdrains that reach the screening unit. The bar screen is installed at screening unit. A single perforated screen separates the floating substances from the raw sewage. Subsequently, this wastewater is directed to flow into oil and grease chamber by gravity. An Oil and Grease chamber is a device used to trap oil, grease, food solids etc from the wastewater before they enter into a sewer system. The Oil and Grease chamber prevents the clogging of sewer by preventing the Oil, grease fats and solids from entering the sewer. The sewage from oil and grease chamber flows to Equalization tank. The equalization tank receives sewage from the bar screen chamber as well as the oil, grease, and grit trap. In STPs, the equalization tank is the first collection tank. Its primary role is to act as a buffer, collecting entering raw sewage at varying rates and passing it on to the remainder of the STP at a constant (average) flow rate. Sewage flows at a high pace during peak hours.

The sewage is stored in the equalization tank and released during non-peak times when there is no or little incoming sewage. The sewage collected in equalization tank is transferred to Moving Bed Biofilm Reactor (MBBR) tank. The MBBR is a highly effective biological treatment process based on a combination of conventional activated sludge process and biofilm media. The MBBR process utilizes floating High-Capacity Micro Organism Bio Chips media within the aeration and anoxic tanks. The microorganisms consume organic material. The media provides increased surface area for the biological microorganisms to attach and grow. The increased surface area reduces the footprint of the tanks required to treat the wastewater. The treatment process can be aerobic and/or anaerobic and operates at high volume loads. There is two stage MBBR tanks in the STP. First stage is for BOD removal and second stage is denitrification. The water from MBBR tank is transferred to Tube settler to facilitate the settling of suspended particles and biomass. After the settling of suspended particles, the aliquot is from the top surface is transferred to filter feed tank and the sludge settled in the bottom of tube settler sent to sludge holding tank. A filter feed tank is a tank that feeds wastewater into a filter for further treatment. The effluent from the filter feed tank is sent to Pressure Sand Filter. A sand filter is part of a water filtration system whose role is to remove suspended, floating, and sinkable matter from water so that it becomes safe for use. A sand filter uses sand to filter water through the process of sand filtration. The water slowly sinks through the sand of the sand filter, leaving the dirt particles from the water behind in the fine pores of the sand. The effluent from sand filter is transferred to Activated Carbon Filter which is a device employed to extract or remove every harmful natural organic, chlorine, odour and colour from water. The effluent from Activated carbon filter is transferred to UV chamber where the disinfection of the water processed. The effluent after UV chamber goes to treated water tank from where the effluent is discharged for plantation.

The above processes are similar in both STP of 250KLD and 200KLD. However, there is one additional component in the process of 200KLD STP. The treated water stored in treated water tank of 200KLD is either transferred to plantation area or Ultra filter. Ultrafiltration is an important process that can separate micro-organic molecules and colloids from water with maximum efficiency and effectiveness. The process is used as the pre- treatment to Ion exchange and RO exchange. The treated water from ultrafiltration is sent to UF permeate tank and from UF permeate tank is sent to flats for dual plumbing.

2.2. Design components of 250 KLD STP

Figure 2 shows flow diagram of 250KLD sewage treatment plant. The foundation plan is attached as Annexure I. The STP consist of Bar Screen, Oil & Grease Tank, Equalization Tank, MBBR Tank 1, MBBR Tank 2, Tube Settler, Filter Feed Tank, Pressure Sand Filter, Activated Carbon Filter, UV chamber, treated water tank, and Sludge Holding Tank. The dimension of various unit of the 250KLD STP is give n in Table 1.

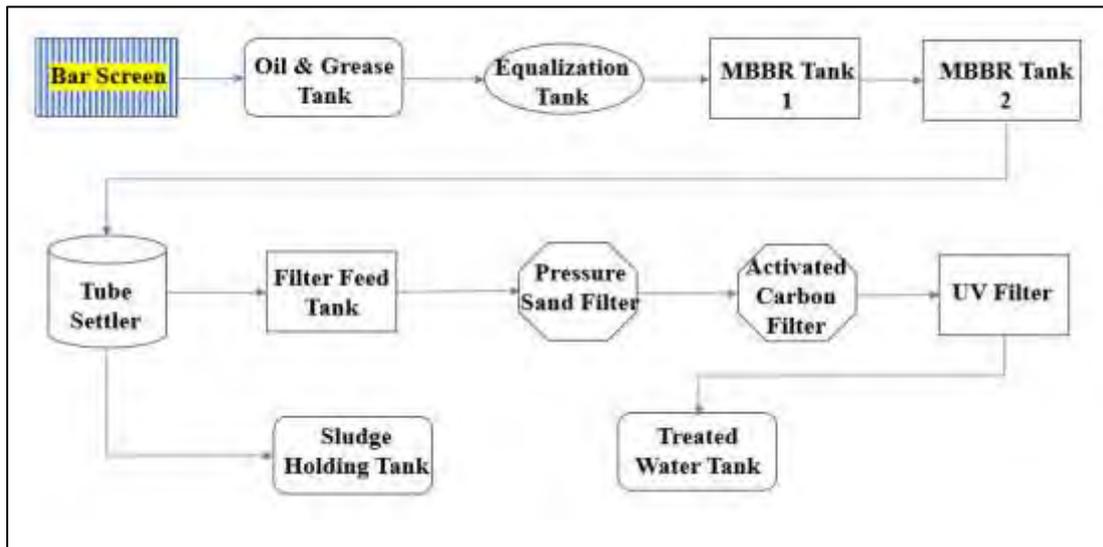


Figure 2 Flow diagram of 250KLD STP at Omaxe Greens

Table 1 Design components of 250KLD STP

Sr No	Unit Name	Dimension	Volume
1	Bar Screen	0.3 × 1.3 × 0.3 M SWD	0.117m ³
2	Oil and Grease Trap	1.3 × 5.0 × 1.5 M SWD	9.75m ³
3	Equalization Tank	8.0 × 5.5 × 3.0 M SWD	154m ³
4	MBBR Tank 1	1.55 × 1.5 × 5.0 M SWD	11.25m ³
5	MBBR Tank 2	1.55 × 1.5 × 5.0 M SWD	11.25m ³
6	Tube Settler	3.3 × 4.1 × 2.7 M SWD	36.53m ³
7	Filter Feed Tank	4.0 × 1.2 × 2.9 M SWD	13.92m ³
8	Pressure Sand Filter	1.3M Dia × 2M Height	2.65m ³
9	Activated Carbon Filter	1.3M Dia × 2M Height	2.65m ³
10	UV Chamber	12m ³ /hour	288m ³ /day
11	Treated Water tank	2.7 × 4.0 × 3.0 M SWD	32.4m ³

2.3. Design components of 200 KLD STP

Figure 3 shows flow diagram of 200KLD sewage treatment plant. The foundation plan is attached as Annexure II. The STP consist of Bar Screen, Oil & Grease Tank, Equalization Tank,

MBBR Tank 1, MBBR Tank 2, Tube Settler, Filter Feed Tank, Pressure Sand Filter, Activated Carbon Filter, UV chamber, treated water tank, Ultra filter, UF Permeate tank, and Sludge Holding Tank. The dimension of various unit of the 250KLD STP is given in Table 2.

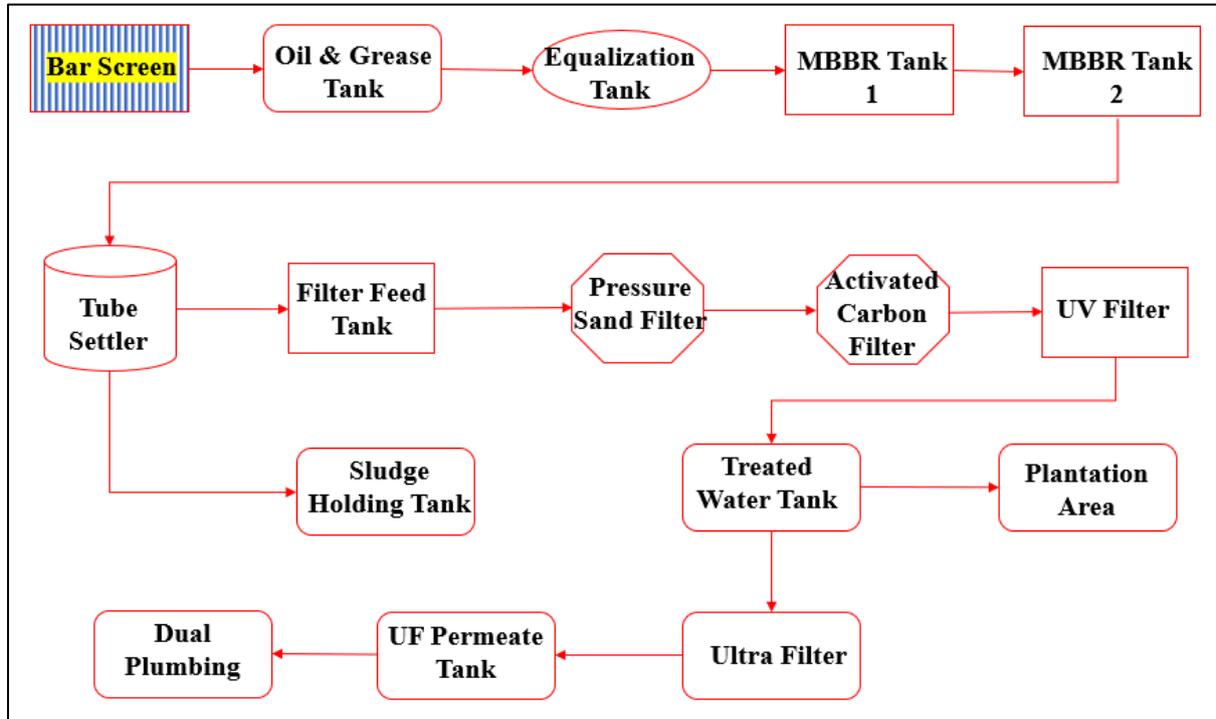


Figure 3 Flow diagram of 200KLD STP at Omaxe Greens

Table 2 Design components of 200KLD STP

Sr No	Unit Name	Dimension	Volume
1	Bar Screen	0.9 × 1.5 × 0.25 M SWD	0.3375m ³
2	Oil and Grease Trap	0.9 × 2.25 × 1.0 M SWD	2.025m ³
3	Equalization Tank	---	≈99m ³
4	MBBR Tank 1	2.3 × 3.75 × 3.0 M SWD	25.875m ³
5	MBBR Tank 2	2.3 × 3.75 × 3.0 M SWD	25.875m ³
6	Tube Settler	3.0 × 3.75 × 2.9 M SWD	32.625m ³
7	Filter Feed Tank	2.025 × 3.75 × 2.5 M SWD	18.984m ³
8	Pressure Sand Filter	1M Dia × 2M Height	1.57m ³
9	Activated Carbon Filter	1M Dia × 2M Height	1.57m ³
10	UV Chamber	9m ³ /hour	216m ³ /day
11	Treated Water tank / UF Feed Tank	1.995 × 3.75 × 3.0 M SWD	22.443m ³
12	Ultrafilter	5m ³ /hour	120m ³ /day
13	UF Feed Tank	1.75 × 5.5 × 3.0 M SWD	28.875m ³
14	Sludge Holding Tank	3.0 × 1.5 × 3.0 M SWD	13.5m ³

2.4. Wastewater Treatment Data

Daily treated wastewater quantity data was collected from Omaxe Greens for the duration of November 2023 – March 2024. Table 3 shows the monthly and average daily wastewater treated at 200KLD and 250KLD STP at Omaxe Greens for the duration of November 2023 – March 2024. The average daily wastewater treated at 250KLD STP is lies in the range of 97.9 – 184.1KLD whereas 200KLD STP is lies in the range of 141.5 – 168.1KLD. Both the STPs are running under its installed capacity. The total average wastewater treated at Omaxe Greens is varies in the range of 239.4 – 348.1KLD.

Table 3 Wastewater treated at STPs of Omaxe Greens

Month	250 KLD		200 KLD		Total Daily (KLD)
	Total Treated (KL)	Daily Average (KLD)	Total Treated (KL)	Daily Average (KLD)	
Nov-23	2740	97.9	4246	141.5	239.4
Dec-23	4926	158.9	4947	159.6	318.5
Jan-24	5725	184.7	5066	163.4	348.1
Feb-24	5220	200.0	4875	168.1	348.1
Mar-24	5241	169.1	4850	156.5	325.5

2.5. Sample Collection

A preliminary site investigation was carried out for fixing the sampling points by Team from TIET. Based on the preliminary investigation, 5 sampling points on each STPs were chosen. The sampling points are shown in Figure 4 (250KLD) and Figure 5 (200KLD). The composite sampling of 8hours has been done from morning 07.00AM to noon 02:00PM on 21st May 2024. The samples were collected in 1 L glass containers, 1 L plastic sampling containers and 5L plastic sample containers. As soon as the samples were collected, the containers were labelled and transferred to an insulated ice box. The ice box was transported to the DEE, TIET, Patiala and the sample containers were stored at 4°C. Parameters like BOD, COD, MPN were analyzed immediately.

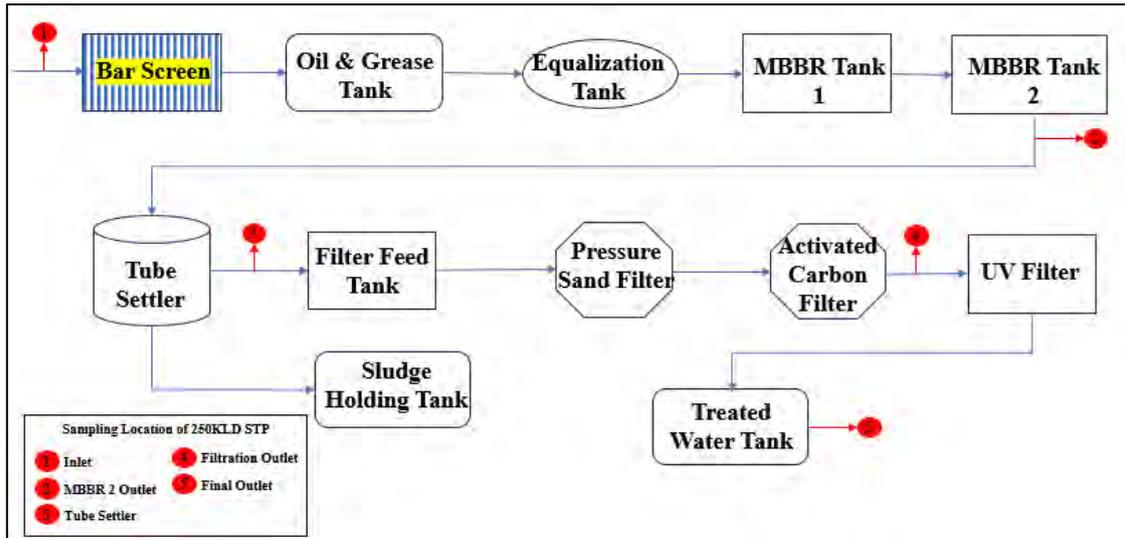


Figure 4 Diagram of the showing the sampling points in the STP of EFM

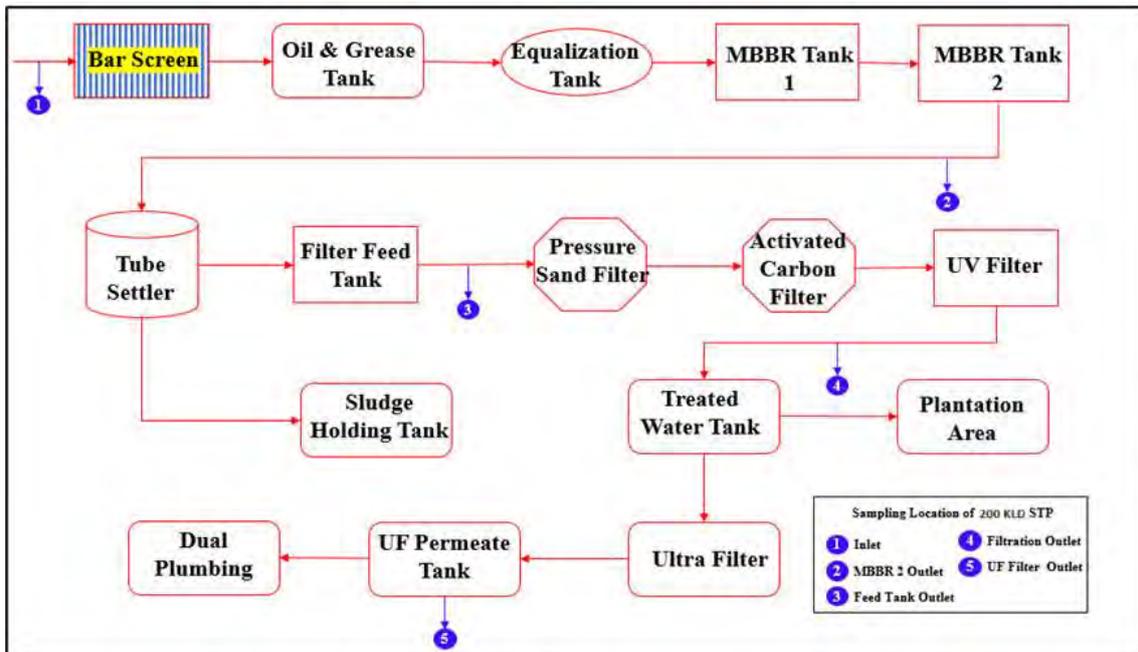


Figure 5 Diagram of the showing the sampling points in the STP of EFM

2.6. Characterization of wastewater

Table 4 shows the list of parameters analyzed along with the methods adopted for carrying out the analysis.

Table 4 List of parameters with their method of analysis

Sr. No	Parameter	Test Method	Unit
1	pH at 25°C	APHA 24th Edn. 4500+H+B:2017	--
2	Total Dissolved Solid at 200°C	APHA 24th Edn. 2540-C:2017	mg/l
3	Total Suspended Solid at 105°C	APHA 24th Edn. 2540-D:2017	mg/l
4	Turbidity	IS:3025 (Part 10)1984, Reaffirmed 2017, Nephelometric	NTU
5	Chemical Oxygen Demand	APHA 24th Edn. 5220B:2017	mg/l
6	Biological Oxygen Demand for 3days at 27°C	IS:3025 (Part 44)- 1993, Reaffirmed 2019	mg/l
7	Dissolved Phosphorous as P	APHA 24th Edn. 4500-PC:2017	mg/l
8	Nitrate Nitrogen as N	APHA 24th Edn. 4500 NO3 B:2017	mg/l
9	Bioassay	IS:6582 - 2001 Reaffirmed: 2019	--
10	Faecal Coliform	APHA 24 th Edn. 9221 E:2017	MPN/ 100ml

2.7. Standard for treated STP effluent for discharge

Central Public Health and Environmental Engineering Organization (CPHEEO) provides the guidelines for operation and maintenance of the STP. It has also prescribed standards for the reuse of treated effluent depending upon the purpose for which it is to be used. The standards were prescribed for toilet flushing, fire protection, vehicle exterior washing, non-contact impoundments, landscaping, horticulture and agriculture. Landscaping, horticulture and agriculture section is further sub-divided into edible and non-edible crops respectively. Since Omaxe Greens uses the treated water for gardening purpose and has agreed to use part of its treated water for flushing, standards pertaining to non-edible crops and toilet flushing given by CPHEEO are presented in Table 5.

Table 5 Standard prescribed by PPCB and CPHEEO

Sr. No	Parameter	Unit	CPHEEO Standard	
			Toilet Flushing	Non-edible Crops
1	pH at 25°C	--	6.5 - 8.3	
2	Total Dissolved Solid at 200°C	mg/l	2100	
3	Total Suspended Solid at 105°C	mg/l	Nil	30
4	Turbidity	NTU	<2	AA
5	Chemical Oxygen Demand	mg/l	AA	30
6	Biological Oxygen Demand for 3days at 27°C	mg/l	10	20
7	Dissolved Phosphorous as P	mg/l	1	5
8	Nitrate Nitrogen as N	mg/l	10	
9	Bioassay	--	90% of test animals after 96hours (CPCB Standard)	
10	Faecal Coliform	MPN/ 100ml	Nil	230

AA-as arising when other parameters are satisfied

3. Report Analysis

3.1. Design Adequacy of 250KLD STP

Capacity of the STP : 250 KLD
 Flow rate of the STP : 250 m³/day or 10.41m³/hour or
 0.173m³/minute or 0.00289m³/sec

Equalization tank

Flow rate of the STP (Q) : 10.41m³/hour
 Hydraulic Retention Time (HRT) : 4 – 6 hours
 Volume of the Equalization Tank required : $Q \times HRT = 10.41 \times 4 = 41.64\text{m}^3$
 $= 10.41 \times 6 = 62.46\text{m}^3$
 Actual volume of Equalization tank : 154m³

MBBR Tank (Two stage BOD/COD Removal)

Design Flow Rate (Q) : 250m³/day
 Primary Effluent BOD : 150mg/l
 Carrier Specific Surface : 500m²/m³
 Design Carrier Fill : 30%
 Volume of Tank 1 required : 16.7m³
 Volume of Tank 2 Required : 4.6m³

Combined volume of Tank required	: 21.1m ³
Actual Volume of each Tank	: 11.25m ³
Combined Volume of 2 tank	: 22.50m ³

Pressure Sand Filter / Activated Carbon Filter

Flow rate of the STP	: 250 m ³ /day
Operating hours of PSF/ACF	: 22 hours
Working flow rate (WFR)	: 11.36 m ³ /hour
Surface over flow rate (SOFR)	: 12m ³ /m ² .hour
	(Standard given by CPHEEO for STP)
Area of Filter	: WFR / SOFR = 11.36/12 = 0.94m ²
Diameter required for filter (Calculated from area)	: 1.08m
Height of the filter (Typical and Standard)	: 2m
Actual diameter of filter	: 1.3m
Actual height of filter	: 2.0m

UV Chamber

Require Capacity of UV Chamber	: 250m ³ /day
Actual Installed Capacity	: 288m ³ /day

Table 6 shows the summary for the design adequacy of the 250KLD plant. The units in 250KLD STP were found adequate as per design.

Table 6 Summary of design adequacy of 250KLD plant

Sr. No	Unit Name	Installed Capacity	Required Capacity	Remarks
1	Equalization Tank	154 m ³ /day	154 m ³ /day	Adequate to hold the sewage for maintaining uniform flow
2	MBBR Tank 1 & 2 (Combined)	22.50m ³ /day	21.1 m ³ /day	Adequate to remove the BOD/COD efficiently
3	Pressure Sand Filter	1.3m Diameter and 2.0m Height	1.08m Diameter and 2.0m Height	Adequate to remove fine particulate
4	Activated Carbon Filter	1.3m Diameter and 2.0m Height	1.08m Diameter and 2.0m Height	Adequate to remove harmful natural organic, chlorine, odour and colour from wate

5	UV Chamber	288m ³ /day	250m ³ /day	Adequate to disinfect the treated sewage
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3.2. Design Adequacy of 200KLD STP

Capacity of the STP : 200 KLD
 Flow rate of the STP : 200 m³/day or 7.5m³/hour or
 0.125m³/minute or 0.00208m³/sec

Equalization tank

Flow rate of the STP (Q) : 7.5m³/hour
 Hydraulic Retention Time (HRT) : 4 – 6 hours
 Volume of the Equalization Tank required : $Q \times HRT = 7.5 \times 4 = 30\text{m}^3$
 $= 7.5 \times 6 = 45\text{m}^3$
 Actual volume of Equalization tank : $\approx 99\text{m}^3$

MBBR Tank (Two stage BOD/COD Removal)

Design Flow Rate (Q) : 200m³/day
 Primary Effluent BOD : 150mg/l
 Carrier Specific Surface : 500m²/m³
 Design Carrier Fill : 30%
 Volume of Tank 1 required : 13.3m³
 Volume of Tank 2 Required : 3.7m³
 Combined volume of Tank required : 17.0m³
 Actual Volume of each Tank : 25.875m³
 Combined Volume of 2 tank : 51.75m³

Pressure Sand Filter / Activated Carbon Filter

Flow rate of the STP : 200 m³/day
 Operating hours of PSF/ACF : 22 hours
 Working flow rate (WFR) : 8.18 m³/hour
 Surface over flow rate (SOFR) : 12m³/m².hour
 (Standard given by CPHEEO for STP)
 Area of Filter : $WFR / SOFR = 8.18/12 = 0.68\text{m}^2$
 Diameter required for filter (Calculated from area) : 0.93m
 Height of the filter (Typical and Standard) : 2m

Actual diameter of filter : 1.0m

Actual height of filter : 2.0m

UV Chamber

Require Capacity of UV Chamber : 200m³

Actual Installed Capacity : 216m³/day

Ultrafiltration

Actual Installed Capacity : 120m³/day

Table 7 shows the summary for the design adequacy of the 200KLD plant. The units in 200KLD STP were found adequate as per design.

Table 7 Summary of design adequacy of 200KLD plant

Sr No	Unit Name	Installed Capacity	Required Capacity	Remarks
1	Equalization Tank	≈99m ³	45m ³	Adequate to hold the sewage for maintaining uniform flow
2	MBBR Tank 1 & 2 (Combined)	51.75m ³ /day	17m ³ /day	Adequate to remove the BOD/COD efficiently
3	Pressure Sand Filter	1.0m Diameter and 2.0m Height	0.93m Diameter and 2.0m Height	Adequate to remove fine particulate
4	Activated Carbon Filter	1.0m Diameter and 2.0m Height	0.93m Diameter and 2.0m Height	Adequate to remove harmful natural organic, chlorine, odour and colour from wate
5	UV Chamber	216m ³ /day	200m ³ /day	Adequate to disinfect the treated sewage
6	Ultrafiltration	-	120m ³ /day	Adequate as the partial amount of treated sewage is treated using ultrafiltration for dual plumbing method.

3.3. Wastewater Characteristics of 250KLD

The characteristics of wastewater samples collected at different treatment units of 250KLD STP is presented in Table 8. Figure 6 shows the bar chart comparison of wastewater characteristics with the permissible limit of discharge for plantation (non-edible crops) area. The final outlet from 250KLD is discharged after UV filter to plantation area. Table 9 shows the standard interpretation of the wastewater characteristics at final outlet for its reuse in plantation as per CHEEPHO Standard. It was found that all the parameters were within the permissible limit for plantation area.

Table 8 Characteristics of sewage collected from different treatment units of 250KLD STP

Sr. No	Parameter	Unit	250 KLD				
			Inlet (01)	MBBR 2 Outlet (02)	Tube Settler (03)	Filtration Outlet (04)	Final Outlet (05)
1	pH	--	7.44	7.5	7.74	7.76	7.85
2	TDS	mg/l	860	683.3	670.3	702.6	697.3
3	TSS	mg/l	24.9	165	16.1	1.89	3.16
4	Turbidity	NTU	31.3	59.8	37.9	14.6	1.8
5	COD	mg/l	260	88	48	32	16
6	BOD	mg/l	72	21.7	14.2	12.1	9.6
7	Dissolved Phosphorous as P	mg/l	3.35	1.47	0.68	0.47	0.58
8	Nitrate Nitrogen as N	mg/l	4.88	1.24	1.27	1.15	1.25
9	Bioassay	--	--	--	--	--	100% survival in as such sample after 96hours
10	Faecal Coliform	MPN/100ml	290000				220

Table 9 Standard interpretation of plantation for treated water from 250KLD STP

250KLD					
Sr. No	Parameter	Unit	CPHEEO Standard (Non-edible Crops)	Final Outlet (05) - 250 KLD	Interpretation
1	pH at 25°C	--	6.5 - 8.3	7.85	WPL
2	Total Dissolved Solid at 200°C	mg/l	2100	697.3	WPL
3	Total Suspended Solid at 105°C	mg/l	30	3.16	WPL
4	Turbidity	NTU	AA	1.8	WPL
5	Chemical Oxygen Demand	mg/l	30	16	WPL
6	Biological Oxygen Demand for 3days at 27°C	mg/l	20	9.6	WPL
7	Dissolved Phosphorous as P	mg/l	5	0.58	WPL
8	Nitrate Nitrogen as N	mg/l	10	1.25	WPL
9	Bioassay	--	90% of test animals after 96hours (CPCB Standard)	100% survival in as such sample after 96hours	WPL
10	Faecal Coliform	MPN/100ml	230	220	WPL

WPL = Within Permissible Limit

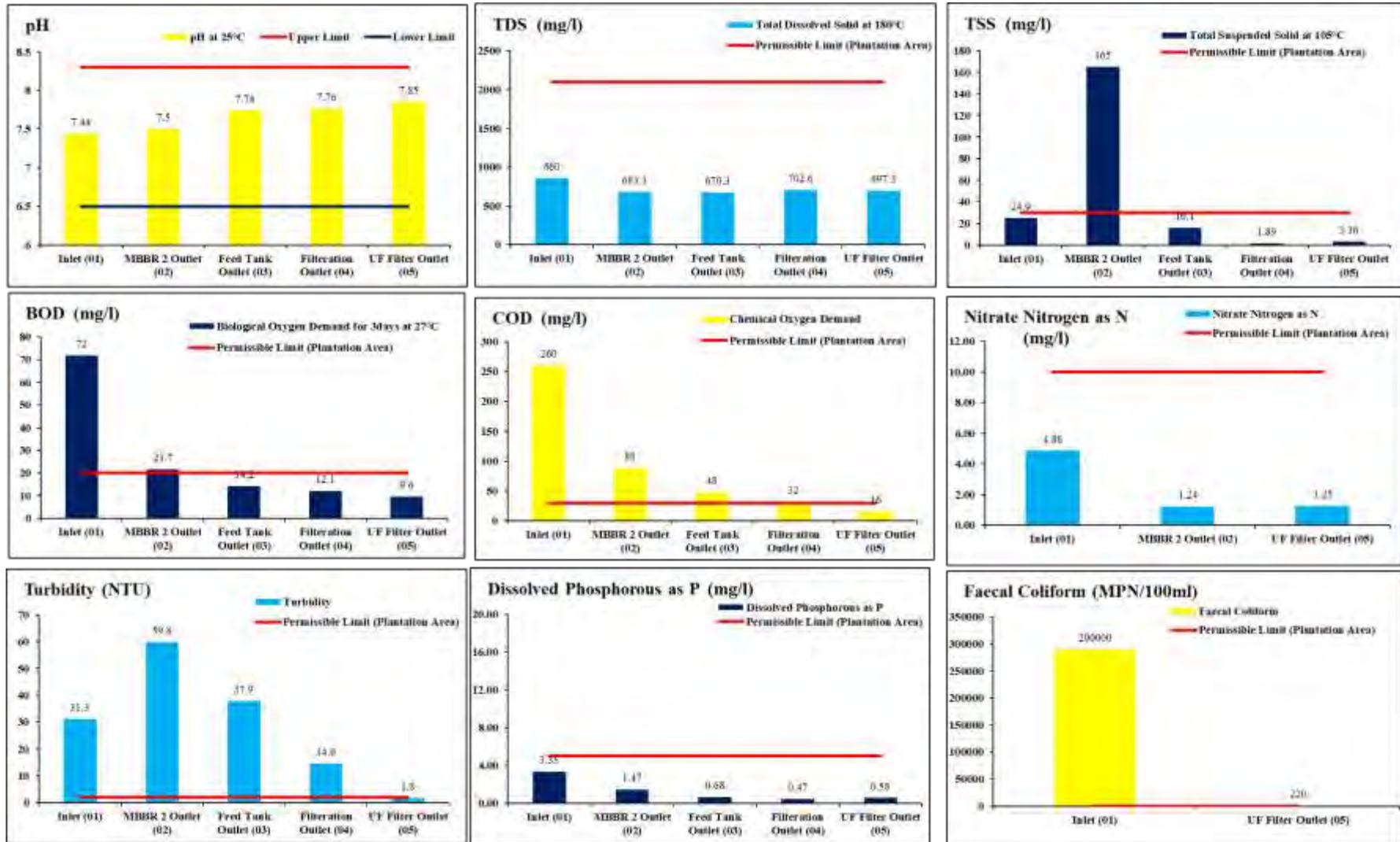


Figure 6 Wastewater characteristics of 250KLD

3.4. Wastewater Characteristics of 200KLD

The characteristics of wastewater samples collected at different treatment units of 200KLD STP is presented in Table 10. Figure 7 shows the bar chart comparison of wastewater characteristics with the permissible limit of discharge for plantation (non-edible crops) area. Figure 8 shows the bar chart comparison of wastewater characteristics with the permissible limit of discharge for toilet flushing. The filtration outlet is divided for two streams; one is going for plantation area and other for further treatment in Ultrafiltration for making it suitable for toilet flushing. Table 11 shows the standard interpretation of the wastewater characteristics at final outlet for its reuse in plantation and UF filter outlet for its reuse in toilet flushing as per CHEEPHO Standard. It was found that all the parameters were within the permissible limit for plantation area and toilet flushing.

Table 10 Characteristics of sewage collected from different treatment units of 200KLD STP

Sr. No	Parameter	Unit	200 KLD				
			Inlet (01)	MBBR 2 Outlet (02)	Feed Tank Outlet (03)	Filtration Outlet (04)	UF Filter Outlet (05)
1	pH	--	7.44	7.81	7.77	8.1	7.73
2	TDS	mg/l	860	682.7	681.8	689.9	672.2
3	TSS	mg/l	24.9	149	141	22	0
4	Turbidity	NTU	31.3	18.6	3.9	2.1	1.8
5	COD	mg/l	260	45.3	36.7	28.6	21.3
6	BOD	mg/l	72	19.2	16.6	13.2	6.8
7	Dissolved Phosphorous as P	mg/l	3.35	0.48	0.57	0.39	0.26
8	Nitrate Nitrogen as N	mg/l	4.88	1.08	1.03	1.05	1.01
9	Bioassay	--	--	--	--	100% survival in as such sample after 96hours	100% survival in as such sample after 96hours
10	Faecal Coliform	MPN/100ml	290000			170	0

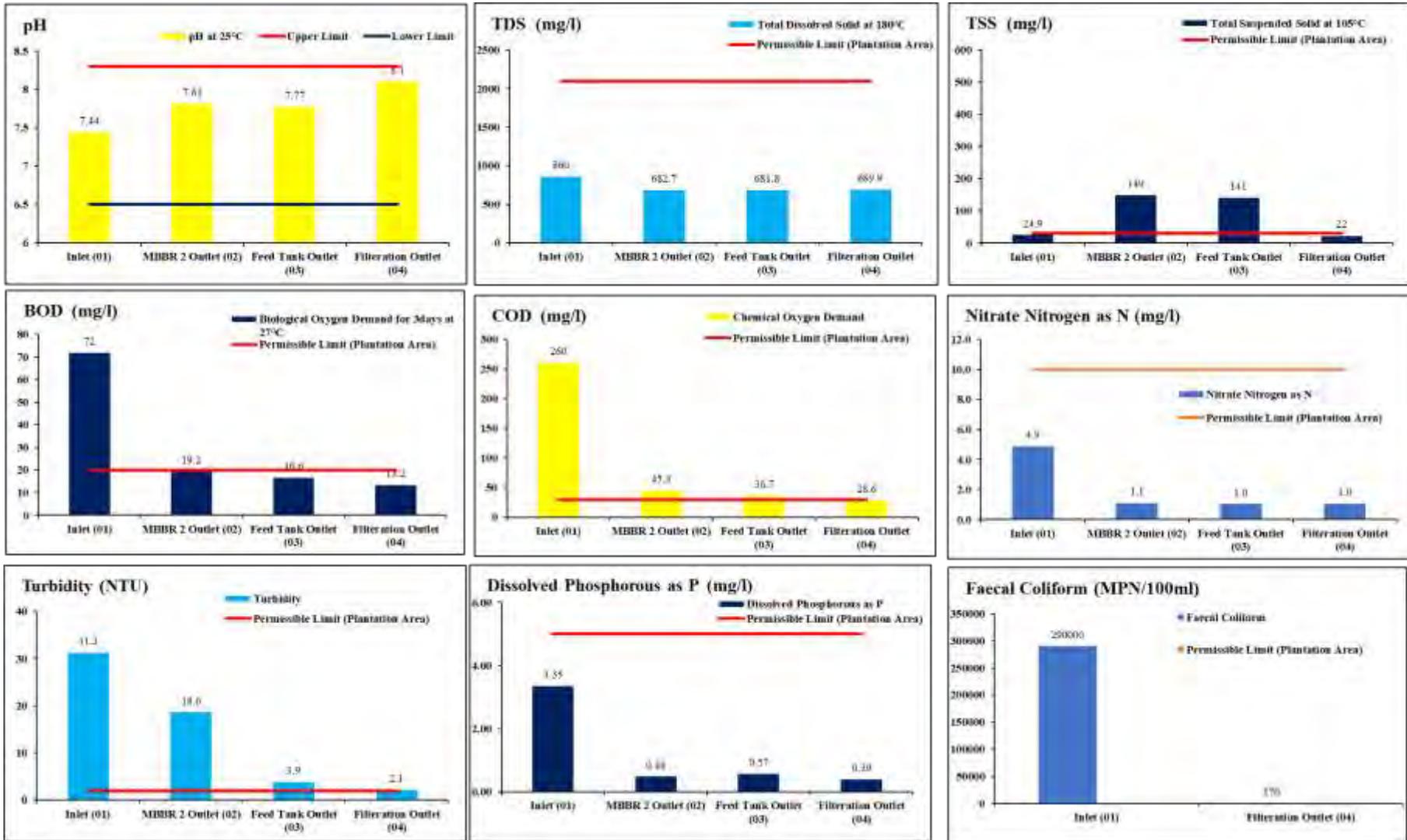


Figure 7 Wastewater characteristics of 200KLD (Plantation Area)

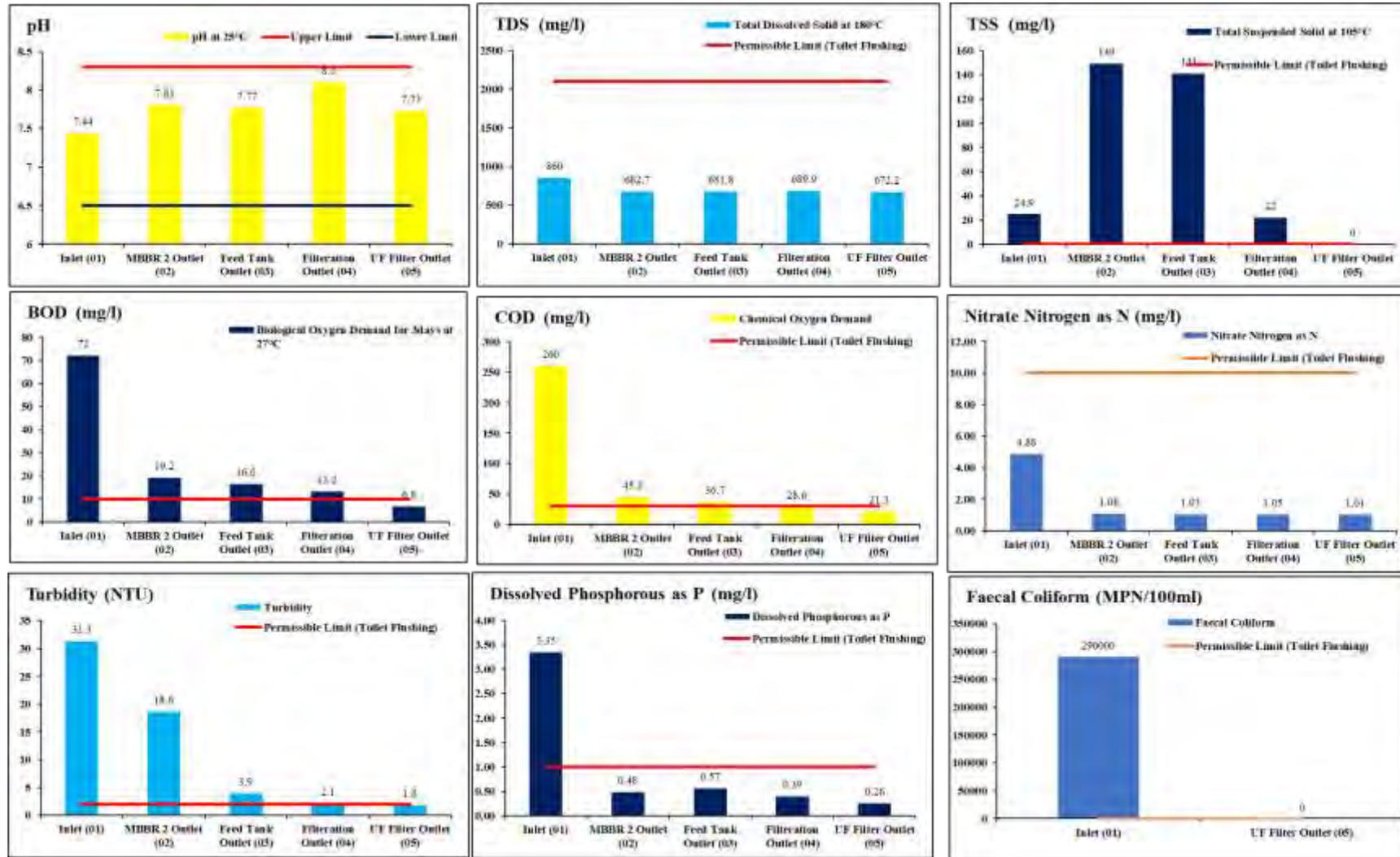


Figure 8 Wastewater characteristics of 200KLD (Toilet Flushing)

Table 11 Standard interpretation of plantation and toilet flushing of treated water from 200KLD STP

200KLD								
Sr. No	Parameter	Unit	CPHEEO Standard Non-Edible Crops	Filtration Outlet (04) - 200KLD	Interpretation (Plantation - Non-edible crops)	CPHEEO Standard (Toilet Flushing)	UF Filter Outlet - 200KLD	Interpretation (Toilet Flushing)
1	pH at 25°C	--	6.5 - 8.3	8.1	WPL	6.5 - 8.3	7.73	WPL
2	Total Dissolved Solid at 200°C	mg/l	2100	689.9	WPL	2100	672.2	WPL
3	Total Suspended Solid at 105°C	mg/l	30	22	WPL	Nil	0	WPL
4	Turbidity	NTU	AA	2.1	WPL	<2	1.8	WPL
5	Chemical Oxygen Demand	mg/l	30	28.6	WPL	AA	21.3	WPL
6	Biological Oxygen Demand for 3days at 27°C	mg/l	20	13.2	WPL	10	6.8	WPL
7	Dissolved Phosphorous as P	mg/l	5	0.39	WPL	1	0.26	WPL
8	Nitrate Nitrogen as N	mg/l	10	1.05	WPL	10	1.01	WPL
9	Bioassay	--	90% of test animals after 96hours (CPCB Standard)	100% survival in as such sample after 96hours	WPL	90% of test animals after 96hours (CPCB Standard)	100% survival in as such sample after 96hours	WPL
10	Faecal Coliform	MPN/ 100ml	230	170	WPL	Nil	0	WPL

WPL = Within Permissible Limit

3.5. Performance Adequacy of 250KLD

Table 12 shows the performance of different units of 250KLD STP installed at Omaxe greens. It was found from the Table 12 that the removal efficiency at final outlet compared to the inlet are TDS is 18.9%, TSS is 87.3%, turbidity is 94.2%, COD is 93.8%, BOD is 86.7%, Dissolved Phosphorous as P is 82.7%, Nitrate Nitrogen as N is 74.4 and Faecal Coliform is 99.99%.

3.6. Performance Adequacy of 200KLD STP

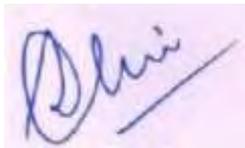
Table 13 shows the performance of different units of 200KLD STP installed at Omaxe greens. It was found from the Table 13 that the removal efficiency at filtration outlet compared to the inlet are TDS is 19.8%, TSS is 11.6%, turbidity is 93.3%, COD is 89.0%, BOD is 81.7%, Dissolved Phosphorous as P is 88.2%, Nitrate Nitrogen as N is 78.5% and Faecal Coliform is 99.99%. The removal efficiency at UF filter outlet compared to the inlet are TDS is 21.8%, TSS is 100%, turbidity is 94.2%, COD is 91.8%, BOD is 90.6%, Dissolved Phosphorous as P is 92.2%, Nitrate Nitrogen as N is 79.3% and Faecal Coliform is 100%.

4. Conclusion

This study was conducted for the preparation of design and performance adequacy of two STPs installed at Omaxe greens, Derabassi. TIET team visited the STPs for three times for collection of STP data, plant dimensions, wastewater samples and other required materials to complete the report. The conclusion from the analysis is pointed below.

- The STPs are running under its total installed capacity of 430KLD (200KLD + 250KLD).
- The design adequacy of 250KLD STP shows that Equalization Tank, Combined MBBR Tank 1 and 2, Pressure Sand Filter, Activated Carbon Filter and UV Chamber are adequate as per design required.
- The design adequacy of 200KLD STP also shows that Equalization Tank, Combined MBBR Tank 1 and 2, Pressure Sand Filter, Activated Carbon Filter, UV Chamber and Ultrafiltration are adequate as per design required.

- The treated wastewater of 250KLD is used for irrigation at plantation area. All the parameters were found within the permissible limit for discharge to plantation area as per CPHEEO standard.
- The treated wastewater of 200KLD is used for both plantation and dual plumbing. The treated water after UV chamber is used for plantation whereas after the ultrafiltration is used for dual plumbing as toilet flushing.
- All the parameters of 200KLD at filtration outlet and UF filter outlet were found within the permissible limit for discharge to plantation area and toilet flushing as per CPHEEO standard.
- The units of both STPs are working efficiently as the removal efficiency is sufficient to treat the wastewater for its reuse in plantation from both STPs and toilet flushing from 200 KLD.
- It is recommended to maintain cleanliness inside and nearby areas of STPs to maintain general hygiene.
- TIET recommends periodical maintenance and cleaning of the plantation area to maintain a uniform and environment friendly conditions.

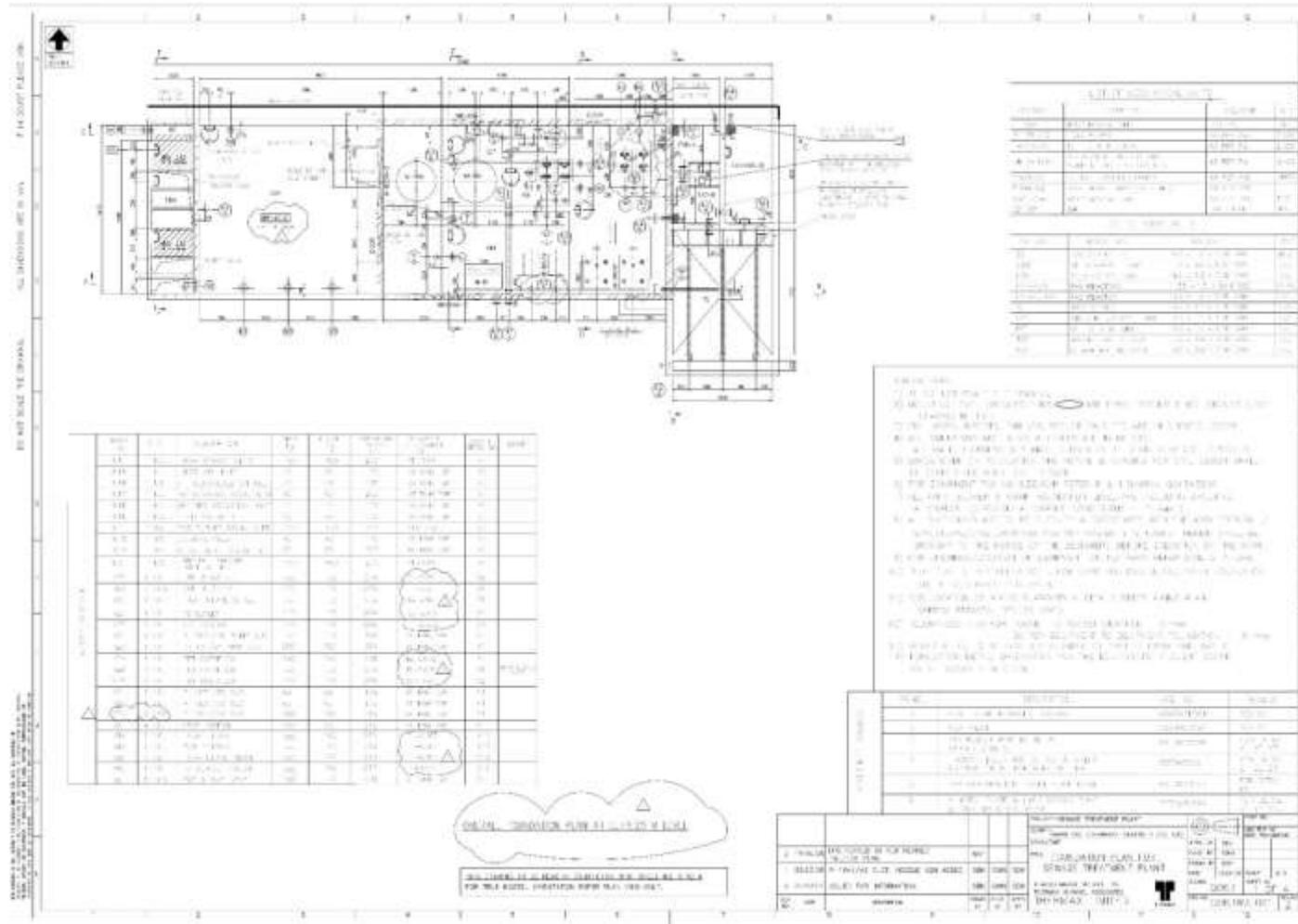


(Amit Dhir, PhD)

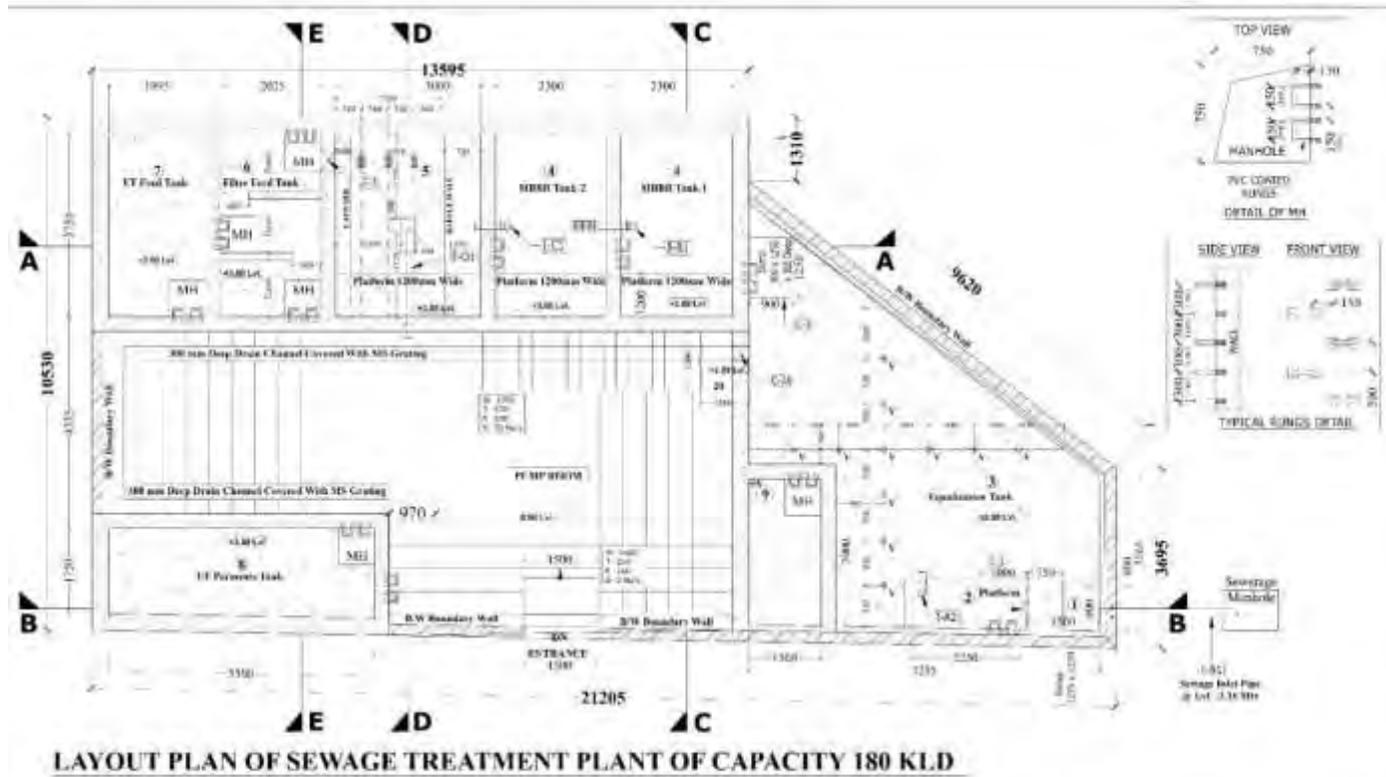
Professor

Department of Energy & Environment

Annexure I



Annexure II



LAYOUT PLAN OF SEWAGE TREATMENT PLANT OF CAPACITY 180 KLD

S.No.	Equipment	Material (Cm ³ / M ³)	Quantity (K ³ / Q ³)	Q.No.	Description	Year (E.P.M)	Material L.T.R. (Cm ³)	Qty.
1	Inlet Chamber	1000 x 1000 x 2500 (PVC) + 900 Dia	1	C-1	Inlet Chamber as per drawing	2012	1000 x 1000	1
2	Equalization Tank	1500 x 1500 x 3000 (PVC)	1	C-2	Equalization Tank as per drawing	2012	1500 x 1500	1
3	Aeration Tank	2025 x 1500 x 3000 (PVC)	2	C-3	Aeration Tank as per drawing	2012	2025 x 1500	2
4	Clarifier	1000 x 1000 x 3000 (PVC)	1	C-4	Clarifier as per drawing	2012	1000 x 1000	1
5	Sludge Holding Tank	1000 x 1000 x 3000 (PVC)	1	C-5	Sludge Holding Tank as per drawing	2012	1000 x 1000	1
6	Effluent Tank	1000 x 1000 x 3000 (PVC)	1	C-6	Effluent Tank as per drawing	2012	1000 x 1000	1
7	Manhole	1000 x 1000 x 3000 (PVC)	1	C-7	Manhole as per drawing	2012	1000 x 1000	1
8	Storage Tank	1000 x 1000 x 3000 (PVC)	1	C-8	Storage Tank as per drawing	2012	1000 x 1000	1
9	Platform	1200 x 1200 x 100 (PVC)	10	C-9	Platform as per drawing	2012	1200 x 1200	10

IMPORTANT NOTES:
 1. All dimensions are in mm, and dimensions are in cm.
 2. Contractor to verify all the dimensions and details and any discrepancy should be brought to the notice of the Engineer/Supervisor/Consultant P.E. Ltd.
 3. This drawing is for the purpose of construction only. It is not to be used for any other purpose without the written consent of the Engineer/Supervisor/Consultant P.E. Ltd.



ENGINEER'S SIGNATURE:
 [Signature]
PROJECT:
 STP Adequacy Report of M/S Omaxe Greens
 Jharmari, Derabassi, Punjab 140501

3. I/We undertake to obtain revised/varied/fresh consent as the case may be, in case there is any change in the process/product/effluents/hazardous waste etc. before the aforesaid change is affected.

4. I/We that the information furnished herewith is correct to best of my/our knowledge and nothing has been concealed therein. The Board would be at liberty to take penal action against the industry/project and the person(s) responsible to comply with the provisions of the pollution control statues in case information/document is detected as incorrect/false/misleading at any point of time.

5. I/We hereby agree to apply for obtaining renewal of 'consent to operate' (NOC) under the Air(Prevention & Control of Pollution) Act, 1981 and authorization under the Hazardous Wastes(management, Handling and Trans-boundry Movement)Rules, 2008 three months before the expiry of the previous consent(s)/authorization granted to the industry/project.

Date: 19/03/2024

Signature of Applicant:

Name: MUKESH BHATI

Designation: VICE PRESIDENT

**Address: CHANDIGARH
CHANDIGARH
CHANDIGARH
CHANDIGARH**

Enclosures:

1. Analysis report of treated waste effluent / emission from Board / Approved Lab
2. Completion certificate of ETP/APCD alongwith Dimensional Drawing
3. Certificate of Revenue Authorities (DC/ADC/SDM) indicating the distance of proposed site of industry from the MC limits/Phirni / Lallakir of the nearest village, in case, the industry is to be established at a site other than the site in the industrial area / industrial estate /industrial zone of the draft master plan / industrial zone of the notified master plan
4. For industry specific guidelines, certificates/ documents as mentioned in the said guidelines (In case of Rice Sheller/Saila Plant/Stone Crusher/Brick Kiln/Hot Mix plant/Cement Grinding units etc
5. Allotment letter of the Designated Authority, if the site of the project is located in the designated Industrial Area/ Industrial Estate/ Focal Point
6. Plan showing the location of ETP/APCD and all outlets and various channels/pipes/sewers with requisite colours as detailed below: a) Fresh Water : Blue Colour b) Effluent Channel : Red Colour c) Recirculation Water Channel : Green Colour d) Storm Water : Orange Colour e) Domestic Sewer : Dotted Black ink
7. CA s certificate regarding un-depreciated value of the fixed assets of the industry at the end of last financial year
8. Latest granted CTE/CTO, if obtained offline, then copy of CTE/CTO granted to be uploaded
9. Manufacturing process details along with the process flow chart
10. Proof of date commissioning of the Industry (Registration of the industry/ Electricity bill /Sales Tax no)
11. Site Plan/Location Plan of the industry

- 12. Compliance report of NOC / Consent Conditions in annotated form
- 13. EnvirImpactAttach

** This is Computer Generated filled Application Form **

PART-A: GENERAL INFORMATION:

1. **Name & Address of the Industry** : OMAXE LTD, INDIA TRADE TOWER, First Floor, Chd- Siswan Road, New Chandigarh, Mullanpur OMAXE GREEN, AT VILLAGE JHARMARI, MOHALI, PUNJAB DERABASSI,SAS NAGAR
2. **Name & Designation of the Applicant** : MUKESH BHATI/VICE PRESIDENT
3. (i) **Name(s) and Designation of the Occupier** : Mukesh Bhati/Vice President
- (ii) **Name(s) and Designation of the Director(s)/ Partner(s)/ Proprietor** : MUKESH BHATI, INDIA TRADE TOWER, First Floor, Chd - Siswan Road, New Chandigarh, Mullanpur TELEPHONE-9815903092
- (iii) **Name(s) of person(s) authorized to sign the application form. (Please attach self attested copy of resolution/certificate)** : Mukesh Bhati
- (iv) **Ownership of Industry** : Public Limited Company
4. **Communication Details(Telephone No./Fax No./e-mail etc.)** : 0712-2784055
0712-4633450
mukeshbhati@omaxe.com
5. **Address of Correspondence** : INDIA TRADE TOWER, First Floor, Chd- Siswan Road, New Chandigarh, Mullanpur TELEPHONE-9711800256, CHANDIGARH, CHANDIGARH, 160018
6. **Total investment of the industry/project**
- (i) **Total cost of the industry/project(in Lacs)** : 14973.0
- (ii) **Cost of Plant & Machinery(in Lacs)** : 900.0
7. (i) **Scale of the Industry(Large/Medium/Small)** : Large
- (ii) **Category/Type of the Industry** : RED / Building, Const. projects, Township & Area development covered under EIA notification dated 14/9/06
8. **Name and address of the City/Town/Village/Plot/Khasra/Patwari Halka No. with PIN code where the project site is located** : OMAXE GREEN, AT VILLAGE JHARMARI, MOHALI, PUNJAB
MOHALI
Pin - 140501
9. (i) **Total Land area of the industry/project (in square meters)** : 62120.99
- (ii) **Built up area of the project(to be mentioned in case of construction/area development projects only) (in square meters)** : 97456.96

10. Whether the site of the industry/project is located within or outside the municipal limits (please attach a certificate from the M.C. in this regard) : Within M.C. limit
11. Whether the site of the industry/project is situated in any Focal Points/Industrial Estate developed by the Govt. or any other authorized by the Govt. (please attach a copy of allotment letter of plot/land) : No
12. (i) Whether the site of the industry/project is located within the notified/draft Master Plan/LPA (Local planning Area) of any town/city and if yes, the classification of the area in which the site is located. (Please attach the certificate from the Deptt. of the Town & Country Planning, Punjab in this regard.) : No
- (ii) In case the industry/project is not satisfied in the approved industrial area within the notified/draft Master Plan/LPA, whether it has obtained the change of land Use (CLU) from the competent authority of the State or not and if yes, please attach a copy of the same : No
- (iii) In case the industry/project is not covered under (i) and (ii) above ; please attach a certificate from the deptt. of Town & Country Planning, Punjab regarding the classification of the area in which the site is located and whether CLU is required or not :
13. Whether the industry/project is located in Critically Polluted Area or not and if yes, please indicate the code assigned to the industry by the CPCB/MoEF : NO
14. Month and Year in which the industry was commissioned/is likely to be commissioned : May/2010
15. Undepreciated value of the fixed assets of the industry (Please indicate the date as on which the value of fixed assets has been considered) (Applicable in the cases of 'consent to operate' only) : Rs. 15212.0 (in Lakhs)
Date:- 10-01-2024
16. Details of consent fee deposited:

Sr. No.	Fee For	Amount (In Rupees)
1	CTO Air	432000.0

17. Total No. of average working days in a year and total no. of working shifts per day : 365 days / 1 shifts
18. (a) Total No. of Workers including officials working in industry : 100
- (b) No. of Workers and officials residing in the industrial permises: : 10
- (c) Total population to be served, (i) during construction phase :
(ii)during operation phase :

(To be mentioned in case of construction/area development projects only)

19. Whether the industrty/project:
- (i) is covered under the Environment Impact Assessment (EIA) Notification dated 14.9.2006 as amended from time to time or not and if yes, the status of obtaining environment clearance from MoEF/State Level Environment Impact Assessment Authority : NO /
- (ii) is covered under the 1st Schedule of Factories Act, 1948 or not if yes, the status of obtaining site clearance from SCA-cum-SAC : NO /
- (iii) is covered under Press Note-17 (1984 series) or not and if yes, the status of obtaining the environmental from SCA-cum-SAC : NO /
20. Whether the industry has the complete machinery for which it had obtained 'consent to establish'(NOC) from the Board or not and if not, the details thereof. (To be filled up in case of 'consent to operate' cases only : NO /
21. Inspection Audit Type :

Last Consent Details:

Sr. No.	Application Type	Application For	Consent No	Consent For	Date of Issue	Valid Upto
1	CTO	New	912097	Air	04/04/2014	31/03/2016
2	CTO	Renew	912303	Water	04/04/2014	31/03/2016
3	CTO	Renew	912097	Air	04/04/2014	31/03/2016

4	CTO	Renew	912303	Water	04/04/2014	31/03/2016
5	CTO	Renew	912303	Water	04/04/2014	31/03/2016
6	CTO	Renew	4030929	Air	17/06/2016	31/03/2017
7	CTO	Renew	4095391	Water	17/06/2016	31/03/2017
8	CTO	Varied	9960851	Air	25/06/2019	31/03/2020
9	CTO	Varied	9960988	Water	02/08/2019	31/03/2020
10	CTO	Renew	5429242	Air	12/05/2017	31/03/2019
11	CTO	Renew	5429365	Water	16/05/2017	31/03/2019
12	CTO	Renew	5429242	Air	12/05/2017	31/03/2019
13	CTO	Renew	5429365	Water	16/05/2017	31/03/2019

PART-B: TECHNICAL INFORMATION(GENERAL):**1. Raw Material & Chemicals Details:**

Sr. No.	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	Flats 584		Metric Tonnes/Day

2. Production Detail:

Sr. No.	Name of the Product produced/to be produced	Quantity of Products produced/to be produced.			
		Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
-----NIL-----					

Sr. No.	Name of the By-Products produced/to be produced	Quantity of By-Products produced/to be produced.			
		Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
-----NIL-----					

3.Details of Power Load/power consumption:

(i) Total power load available with the : 3000.0 industry(in KW)

(ii) Power Load required by the industry(in : 0.0 KW)

(iii) Estimated power consumption for : 0.0 intended production per day(in Units consumed per day)

4. Manufacturing Proceses involved : / No

(please attach separate sheet, in case the space provided herein with is insufficient)

5. Solid Waste Generation Details:

Sr. No.	Source of Generation of Solid Waste	Nature/Type of solid waste	Quantity of Solid Waste generated/to be generated per day	Mode of Disposal
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1	flats	Kgs/day	msw	1168	mechanical composter and approved site
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PART-D: TECHNICAL INFORMATION REQUIRED FOR CONSENT UNDER AIR ACT,1981 :

1. Sources of Air Pollution :

(a)Boilers/Furnaces :

Sr. No.	Type & Capacity of Boiler/Furnace	Type & Quantity of fuel used/to be used (in TPH and TPD/lts/day)	Details of APCD provided/to be provided	Stack Attached	Height of Stack attached /to be attached (in mts.)	Diameter of Stack at Bottom level	Diameter of Stack at Top level	Whether emission sampling facilities provided or not
-----NIL-----								

(b) D.G Sets :

Sr. No.	Capacity of D.G. set in(KVA)	Quantity of Fuel used/to be used (in Lts./day)	Ht. of Stack provided/to be provided above roof level(in mts.)	Whether canopy/acoustic enclosure provided/ to be provided(please define clearly)
1	500	30	3.5	Yes
2	250	20	3.5	Yes
3	250	20	3.5	Yes
4	250	20	3.5	Yes
5	250	20	3.5	Yes
6	250	20	3.5	Yes

(c) Process Emissions: :

Sr. No.	Source of Generation of process Emissions	Name of the emissions(i.e SO ₂ /NO _x /Acid Mist/any other).	Details of APCD provided/to be provided to control process emissions.	Height of Stack provided/to be provided for discharge of process emissions(in mts)..		Whether emission sampling facilities provided or not
				Above Ground Level	Above Roof Level	
-----NIL-----						

2. Characteristics of Emissions :

(i) Flue gas Emissions :

Sr. No.	Stack	Parameters	Conc. of pollutants		Units
			Untreated	Treated	
-----NIL-----					

(ii) Process Emissions:

Sr. No.	Process	Parameters	Conc. of pollutants		Units
			Untreated	Treated	
-----NIL-----					

3. Power consumption details of Air Pollution Control devices: :

(i) Total power load to Air Pollution Control : 0
Devices(in KW)

(ii) Average daily power consumption on Air : 0
Pollution Control Devices(i.e. no. of units
consumed per hr.& per day)

Date: 19/03/2024

Signature of Applicant:

Name: MUKESH BHATI

Designation: VICE PRESIDENT

Address: CHANDIGARH

** This is Computer Generated filled Application Form **

** This is Computer Generated filled Application Form **

350
PUNJAB POLLUTION CONTROL BOARD

205

Application form for obtaining 'Consent to establish' (NOC)/'Consent to Operate' u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air(Prevention & Control of Pollution) Act, 1981/Authorization under Rule 6 (1) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

Industry ID :- R12SAS72950
Application ID :- 25193282

From:

OMAXE LTD, INDIA TRADE TOWER, First Floor, Chd- Siswan Road, New Chandigarh,
Mullanpur
OMAXE GREEN, AT VILLAGE JHARMARI, MOHALI, PUNJAB
DERABASSI
SAS NAGAR

To

The Member Secretary,
Punjab Pollution Control Board,
Patiala.

I/We hereby, apply for obtaining,

- (i) **'Consent to establish' (NOC) under the provisions of the Water(Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.**
-  (ii) **'Consent to operate' u/s 25/26 of the Water(Prevention & Control of Pollution) Act, 1974.**
- (iii) **'Consent to operate' u/s 21 of the Air(Prevention & Control of Pollution)Act,1981.**
- (iv) **Authorization under Rule 6 (1) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.**

1. The detailed information pertaining to my/our industry/project is given in the Annexure-I to this form attached herewith.

2. I/We undertake to furnish any further information sought by the Board from time to time in connection with this application.

3. I/We undertake to obtain revised/varied/fresh consent as the case may be, in case there is any change in the process/product/effluents/hazardous waste etc. before the aforesaid change is affected.

4. I/We that the information furnished herewith is correct to best of my/our knowledge and nothing has been concealed therein. The Board would be at liberty to take penal action against the industry/project and the person(s) responsible to comply with the provisions of the pollution control statues in case information/document is detected as incorrect/false/misleading at any point of time.

5. I/We hereby agree to apply for obtaining renewal of 'consent to operate' under the water (Prevention & Control of Pollution) Act, 1974 and authorization under the Hazardous Wastes (management, Handling and Trans-boundary Movement) Rules, 2008 three months before the expiry of the previous consent(s)/authorization granted to the industry/project.

Date: 19/03/2024

Signature of Applicant:

Name: MUKESH BHATI

Designation: VICE PRESIDENT

**Address: CHANDIGARH
CHANDIGARH
CHANDIGARH
CHANDIGARH**

Enclosures:

1. Certificate of Revenue Authorities (DC/ADC/SDM) indicating the distance of proposed site of industry from the MC limits/Phirni / Lallakir of the nearest village, in case, the industry is to be established at a site other than the site in the industrial area / industrial estate / industrial zone of the draft master plan / industrial zone of the notified master plan
2. For industry specific guidelines, certificates/ documents as mentioned in the said guidelines (In case of Rice Sheller/Saila Plant/Stone Crusher/Brick Kiln/Hot Mix plant/Cement Grinding units etc
3. Manufacturing process details along with the process flow chart
4. Plan showing the location of ETP/APCD and all outlets and various channels/pipes/sewers with requisite colours as detailed below: a) Fresh Water : Blue Colour b) Effluent Channel : Red Colour c) Recirculation Water Channel : Green Colour d) Storm Water : Orange Colour e) Domestic Sewer : Dotted Black ink
5. CA s certificate regarding un-depreciated value of the fixed assets of the industry at the end of last financial year
6. Completion certificate of ETP/APCD alongwith Dimensional Drawing
7. Analysis report of treated waste effluent / emission from Board / Approved Lab
8. Latest granted CTE/CTO, if obtained offline, then copy of CTE/CTO granted to be uploaded
9. Proof of date commissioning of the Industry (Registration of the industry/ Electricity bill /Sales Tax no)
10. Site Plan/Location Plan of the industry
11. Compliance report of NOC / Consent Conditions in annotated form
12. EnvirImpactAttach

PART-A: GENERAL INFORMATION:

1. **Name & Address of the Industry** : OMAXE LTD, INDIA TRADE TOWER, First Floor, Chd- Siswan Road, New Chandigarh, Mullanpur OMAXE GREEN, AT VILLAGE JHARMARI, MOHALI, PUNJAB DERABASSI,SAS NAGAR
2. **Name & Designation of the Applicant** : MUKESH BHATI/VICE PRESIDENT
3. **(i) Name(s) and Designation of the Occupier** : Mukesh Bhati/Vice President
- (ii) Name(s) and Designation of the Director(s)/ Partner(s)/ Proprietor** : MUKESH BHATI, INDIA TRADE TOWER, First Floor, Chd - Siswan Road, New Chandigarh, Mullanpur TELEPHONE-9815903092
- (iii) Name(s) of person(s) authorized to sign the application form. (Please attach self attested copy of resolution/certificate)** : Mukesh Bhati
- (iv) Ownership of Industry** : Public Limited Company
4. **Communication Details(Telephone No./Fax No./e-mail etc.)** : 0712-2784055
0712-4633450
mukeshbhati@omaxe.com
5. **Address of Correspondence** : INDIA TRADE TOWER, First Floor, Chd- Siswan Road, New Chandigarh, Mullanpur TELEPHONE-9711800256, CHANDIGARH, CHANDIGARH, 160018
6. **Total investment of the industry/project**
- (i) Total cost of the industry/project(in Lacs)** : 14973.0
- (ii) Cost of Plant & Machinery(in Lacs)** : 900.0
7. **(i) Scale of the Industry(Large/Medium/Small)** : Large
- (ii) Category/Type of the Industry** : RED / Building, Const. projects, Township & Area development covered under EIA notification dated 14/9/06
8. **Name and address of the City/Town/Village/Plot/Khasra/Patwari Halka No. with PIN code where the project site is located** : OMAXE GREEN, AT VILLAGE JHARMARI, MOHALI, PUNJAB
MOHALI
Pin - 140501
9. **(i) Total Land area of the industry/project (in square meters)** : 62120.99
- (ii) Built up area of the project(to be mentioned in case of construction/area development projects only) (in square meters)** : 97456.96

10. Whether the site of the industry/project is located within or outside the municipal limits (please attach a certificate from the M.C. in this regard) : Within M.C. limit
11. Whether the site of the industry/project is situated in any Focal Points/Industrial Estate developed by the Govt. or any other authorized by the Govt. (please attach a copy of allotment letter of plot/land) : No
12. (i) Whether the site of the industry/project is located within the notified/draft Master Plan/LPA (Local planning Area) of any town/city and if yes, the classification of the area in which the site is located. (Please attach the certificate from the Deptt. of the Town & Country Planning, Punjab in this regard.) : No
- (ii) In case the industry/project is not satisfied in the approved industrial area within the notified/draft Master Plan/LPA, whether it has obtained the change of land Use (CLU) from the competent authority of the State or not and if yes, please attach a copy of the same : No
- (iii) In case the industry/project is not covered under (i) and (ii) above ; please attach a certificate from the deptt. of Town & Country Planning, Punjab regarding the classification of the area in which the site is located and whether CLU is required or not :
13. Whether the industry/project is located in Critically Polluted Area or not and if yes, please indicate the code assigned to the industry by the CPCB/MoEF : NO
14. Month and Year in which the industry was commissioned/is likely to be commissioned : May/2010
15. Undepreciated value of the fixed assets of the industry (Please indicate the date as on which the value of fixed assets has been considered) (Applicable in the cases of 'consent to operate' only) : Rs. 15212.0 (in Lakhs)
Date:- 10-01-2024
16. Details of consent fee deposited:

Sr. No.	Fee For	Amount (In Rupees)
1	CTO Water	432000.0

17. **Total No. of average working days in a year and total no. of working shifts per day** : 365 days / 1 shifts
18. **(a) Total No. of Workers including officials working in industry** : 100
- (b) No. of Workers and officials residing in the industrial permises:** : 10
- (c) Total population to be served,** :
(i) during construction phase :
(ii) during operation phase :

(To be mentioned in case of construction/area development projects only)

19. **Whether the industry/project:**
- (i) is covered under the Environment Impact Assessment (EIA) Notification dated 14.9.2006 as amended from time to time or not and if yes, the status of obtaining environment clearance from MoEF/State Level Environment Impact Assessment Authority** : NO /
- (ii) is covered under the 1st Schedule of Factories Act, 1948 or not if yes, the status of obtaining site clearance from SCA-cum-SAC** : NO /
- (iii) is covered under Press Note-17 (1984 series) or not and if yes, the status of obtaining the environmental from SCA-cum-SAC** : NO /
20. **Whether the industry has the complete machinery for which it had obtained 'consent to establish'(NOC) from the Board or not and if not, the details thereof. (To be filled up in case of 'consent to operate' cases only** : NO /
21. **Inspection Audit Type** :

Last Consent Details:

Sr. No.	Application Type	Application For	Consent No	Consent For	Date of Issue	Valid Upto
1	CTO	New	912097	Air	04/04/2014	31/03/2016
2	CTO	Renew	912303	Water	04/04/2014	31/03/2016
3	CTO	Renew	912097	Air	04/04/2014	31/03/2016

4	CTO	Renew	912303	Water	04/04/2014	31/03/2016
5	CTO	Renew	912303	Water	04/04/2014	31/03/2016
6	CTO	Renew	4030929	Air	17/06/2016	31/03/2017
7	CTO	Renew	4095391	Water	17/06/2016	31/03/2017
8	CTO	Varied	9960851	Air	25/06/2019	31/03/2020
9	CTO	Varied	9960988	Water	02/08/2019	31/03/2020
10	CTO	Renew	5429242	Air	12/05/2017	31/03/2019
11	CTO	Renew	5429365	Water	16/05/2017	31/03/2019
12	CTO	Renew	5429242	Air	12/05/2017	31/03/2019
13	CTO	Renew	5429365	Water	16/05/2017	31/03/2019

PART-B: TECHNICAL INFORMATION(GENERAL):**1. Raw Material & Chemicals Details:**

Sr. No.	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	Flats 584		Metric Tonnes/Day

2. Production Detail:

Sr. No.	Name of the Product produced/to be produced	Quantity of Products produced/to be produced.			
		Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
-----NIL-----					

Sr. No.	Name of the By-Products produced/to be produced	Quantity of By-Products produced/to be produced.			
		Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
-----NIL-----					

3.Details of Power Load/power consumption:

- (i) Total power load available with the : 3000.0 industry(in KW)
- (ii) Power Load required by the industry(in : 0.0 KW)
- (iii) Estimated power consumption for : 0.0 intended production per day(in Units consumed per day)

4. Manufacturing Proceses involved : / No

(please attach separate sheet, in case the space provided herein with is insufficient)

5. Solid Waste Generation Details:

Sr. No.	Source of Generation of Solid Waste	Nature/Type of solid waste	Quantity of Solid Waste generated/to be generated per day	Mode of Disposal
---------	-------------------------------------	----------------------------	---	------------------

1	flats	Kgs/day	msw	1168	mechanical composter and approved site
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PART-C: TECHNICAL INFORMATION REQUIRED FOR CONSENT UNDER WATER ACT, 1974 :

1. Source of Water Supply :

(Own Tubewell/Municipal Supply/Surface Water)

Sr. No.	Source Type	Source Name	Quantity (KLD)
1	Ground Water (within premises)	Tubewell	394.0

2. Details of flow measuring devices provided by the industry/project

- (i) for measurement of water consumed : provided
- (ii) for measurement of,
- (a) Waste water generated : no
- (b) Waste water recycled : no
- (c) Waste water discharged : provided

3. Water Consumption Details:

Sr. No.	Water Consumed For	Quantity(KLD)
1	Domestic	394.0

4. Wastewater Generation Details:

Sr. No.	Wastewater Generated	Quantity(KLD)
1	Domestic	315.0

5. Wastewater Treatment Details:

Sr. No.	Use	Effluent Generation(KLD)	Treatment Arrangement Status	Treatment Details
1	Domestic Effluent	315.0	Yes	STP

6. Characteristics of Wastewater:

Sr. No.	Type of Effluent	Parameters	Conc. of Pollutant		Unit
			Untreated	Treated	
-----NIL-----					

7. Treated Wastewater Disposal Details:

Sr. No.	Wastewater Disposal System	Quantity	Mode of Disposal (please indicate the land area in acres in case of disposal onto land for plantation/irrigation)
(i)	Wastewater being / to be recycled with or without treatment	134	
(ii)	Wastewater being/ to be discharged after treatment		
1	Domestic Effluent	181.0	flushing 53, green area 81 and onto land for irrigation in an area of 1.5 acres

8. Power consumption details of wastewater treatment facilities :

(i) Total power load connected to Wastewater treatment facilities (in KW) : 0

(ii) Average daily power consumption on wastewater treatment facilities (i.e. no. of units consumed/day) : 0

Date: 19/03/2024

Signature of Applicant:

Name: MUKESH BHATI

Designation: VICE PRESIDENT

Address: CHANDIGARH

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Respected Sir,

We are in receipt of the registered proceedings before PPCB vide notice dated 28.03.2024 bearing No. 13046 in terms of the directions issued therein, the Project Proponent (“PP”) seeks to rebut the allegations made in the Notice under reply and place on record the following submissions for your consideration. The PP hereunder urges the Ld. PPCB to withdraw the proposed directions outlined therein. Before advertent to the contents of the proceedings before PPCB under reply, the PP hereunder seeks to make the following preliminary submissions, which are in addition and not in derogation of the previous submissions made by the PP hereunder;

- For context, the Project Proponent herein is a publicly listed company registered under the Companies Act, 1956 and deals in development of real estate in the form of integrated township, comprising of residential and commercial plots of various dimensions, residential apartments, villas, multiplexes and malls etc.
- Omaxe Greens (“Project”) is a project by the Project Proponent in Jharmari, Dist. SAS Nagar, Punjab - 140501. The Project is group housing project and has been built in terms of the extant building plans and sanctions. Omaxe Greens offers some of the most conveniently designed apartments. The project is spread over 15.35 Acres and has 584 units. There are 9 Towers of Group Housing in this project. While the project was launched in December 2008, the constructions of the project was completed in phases, the first phase was completed in 2011, then in 2013 and and the final phase was completed in 2019. Pursuant to the above, the possession of individual units was offered to the allottees and the Project stands duly occupied.
- The license for the Project under Punjab Apartment and Property Regulation Act, 1995 (‘PAPRA’) vide Letter no LDC 2006/175 dated 14.03.2006 and the same was valid till 31.12.2019. In terms of the extant environmental guidelines, applied for environmental clearance from the Ministry of Environment & Forests vide its application and subsequent letters dated 20.12.2007, 08.02.2008, 17.03.2008 & 31.03.2008.
- In pursuance to the aforementioned application of the Project Proponent, the Director of Ministry of Environment & Forest vide Letter No. 21-408/2007-IA.III dated May 08, 2008 accorded environmental clearance to the Project as per the provisions of the EIA Notification 2006.
- Pursuant to the above, the PP also applied for NOC for ground water withdrawal in respect of the Project and the same was issued to the PP vide Letter dated 21.10.2008 bearing No. 21-4/(143)/NWRC/COWA/2008-1217 (“Water NOC”). In terms of the Water NOC, the PP was *inter alia* permitted to abstract 550 m³/ day of ground water through one proposed tube-well and the ground water was not to be used for the purpose of construction. It was also stipulated that the PP shall ensure proper recycling and reuse of wastewater after adequate treatment. It is submitted for your kind consideration that the PP hereunder has made all

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efforts to abide by the terms and conditions stipulated in the NOC. it is submitted that qua the issue of extraction of ground water, the Punjab Water Regulation and Development Authority Act, 2023, for Group Housing, does not contemplate any requirement for obtaining permission to extract groundwater. The relevant portion of the guidelines are extracted hereunder for ease of reference;

“...PERMISSION FOR GROUNDWATER EXTRACTION

CHAPTER 3

3.1 PERMISSION AND EXEMPTIONS

No User shall extract groundwater or conduct any activity connected therewith without obtaining Permission of the Authority except for the following cases:

i. for Drinking and Domestic usage;

Explanation: A Unit shall be exempted under this clause only if the groundwater is utilized exclusively for Drinking and Domestic use.

ii. for exclusive usage in Agriculture;

iii. for use in a place of worship;

iv. for a drinking and domestic Water Supply Scheme of Government;

v. for use by an Establishment of the Military or of the Central Paramilitary Forces.

vi. an Urban Local Body, Panchayati Raj Institution, Cantonment Board, Improvement Trust or Area Development Authority; and

vii. a Unit extracting not more than 300 cubic metres of groundwater per month...”

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- M/s Omaxe Ltd., has been granted “Consent to Operate’ U/s 25/26 of Water (prevention & Control of Pollution) Act, 1974 for discharge of effluent by Punjab Pollution Control Board, Patiala (PPCB) on 02.08.2019 and deposited fee Rs. 14,40,500/- (7,20,000/- each under Water (Prevention & Control of Pollution) Act, 1973 and Air (Prevention & Control of Pollution), Act 1981 dated 31.03.2019 for Five Years which was adequate upto 31.03.2024 under both acts as per revised fees structure dated 29.10.2018. The Renewal of Consent to Operate U/s 25 of the Water (Prevention & Control of Pollution) Act, 1974 and U/s 21 of Air (Prevention & Control of Pollution), Act 1981 was granted upto 31.03.2021 vide dated 20.10.2020 by the PPCB. The Renewal of Consent to Operate U/s 25 of the Water (Prevention & Control of Pollution) Act, 1974 and U/s 21 of Air (Prevention & Control of Pollution), Act 1981 was further granted upto 31.03.2022 vide dated 14.10.2021 by the PPCB. The PP hereunder also applied for renewal of the aforementioned CTOs multiple times vide its, first being application dated 29.03.2022 and the same is still pending before the Ld. Punjab Pollution Control Board (‘PPCB’).
- During the currency of the construction of the Project, the consent to operate from the PPCB was duly obtained on each requisite interval and the last such consent was valid till 31.03.2022, thereafter the Project Proponent applied for renewal of the consent to operate on 29.03.2022 and whereas the requisite fee for renewal was paid up to March 2024 in the year 2019, however the application for renewal is still pending with the PPCB. For reference, the waste water management of the Project as it stood then is encapsulated hereunder;
 - i. Completion and occupancy certificate for 9 towers consisting of 584 flats had already been obtained from GMADA
 - ii. Out of the 9 towers, 4 towers (GT 4, 6, 8 & 9) have been provided with dual plumbing system and over 236 flats in the Project were using treated water for flushing.
 - iii. Out of the 584 flats, the Project Proponent had taken appropriate measures for water and waste water generation for 450 families, i.e., 50 more than the actual families occupying 400 flats in the Project.
 - iv. STP with a capacity of 250 KLD, expandable upto 500 KLD was installed and fully operational in the Project to cater to the aforementioned 450 families.
 - v. As mentioned hereinabove, the requisite renewal fee for consent to operate under the Water & Air Act had been paid for 5 years in 2019, however consent was granted only up to 31.03.2022, thus it was requested that the consent to operate be extended up till 31.03.2024.
- Pursuant to a public complaint, the PPCB issued a Show Cause Notice to the Project Proponent and in accordance to the personal hearing on 01.08.2022, the PPCB issued a letter dated 08.08.2022 which was received by the Project Proponent on 11.08.2022. in terms of the order dated 08.08.2022, the Consent to operate for the Project was refused by the PPCB and fresh recommendations were sought for by the Environmental Engineer, RO, SAS Nagar.

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- In accordance with the directions of the PPCB, the Project Proponent also got done testing of the civil/engineering component of the Project tested from Chandigarh Pollution Testing Laboratory, wherein vide report dated 25.10.2022 bearing number CPTL/EC/2022/10/33(W) for Water and CPTL/EC/2022/10/33(A) for Air all the samples collected by the Lab were found to be within permissible limits. These certificates meticulously present the quality standards and the current status of solid and groundwater quality.
- Thereafter on the request of the Project Proponent, another oral hearing was held before the Chairman PPCB on 25.11.2022, wherein after considering the response of the Project Proponent it was decided as under;
 - i. The project proponent shall operate its STP regularly and efficiently so as to achieve the effluent standards prescribed by the Board. If the STP installed by the project proponent fails to achieve the prescribed effluent standards, environmental compensation shall be imposed on the project.
 - ii. The promoter company shall immediately install additional module of STP so as to have total capacity of STP as 400 KLD within 03 months and also submit the proposal to the Board 111 form of PERT chart for the same, within one month.
 - iii. The promoter company shall not discharge its domestic effluent (treated or untreated) into choe/drain/river Ghaggar or in inland surface water at any time or any other unauthorized place by any unauthorized means.
 - iv. The project proponent shall well maintain the plantation area (0.5 acre) as per karnal technology so as to ensure that there is no wild vegetation in the plantation area, shall provide permanent pipeline network for uniform distribution of wastewater in the entire plantation area and shall ensure that there is no stagnation of wastewater in the plantation area at any time.
 - v. The PP shall submit a concrete scientific proposal for disposal within 15 days In the office of Environmental Officer, RO, SAS Nagar to handle treated wastewater from the project at completion stage.
 - vi. PP shall also develop the vermi composting to manage the biodegradable solid waste. PP shall not throw, burn or bury any solid wastes in open outside premises or in drain/ water bodies.

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- vii. PP shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities.
 - viii. PP shall ensure that there are no usages of single use plastic- thermocol disposable items such as water bottles/ water pouches/water cups, plates, forks, spoons, straw etc. and single use decorative material made of plastic-thermocol or any other non-biodegradable material in the premises.
 - ix. The PP shall maintain the record of readings of water meters provided on the pipelines so as to verify the water balance.
 - x. The PP shall apply for CTO under the Water Act, 1974 and Air Act, 1981 within 7 days alongwith requisite documents/fee.
 - xi. The Environmental Engineer, Regional Office, Punjab Pollution Control Board, SAS Nagar shall visit the project site to verify the statements of the project proponent, process the consent to operate applications for the project proponent under the Water Act, 1974 and Air Act, 1981 on merits and send his report/recommendations in the matter accordingly.
- **In pursuance of the aforementioned directions, the SDM, Derabassi & AEE, PPCB, RO, Mohali also visited the Project for an inspection on 02.03.2023 and found as under;**
- i. **There exists 1 STP with capacity of 250 KLD on the Project;**
 - ii. **The construction of an additional STP is nearing completion and the finishing work on the additional STP is underway;**
 - iii. **As per the records of the outlet at the STP, around 164 KLD of treated waste water was lifted in February 2023.**
 - iv. **The Project Proponent has developed around 0.5 acres of the land area as per Karnal technology, although the area is not adequate for disposal of 400 KLD of effluent, at present only approx. 170 KLD, is being generated;**
 - v. **The Project Proponent has provided 2 RWH pits for storage and carrying of water to the nearby stormwater drain and when the water flow is high in the rainy season, the rain water is lifted from these pits to the said drains by use of motors and pipelines. 4 additional pits were also to be commissioned by the Project proponent by April, 2023;**

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- vi. **There is a stormwater drain passing through the project premises and while it is open outside the premises of the Project, the same is covered throughout its course inside the premises of the Project;**
- vii. **While there is some stagnant water found inside the drain, the effluent is likely from Jharmani Village, which is adjacent to the Project as no outlet of the project is found in the drain;**

It is reiterated that dual plumbing system is being used for 4 towers i.e. 236 flats and Karnal technology is being used for the remainder requirements of waste water treatment. It will also be relevant to mention herein that since the visit of the SDM, Derabassi & AEE, PPCB, RO, Mohali dated 02.03.2023, the 4 additional pits have been constructed and are now in commission.

- **An additional STP with capacity of 180 KLD was installed at the Project in May, 2023 and the same has been operating since. Thus the project has 2 STPs based on Moving bed biofilm reactor (“MBBR”) Technology to treat domestic effluent generated from the Project and around 300 KLD of effluent is being treated by the 2 STPs.**
- **Recently, the Project Proponent again got water and soil samples tested from Dr. Ghuman & Gupta Geotech Consultants and all parameters were found within the permissible limits. The findings of the said reports are enumerated hereunder for ease of reference;**
 - i. **As per analysis results of treated waste water of both STPs, the conc. of BOD has been found as 24 mg/l and 23 mg/l at the outlet of STP of 250KLD and 180 KLD, respectively, against the prescribed standards of 100 mg/l. Also, the values of all other parameters such as pH, COD, TSS, TDS, chloride, sulphate and oil/grease in the treated wastewater samples collected from outlet of STP of 250KLD and 180 KLD are found within the prescribed standards.**
 - ii. **Two soil samples were collected, out of which one was collected from the plantation area where treated wastewater is utilized for irrigation purposes and other from the location away from the plantation i.e background sample. The analysis results of both these soil samples show almost same values of all the parameters such as pH, chloride as Cl, Sulphates as SO₃ in soil, , Sulphates as SO₃ in 2:1 water:soil extract have been analyzed. This substantiates that application of treated wastewater in the plantation area has not made any adverse effect on the soil of the plantation area.**

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- iii. Two groundwater samples were collected, one of which was collected from the hand pump existing outside the premises of the project site of Omaxe Greens and the other sample was collected from the underground water tank from where the potable water is supplied to the inhabitants of Omaxe Greens.
- The analysis results of the groundwater sample collected from the hand pump existing outside the premises of the project site, indicate that the analyzed values of the various parameters are conforming to the permissible limits in the absence of alternative source prescribed in IS 10500-2012 as the limit for TDS is 2000 mg/l.
 - The analysis results of the groundwater sample collected from the underground water tank from where the potable water is supplied to the inhabitants of Omaxe Greens, indicate that the analyzed values of the various parameters are conforming to the acceptable limits prescribed in IS 10500-2012.

NOTABLE DETAILS

- As per para 9 of the EIA notification dated 14.09.2006, the validity period of the EC granted to the project was for 5 years i.e. up to 07.05.2013. The construction of the project was started in the year 2008 after obtaining Environment Clearance. However, the promoter company has constructed only 584 no. of Flats in 9 Towers, which was verified by the Officials of the Punjab Pollution Control Board. Out of these Flats, as of now, only 450 are occupied. The Project Proponent obtained the permission for occupancy or use of Flats and laying down services from GMADA from time to time, which also substantiate the construction of the project has been as per EC norms and within its validity period. Detail in this regard is given as under;
 - i. Estate Officer GMADA granted permission for occupation/ use of 71 Flats of Block-A-1, 71 Flats of Block-A-3 and 71 Flats of Block-A5 i.e. total 213 flats, vide letter no. GMADA - SDO(B)-10/44520 dated 03.12.2010
 - ii. Thereafter, the Estate Officer GMADA granted permission for occupation/ use of 71 Flats of Block-A-2, 64 Flats of Block-B-7 i.e. total 135 flats, vide letter no. GMADA - SDO(B)-11/6954 dated 01.03.2011.
 - iii. The District Town Planner, Department of Town and Country Planning has issued a certificate for internal services dated 11.08.2010 mentioning that the Omaxe Greens has completed development work within the residential colony.

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- iv. The structure work of remaining 236 Flats in Tower No.A-4, A-6, C-8, D-9 was completed prior to 07.05.2013. However, finishing work of these Flats was done as per occupancy taken by the respective owner of the Flat. Accordingly, the final completion certificate was issued by the GMADA vide letter no. vide letter no. GMADA/STP/2018/2103 dated 11.09.2018.
- From the above, it is evident that the construction work of 348 no. of Flats including their finishing work was completed prior to March, 2011 and major construction work pertaining to remaining 236 no. of Flats was also prior to 07.05.2013. Therefore, the promoter company has not violated any of the conditions of the EC and the construction was completed till the subsistence of the EC
 - **Further in response to the findings of the Committee constituted in compliance of Order dated 17.04.2023 of the Hon'ble NGT, the Project Proponent submits as under;**
 - a. As of now, out of 584 Flats only 511 Flats have been occupied. Accordingly, the maximum population of the Project could approximate at 2555 persons considering that 5 people live in each Flat. However, in some of the flats about 2-3 persons or even one bachelor are residing, who are working in the nearby industrial units. Therefore, as of now the maximum population of the project is not more than 2555 persons, in any case. The Project Proponent has installed 2 modules of STP of capacity 250KLD and 180 KLD, which are being operated properly and effectively at all the times to meet the prescribed standards.
 - b. The maximum generation of wastewater from the project as of now is not more than 350 KLD and most of the times it remains below 350 KLD. Therefore, 2 modules of STP of capacity 250 KLD and 180 KLD, installed at present, are sufficient to treat the present generation of wastewater in the Project.
 - c. The maximum quantity of treated wastewater available at the outlet of the STP is about 345 KLD as some quantity of wastewater goes with sludge being wasted from the STP. The utilization of which is as under:
 - The Project is provided with dual plumbing in 4 no. towers having 236 Flats. Proper arrangement has been made to utilize the treated wastewater for flushing purpose in these towers and about 47 KLD of treated is used for flushing purpose in these flats
 - 0.5 acres of land area as per Karnal Technology within the project site and 2.5 acres of land area has been developed as per Karnal Technology outside the project site. This land has been taken on lease and the said lease is still subsisting.

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- The texture of soil in Lalru area is sandy loam. In the text Book titled “Soil Salinity And Water Quality” published by Dr. Ranbir Chhabra, at page no.195-197 of this book, it has been mentioned as under:

“The method consists of growing trees on ridges 1 m wide and 50 cm high and disposing of untreated sewage in furrows or shallow trenches (2 m wide). The amount of sewage or effluent to be disposed of in the system depends upon the type and age of the plant (canopy development), climatic conditions, soil texture, and quality of the untreated effluent. The total discharge of the effluent is so regulated that effluent disposed of is consumed within 12 to 18 hrs and there is no standing water left the trenches. Through this technique, it is possible to dispose of 5 to 15 cm (0.3 to 1 million l) of the effluent per day per hectare and grow lush green trees. The disposed water is consumed through the following processes:

a) *Evaporation:*

Depending upon the climatic conditions, the potential evaporation of most places varies from 0.1 to 1.0 cm/day.

b) *Deep percolation losses:*

The amount of water that can be lost to the groundwater through deep percolation will depend upon the permeability of the soil, which in turn depends upon the soil texture, structure, presence of impermeable layers (hard pan or CaCO₃ layer) in the soil profile, and the ESP of the soil.

c) *Transpiration:*

In this technology, trees are used as biopumps, absorbing water from the soil, using a part of it for their biomass production, and releasing the rest in the environment through transpiration. The amount of water lost through this process depends upon the amount of canopy developed (total transpiration area), the leaf physiology (the number of stomata per unit area), and the climatic factors. For normal cropped area, the evapotranspiration rates are equal to or less than the potential evaporation. However, transpiration in trees, because of their large canopy and the high transpiring

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area, can be many times greater than the potential evaporation. Chhabra (1988, unpublished data) from lysimeter studies observed that under situations where availability of water in the rootzone is not a limiting factor, 6- to 12-month-old eucalyptus plants can transpire 6 to 10 times more water than the potential evaporation of the area. It is generally observed that after rainfall, soils under eucalyptus plantation dry more quickly than under other vegetation.

It is estimated that about 60 to 90 per cent of the discharged effluent can be bio-drained through transpiration. As a consequence, the applied effluent normally disappears within 12 to 18 hrs resulting in no water stagnation, which in turn lowers the production of foul smell and eliminates breeding places for mosquitoes and other pathogens.”

The aforementioned observations have also been adopted by the have been mentioned by the Ministry of Urban Development, Govt. of India in the Manual For Construction, Operation and Maintenance of STPs for utilization of treated wastewater. From the above, it is evinced that 300 KLD to 1000 KLD of treated sewage can be utilized in one Hectare in a day (120-404 Kl per acre per day)

- d. Besides, 14660 sqm of land area has been developed as lawns/land scapping. Therefore, by considering the suggested hydraulic loading treated wastewater as 5.5 lt/m²/day ,1.8 lt/m²/day and 0.5 lt/m²/day during summer, winter and rainy seasons, respectively. Thus, the utilization of treated wastewater in this land area during summer, winter and rainy seasons is about 80KLD, 26KLD and 7 KLD, respectively.
- e. About 20-25 KLD of treated waste water is utilized in the construction activities being carried out of another project to our company in about 10 acres, nearby this project and treated wastewater is taken by other projects under construction nearby our project.

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- f. The summary of the utilization of treated wastewater is tabulated hereunder for ease of reference;

Sr. No.	Source of Utilization of treated Wastewater	Quantity of treated Wastewater (KLD)
1.	Flushing Purpose	47
2.	3.0 acres of land area developed as per Karnal Technology during rainy season	360
3.	Minimum quantity of treated wastewater being utilized in the land area developed as Park/Land scaping	07
4.	For construction activities being carried out of another project to our company in about 10 acres and other nearby projects under construction nearby the Project	20-25
Total		439KLD

From the above, it is evident that the entire quantity of treated wastewater is utilized in a scientific and appropriate manner.

- The promoter company has provided water meters on the pipelines through which the treated wastewater is utilized for flushing purpose, irrigation of land area developed as per Karnal Technology, lawns/land scaping and construction activities etc. The promoter company is properly maintaining record of readings of all these meters and the Project Proponent has already taken up the matter with Thapar University, Patiala to get their services for obtaining Adequacy Assessment Certificate for both these STPs.
- Additionally, it is reiterated that qua the issue of extraction of ground water, the Punjab Water Regulation and Development Authority Act, 2023, for Group Housing, does not contemplate any requirement for obtaining permission to extract groundwater. The relevant portion of the guidelines are extracted hereunder for ease of reference;

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“...PERMISSION FOR GROUNDWATER EXTRACTION

CHAPTER 3

3.1 PERMISSION AND EXEMPTIONS

No User shall extract groundwater or conduct any activity connected therewith without obtaining Permission of the Authority except for the following cases:

i. for Drinking and Domestic usage;

Explanation: A Unit shall be exempted under this clause only if the groundwater is utilized exclusively for Drinking and Domestic use.

ii. for exclusive usage in Agriculture;

iii. for use in a place of worship;

iv. for a drinking and domestic Water Supply Scheme of Government;

v. for use by an Establishment of the Military or of the Central Paramilitary Forces.

vi. an Urban Local Body, Panchayati Raj Institution, Cantonment Board, Improvement Trust or Area Development Authority; and

vii. a Unit extracting not more than 300 cubic metres of groundwater per month...”

- Thereafter, in pursuance of the Orders of the Hon’ble National Green Tribunal, the joint committee of the Ld. Board visited the Project Site on 04.10.2023 and during the visit it was observed as under;

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- As on date, the Project is equipped with 2 STPs based on MBBR technology of 250 KLD & 180 KLD capacity respectively. Both the STPs were found operational and both were provided with UV followed by UV membrane for use of treated effluent for Karnal Technology and dual plumbing purpose. The STPs are provided with 1 plate and frame filter press and 2 sludge drying beds for dewatering of STP sludge;
- The PP is extracting 525 KLD of freshwater per day and the PP has provided electromagnetic type flow meters as per the advisory issued by the board. Pertinently, the PP is permitted to extract 550m³ or 550 KLD water on a daily purpose;
- A total of 345 KLD of domestic effluent is being treated by the 2 STPs on a daily basis;
- 4 out of the 9 towers are equipped with dual plumbing arrangements and this was verified again by the committee;
- As per the advisory of the Board, the PP has installed fixed pipeline in place of flexible pipes for reuse of treated water in green areas;
- PP has developed plantation area of 0.5 acre as per Karnal Technology and is maintaining the area appropriately. Agreement to expand this further to an additional area of 2.0 acres has also been entered into by the PP;
- As per the advisory of the Committee, the 2 RWH pits provided at the project have been upgraded to 5 RWH pits. The said 5 RWH pits are functioning as per norms;
- In addition to the composter with capacity of 100 kg/day for composting biodegradable waste, the PP has installed another mechanical composter with capacity of 700 kg/day. Further 4 honeycomb compost pits are also provided for composting wet waste;
- The issue with regards to the stagnant water ponding and the growth of aquatic plants adjacent to the backside boundary of the Project Site was also addressed by the PP, however stagnation was still observed in the said area and it was observed that the said stagnation was due to the flow of sullage water from the upstream of Village *Jhalmari* and upon visit to the village it

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was observed that the drain therein is continuously carrying untreated water from the nearby areas and the said water is being accumulated in the backside area of the Project Site.

- Water samples were taken from the drain carrying untreated water waste from Village *Jhalmari*, the stagnated water and the samples are duly tested. Water samples of the inlet and outlet water to the 2 STPs was also taken and the samples were found to be within the prescribed norms of the PPCB.
 - Adequacy certificates for the 2 STPs was not submitted, Thapar University has already been approached by the PP for assessment and issuance of adequacy certificates from Thapar University for which the charges have already been paid and the report is awaited. Pertinently, this is in addition to the certificate for internal services dated 11.08.2010 issued by the DTCP
- Thereafter, another personal hearing was constituted before the Ld Chairman of the PPCB on 13.03.2024. Vide the decision of the Ld. Chairman of the PPCB, the following directions have been issued;
- i. *The project proponent shall apply for consent to operate of the Board as required under Water (Prevention & Control of Pollution) Act, 1974 alongwith requisite documents & consent fee to the Board within 7 days.*
 - ii. *Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar shall calculate EC which is to be imposed upon the project proponent w.r.t. violations made by the project proponent as well as w.r.t. operating outlet without valid consent to operate of the Board as required under Water (Prevention & Control of Pollution) Act, 1974.*
 - iii. *Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar shall initiate the process to launch prosecution against the project proponent, as development of project continued even the expiry of Environment Clearance in year 2013.*
 - iv. *Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar shall contact Amicus Curiae in the matter of OA no. 803/2022 to enquire about his presence during date of hearing in the Hon'ble National Green Tribunal dated 04/03/2024 and accordingly do the needful to pay remuneration amounting to Rs. 25,000/- from the funds of Environment Compensation."*

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- RESPONSE TO DIRECTIONS ISSUED IN THE SHOW CAUSE NOTICE:

- i. As per the directions issued in direction (1), the PP hereunder, without prejudice to its rights and remedies, the PP has re-applied for renewal of CTO for further two years upto 31.03.2026 and deposited the requisite fee for two years as required under the Water Act along with the requisite documents. The PP herein re-applied for issuance of the CTO on 19.03.2024, which was in addition to the application made on 29.03.2022. All the relevant documents and the requisite fee was also paid.
- ii. As per the directions issued in direction (2), it is most humbly submitted that a bare perusal of the abovementioned submissions makes it evident that the PP has not been violating any of the environmental norms and has been updating and upgrading the infrastructure at the Project Site as per the advisories issued by the PPCB and new scientific technologies. The PP has been renewing its CTOs from the PPCB on a regular basis, as per the occupancy and requirements of the Project. Pertinently, the PP applied for renewal of the CTO vide its application on 29.03.2022, admittedly prior to the expiry of the previous CTO and even made payments qua the CTO for the 5 years in 2019 i.e. up to 2024 and have further applied two years upto 31.03.2026 and deposited the requisite fee for two years.
- iii. No prosecution against the PP is necessary in as much as the most recent report of this Ld. Board in pursuance of the visit dated 04.10.2023, all environmental norms are being complied with and as per the reports of the independent assessors, the infrastructure at the Project Site are working as per the norms and there is no danger and/or harm to the environment. The issue qua the stagnation of water has also been reviewed and it has been found that due to the land of the Project being lower than the village land and road area and due to the flow of water being downwards during the rainy season towards the project, the land adjacent to the backside of the Project gets stagnated water from the sullage waste from the nearby Village, in fact the Board has not found any outlets from the Project that could justify the finding that the water is being discharged from the Project. In addition to the above, it is reiterated that the PP has not continued construction at the Project after the expiry of the EC in 2013. The Project Proponent obtained the permission for occupancy or use of Flats and laying down services from GMADA from time to time, which also substantiate the construction of the project has been as per EC norms and within its validity period. Detail in this regard is given as under;

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- Estate Officer GMADA granted permission for occupation/ use of 71 Flats of Block-A-1, 71 Flats of Block-A-3 and 71 Flats of Block-A5 i.e. total 213 flats, vide letter No. GMADA - SDO(B)-10/44520 dated 03.12.2010
 - Thereafter, the Estate Officer GMADA granted permission for occupation/ use of 71 Flats of Block-A-2, 64 Flats of Block-B-7 i.e. total 135 flats, vide letter no. GMADA - SDO(B)-11/6954 dated 01.03.2011.
 - The District Town Planner, Department of Town and Country Planning has issued a certificate for internal services dated 11.08.2010 mentioning that the Omaxe Greens has completed development work within the residential colony.
 - The structure work of remaining 236 Flats in Tower No.A-4, A-6, C-8, D-9 was completed prior to 07.05.2013. However, finishing work of these Flats was done as per occupancy taken by the respective owner of the Flat. Accordingly, the final completion certificate was issued by the GMADA vide letter no. vide letter no. GMADA/STP/2018/2103 dated 11.09.2018.
- **Without prejudice to the above, it is submitted that even the complaint filed by the president of the resident welfare association before the Hon'ble NGT has filed an official communication that the associations wish to withdraw its complaint in as much as the purported difficulties being faced by the resident have already been resolved. The PP is regularly appearing before the Hon'ble NGT and the matter itself is sub-judice before the Hon'ble Tribunal.**
- The Project Proponent also undertakes to comply with all directions issued by the Authority in terms of the Water (Prevention & Control of Pollution) Act, 1974 for the betterment and preservation of the environment.
- The present registered notice under reply was received by the Project Proponent on 03.04.2024 via WhatsApp and the response is being issued within the stipulated time for your consideration.

The above given inputs are submitted for your kind perusal.

Thanking you,

Yours faithfully,
for **Omaxe Limited**

(Authorised Signatory)

Encl.: All referred documents

CC: The Chairman, Punjab Pollution Control Board, Nabha Road, Patiala
The Senior Environment Engineer, Punjab Pollution Control Board, Patiala
The Environment Engineer, Punjab Pollution Control Board, R.O, Mohali

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ENVIRONMENT ENGINEER
R.O MOHALI COPY



X - X



Ref No: OL/OG/2024-8

Dated 21st June, 2024

✓ The Environmental Engineer
Punjab Pollution Control Board
Head Office, Vatavaran Bhawan,
Nabha Road, Patiala



Sub.: **Show cause notice for refusal of varied consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 for our Residential Group Housing project named Omaxe Green-II at Village-Jharmari, District-SAS Nagar**

Ref. **Your Letter No. 1186 dtd. 30.05.2024**

Dear Sir,

This has reference to your above referred letter vide which show cause notice for refusal of varied Consent to Operate under Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 has been issued, which has been received via WhatsApp on 06.06.2024. At this very juncture we would like to state that this present reply is in addition to and not in abrogation of the previous relies dated 15.03.2024 and 06.04.2024 issued by the us to erstwhile Show Cause Notices issued by the Ld. Authority.

Further to this we would like to put to your kind attention the following:

1. For context, the Project Proponent herein is a publicly listed company registered under the Companies Act, 1956 and deals in development of real estate in the form of integrated township, comprising of residential and commercial plots of various dimensions, residential apartments, villas, multiplexes and malls etc.
2. In pursuance to the aforementioned application of the Project Proponent, the Director of Ministry of Environment & Forest vide Letter No. 21-408/2007-IA.III dated May 08, 2008 accorded environmental clearance to the Project as per the provisions of the EIA Notification 2006.
3. Pursuant to the above, the PP also applied for NOC for ground water withdrawal in respect of the Project and the same was issued to the PP vide Letter dated 21.10.2008 bearing No. 21-4/(143)/NWRC/COWA/2008-1217 ("Water NOC"). In terms of the Water NOC, the PP was *inter alia* permitted to abstract 550 m³/ day of ground water through one proposed tube-well and the ground water was not to be used for the purpose of construction. It was also stipulated that the PP shall ensure proper recycling and reuse of wastewater after adequate treatment. It is submitted for your kind consideration that the PP hereunder has made all efforts to abide by the terms and conditions stipulated in the NOC. it is submitted that qua the issue of extraction of ground water, the Punjab Water Regulation and Development

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Authority Act, 2023, for Group Housing, does not contemplate any requirement for obtaining permission to extract groundwater. The relevant portion of the guidelines are extracted hereunder for ease of reference;

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CHAPTER 3

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i. for Drinking and Domestic usage;

Explanation: A Unit shall be exempted under this clause only if the groundwater is utilized exclusively for Drinking and Domestic use.

ii. for exclusive usage in Agriculture;

iii. for use in a place of worship;

iv. for a drinking and domestic Water Supply Scheme of Government;

v. for use by an Establishment of the Military or of the Central Paramilitary Forces.

vi. an Urban Local Body, Panchayati Raj Institution, Cantonment Board, Improvement Trust or Area Development Authority; and

vii. a Unit extracting not more than 300 cubic metres of groundwater per month..”

4. M/s Omaxe Ltd., has been granted “Consent to Operate’ U/s 25/26 of Water (prevention & Control of Pollution) Act, 1974 for discharge of effluent by Punjab Pollution Control Board, Patiala (PPCB) on 02.08.2019 and deposited fee Rs. 14,40,500/- (7,20,000/- each under Water (Prevention & Control of Pollution) Act, 1973 and Air (Prevention & Control of Pollution), Act 1981 dated 31.03.2019 for Five Years which was adequate upto 31.03.2024 under both acts as per revised fees structure dated 29.10.2018. The Renewal of Consent to Operate U/s 25 of the Water (Prevention & Control of Pollution) Act, 1974 and U/s 21 of Air (Prevention & Control of Pollution), Act 1981 was granted upto 31.03.2021 vide dated 20.10.2020 by the PPCB. The Renewal of Consent to Operate U/s 25 of the Water (Prevention & Control of Pollution)

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Act, 1974 and U/s 21 of Air (Prevention & Control of Pollution), Act 1981 was further granted upto 31.03.2022 vide dated 14.10.2021 by the PPCB. The PP hereunder also applied for renewal of the aforementioned CTOs multiple times vide its, first being application dated 29.03.2022 and the same is still pending before the Ld. Punjab Pollution Control Board ('PPCB').

5. During the currency of the construction of the Project, the consent to operate from the PPCB was duly obtained on each requisite interval and the last such consent was valid till 31.03.2022, thereafter the Project Proponent applied for renewal of the consent to operate on 29.03.2022 and whereas the requisite fee for renewal was paid up to March 2024 in the year 2019, however the application for renewal is still pending with the PPCB. For reference, the waste water management of the Project as it stood then is encapsulated hereunder;
 - i. Completion and occupancy certificate for 9 towers consisting of 584 flats had already been obtained from GMADA
 - ii. Out of the 9 towers, 4 towers (GT 4, 6, 8 & 9) have been provided with dual plumbing system and over 236 flats in the Project were using treated water for flushing.
 - iii. Out of the 584 flats, the Project Proponent had taken appropriate measures for water and waste water generation for 450 families, i.e., 50 more than the actual families occupying 400 flats in the Project.
 - iv. STP with a capacity of 250 KLD, expandable upto 500 KLD was installed and fully operational in the Project to cater to the aforementioned 450 families.
 - v. As mentioned hereinabove, the requisite renewal fee for consent to operate under the Water & Air Act had been paid for 5 years in 2019, however consent was granted only up to 31.03.2022, thus it was requested that the consent to operate be extended up till 31.03.2024.
6. Pursuant to a public complaint, the PPCB issued a Show Cause Notice to the Project Proponent and in accordance to the personal hearing on 01.08.2022, the PPCB issued a letter dated 08.08.2022 which was received by the Project Proponent on 11.08.2022. in terms of the order dated 08.08.2022, the Consent to operate for the Project was refused by the PPCB and fresh recommendations were sought for by the Environmental Engineer, RO, SAS Nagar.
7. In accordance with the directions of the PPCB, the Project Proponent also got done testing of the civil/engineering component of the Project tested from Chandigarh Pollution Testing Laboratory, wherein vide report dated 25.10.2022 bearing number CPTL/EC/2022/10/33(W) for Water and CPTL/EC/2022/10/33(A) for Air all the samples collected by the Lab were found to be within permissible limits. These certificates meticulously present the quality standards and the current status of solid and groundwater quality.
8. Thereafter on the request of the Project Proponent, another oral hearing was held before the Chairman PPCB on 25.11.2022, wherein after considering the response of the Project Proponent it was decided as under;
 - a. The project proponent shall operate its STP regularly and efficiently so as to achieve the effluent standards prescribed by the Board. If the STP installed by the project proponent fails to achieve the

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prescribed effluent standards, environmental compensation shall be imposed on the project.

- b. The promoter company shall immediately install additional module of STP so as to have total capacity of STP as 400 KLD within 03 months and also submit the proposal to the Board 111 form of PERT chart for the same, within one month.
- c. The promoter company shall not discharge its domestic effluent (treated or untreated) into choe/drain/river Ghaggar or in inland surface water at any time or any other unauthori lcd place by any unauthorized means.
- d. The project proponent shall well maintain the plantation area (0.5 acre) as per karnal technology so as to ensure that there is no wild vegetation in the plantation area, shall provide permanent pipeline network for uniform distribution of wastewater in the entire plantation area and shall ensure that there is no stagnation of wastewater in the plantation area at any time.
- e. The PP shall submit a concrete scientific proposal for disposal within 15 days In the office of Environmental Officer, RO, SAS Nagar to handle treated wastewater from the project at completion stage.
- f. PP shall also develop the vermi composting to manage the biodegradable solid waste. PP shall not throw, burn or bury any solid wastes in open outside premises or in drain/ water bodies.
- g. PP shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities.
- h. PP shall ensure that there are no usages of single use plastic- thermocol disposable items such as water bottles/ water pouches/water cups, plates, forks, spoons, straw etc. and single use decorative material made of plastic-thermocol or any other non-biodegradable material in the premises.
- i. The PP shall maintain the record of readings of water meters provided on the pipelines so as to verify the water balance.
- j. The PP shall apply for CTO under the Water Act, 1974 and Air Act, 1981 within 7 days alongwith requisite documents/fee.
- k. The Environmental Engineer, Regional Office, Punjab Pollution Control Board, SAS Nagar shall visit the project site to verify the statements of the project proponent, process the consent to operate applications for the project proponent under the Water Act, 1974 and Air Act, 1981 on merits and send his report/recommendations in the matter accordingly.

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9. In pursuance of the aforementioned directions, the SDM, Derabassi & AEE, PPCB, RO, Mohali also visited the Project for an inspection on 02.03.2023 and found as under;
- There exists 1 STP with capacity of 250 KLD on the Project;
 - The construction of an additional STP is nearing completion and the finishing work on the additional STP is underway;
 - As per the records of the outlet at the STP, around 164 KLD of treated waste water was lifted in February 2023.
 - The Project Proponent has developed around 0.5 acres of the land area as per Karnal technology, although the area is not adequate for disposal of 400 KLD of effluent, at present only approx. 170 KLD, is being generated;
 - The Project Proponent has provided 2 RWH pits for storage and carrying of water to the nearby stormwater drain and when the water flow is high in the rainy season, the rain water is lifted from these pits to the said drains by use of motors and pipelines. 4 additional pits were also to be commissioned by the Project proponent by April, 2023;
 - There is a stormwater drain passing through the project premises and while it is open outside the premises of the Project, the same is covered throughout its course inside the premises of the Project;
 - While there is some stagnant water found inside the drain, the effluent is likely from Jharmani Village, which is adjacent to the Project as no outlet of the project is found in the drain;

It is reiterated that dual plumbing system is being used for 4 towers i.e. 236 flats and Karnal technology is being used for the remainder requirements of waste water treatment. It will also be relevant to mention herein that since the visit of the SDM, Derabassi & AEE, PPCB, RO, Mohali dated 02.03.2023, the 4 additional pits have been constructed and are now in commission.

10. An additional STP with capacity of 200 KLD (actual) was installed at the Project in May, 2023 and the same has been operating since. Thus the project has 2 STPs based on Moving bed biofilm reactor ("MBBR") Technology to treat domestic effluent generated from the Project and around 300 KLD of effluent is being treated by the 2 STPs.
11. Recently, the Project Proponent again got water and soil samples tested from Dr. Ghuman & Gupta Geotech Consultants and all parameters were found within the permissible limits. The findings of the said reports are enumerated hereunder for ease of reference;

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- a. As per analysis results of treated waste water of both STPs, the conc. of BOD has been found as 24 mg/l and 23 mg/l at the outlet of STP of 250KLD and 180 KLD, respectively, against the prescribed standards of 100 mg/l. Also, the values of all other parameters such as pH, COD, TSS, TDS, chloride, sulphate and oil/grease in the treated wastewater samples collected from outlet of STP of 250KLD and 180 KLD are found within the prescribed standards.
- b. Two soil samples were collected, out of which one was collected from the plantation area where treated wastewater is utilized for irrigation purposes and other from the location away from the plantation i.e background sample. The analysis results of both these soil samples show almost same values of all the parameters such as pH, chloride as Cl, Sulphates as SO₃ in soil, , Sulphates as SO₃ in 2:1 water:soil extract have been analyzed. This substantiates that application of treated wastewater in the plantation area has not made any adverse effect on the soil of the plantation area.
- c. Two groundwater samples were collected, one of which was collected from the hand pump existing outside the premises of the project site of Omaxe Greens and the other sample was collected from the underground water tank from where the potable water is supplied to the inhabitants of Omaxe Greens.
 - i. The analysis results of the groundwater sample collected from the hand pump existing outside the premises of the project site, indicate that the analyzed values of the various parameters are conforming to the permissible limits in the absence of alternative source prescribed in IS 10500-2012 as the limit for TDS is 2000 mg/l.
 - ii. The analysis results of the groundwater sample collected from the underground water tank from where the potable water is supplied to the inhabitants of Omaxe Greens, indicate that the analyzed values of the various parameters are conforming to the acceptable limits prescribed in IS 10500-2012.

NOTABLE DETAILS

12. As per para 9 of the EIA notification dated 14.09.2006, the validity period of the EC granted to the project was for 5 years i.e. up to 07.05.2013 The construction of the project was started in the year 2008 after obtaining Environment Clearance. However, the promoter company has constructed only 584 no. of Flats in 9 Towers, which was verified by the Officials of the Punjab Pollution Control Board. Out of these Flats, as of now, only 450 are occupied. The Project Proponent obtained the permission for occupancy or use of Flats and laying down services from GMADA from time to time, which also substantiate the construction of the project has been as per EC norms and within its validity period. Detail in this regard is given as under;
 - a. Estate Officer GMADA granted permission for occupation/ use of 71 Flats of Block-A-1, 71 Flats of Block-A-3 and 71 Flats of Block-A5 i.e. total 213 flats, vide letter no. GMADA - SDO(B)-10/44520 dated 03.12.2010

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- b. Thereafter, the Estate Officer GMADA granted permission for occupation/ use of 71 Flats of Block-A-2, 64 Flats of Block-B-7 i.e. total 135 flats, vide letter no. GMADA - SDO(B)-11/6954 dated 01.03.2011.
- c. The District Town Planner, Department of Town and Country Planning has issued a certificate for internal services dated 11.08.2010 mentioning that the Omaxe Greens has completed development work within the residential colony.
- d. The structure work of remaining 236 Flats in Tower No.A-4, A-6, C-8, D-9 was completed prior to 07.05.2013. However, finishing work of these Flats was done as per occupancy taken by the respective owner of the Flat. Accordingly, the final completion certificate was issued by the GMADA vide letter no. vide letter no. GMADA/STP/2018/2103 dated 11.09.2018.

From the above, it is evident that the construction work of 348 no. of Flats including their finishing work was completed prior to March, 2011 and major construction work pertaining to remaining 236 no. of Flats was also prior to 07.05.2013. Therefore, the promoter company has not violated any of the conditions of the EC and the construction was completed till the subsistence of the EC.

13. Further in response to the findings of the Committee constituted in compliance of Order dated 17.04.2023 of the Hon'ble NGT, the Project Proponent submits as under;

- a. As of now, out of 584 Flats only 511 Flats have been occupied. Accordingly, the maximum population of the Project could approximate at 2555 persons considering that 5 people live in each Flat. However, in some of the flats about 2-3 persons or even one bachelor are residing, who are working in the nearby industrial units. Therefore, as of now the maximum population of the project is not more than 2555 persons, in any case. The Project Proponent has installed 2 modules of STP of capacity 250KLD and 200 KLD (actual), which are being operated properly and effectively at all the times to meet the prescribed standards.
- b. The maximum generation of wastewater from the project as of now is not more than 350 KLD and most of the times it remains below 350 KLD. Therefore, 2 modules of STP of capacity 250 KLD and 180 KLD, installed at present, are sufficient to treat the present generation of wastewater in the Project.
- c. The maximum quantity of treated wastewater available at the outlet of the STP is about 345 KLD as some quantity of wastewater goes with sludge being wasted from the STP. The utilization of which is as under:
 - The Project is provided with dual plumbing in 4 no. towers having 236 Flats. Proper arrangement has been made to utilize the treated wastewater for flushing purpose in these towers and about 47 KLD of treated is used for flushing purpose in these flats

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- 0.5 acres of land area as per Karnal Technology within the project site and 2.5 acres of land area has been developed as per Karnal Technology outside the project site. This land has been taken on lease and the said lease is still subsisting.

- The texture of soil in Lalru area is sandy loam. In the text Book titled “Soil Salinity And Water Quality” published by Dr. Ranbir Chhabra, at page no.195-197 of this book, it has been mentioned as under:

“The method consists of growing trees on ridges 1 m wide and 50 cm high and disposing of untreated sewage in furrows or shallow trenches (2 m wide). The amount of sewage or effluent to be disposed of in the system depends upon the type and age of the plant (canopy development), climatic conditions, soil texture, and quality of the untreated effluent. The total discharge of the effluent is so regulated that effluent disposed of is consumed within 12 to 18 hrs and there is no standing water left the trenches. Through this technique, it is possible to dispose of 5 to 15 cm (0.3 to 1 million l) of the effluent per day per hectare and grow lush green trees. The disposed water is consumed through the following processes:

a) *Evaporation:*

Depending upon the climatic conditions, the potential evaporation of most places varies from 0.1 to 1.0 cm/day.

b) *Deep percolation losses:*

The amount of water that can be lost to the groundwater through deep percolation will depend upon the permeability of the soil, which in turn depends upon the soil texture, structure, presence of impermeable layers (hard pan or CaCO₃ layer) in the soil profile, and the ESP of the soil.

c) *Transpiration:*

In this technology, trees are used as biopumps, absorbing water from the soil, using a part of it for their biomass production, and releasing the rest in the environment through transpiration. The amount of water lost through this process depends upon the amount of canopy developed (total transpiration area), the leaf physiology (the number of stomata per unit area), and the climatic factors. For normal cropped area, the evapotranspiration rates are equal to or less than the potential evaporation. However, transpiration in trees, because

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of their large canopy and the high transpiring area, can be many times greater than the potential evaporation. Chhabra (1988, unpublished data) from lysimeter studies observed that under situations where availability of water in the rootzone is not a limiting factor, 6- to 12-month-old eucalyptus plants can transpire 6 to 10 times more water than the potential evaporation of the area. It is generally observed that after rainfall, soils under eucalyptus plantation dry more quickly than under other vegetation.

It is estimated that about 60 to 90 per cent of the discharged effluent can be bio-drained through transpiration. As a consequence, the applied effluent normally disappears within 12 to 18 hrs resulting in no water stagnation, which in turn lowers the production of foul smell and eliminates breeding places for mosquitoes and other pathogens.”

The aforementioned observations have also been adopted by the have been mentioned by the Ministry of Urban Development, Govt. of India in the Manual For Construction, Operation and Maintenance of STPs for utilization of treated wastewater. From the above, it is evinced that 300 KLD to 1000 KLD of treated sewage can be utilized in one Hectare in a day (120-404 Kl per acre per day)

- d. Besides, 14660 sqm of land area has been developed as lawns/landscaping. Therefore, by considering the suggested hydraulic loading treated wastewater as 5.5 lt/m²/day ,1.8 lt/m²/day and 0.5 lt/m²/day during summer, winter and rainy seasons, respectively. Thus, the utilization of treated wastewater in this land area during summer, winter and rainy seasons is about 80KLD, 26KLD and 7 KLD, respectively.
- e. About 20-25 KLD of treated waste water is utilized in the construction activities being carried out of another project to our company in about 10 acres, nearby this project and treated wastewater is taken by other projects under construction nearby our project.
- f. The summary of the utilization of treated wastewater is tabulated hereunder for ease of reference;

Sr. No.	Source of Utilization of treated Wastewater	Quantity of treated Wastewater (KLD)
1.	Flushing Purpose	47
2.	3.0 acres of land area developed as per Karnal Technology during rainy season	360

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3.	Minimum quantity of treated wastewater being utilized in the land area developed as Park/Land scaping	07
4.	For construction activities being carried out of another project to our company in about 10 acres and other nearby projects under construction nearby the Project	20-25
Total		439KLD

From the above, it is evident that the entire quantity of treated wastewater is utilized in a scientific and appropriate manner.

14. The promoter company has provided water meters on the pipelines through which the treated wastewater is utilized for flushing purpose, irrigation of land area developed as per Karnal Technology, lawns/land scaping and construction activities etc. The promoter company is properly maintaining record of readings of all these meters and the Project Proponent has already taken up the matter with Thapar University, Patiala to get their services for obtaining Adequacy Assessment Certificate for both these STPs. The adequacy report from Thapar University is also appended with the present reply for reference.
15. Additionally, it is reiterated that qua the issue of extraction of ground water, the Punjab Water Regulation and Development Authority Act, 2023, for Group Housing, does not contemplate any requirement for obtaining permission to extract groundwater. The relevant portion of the guidelines are extracted hereunder for ease of reference;

“...PERMISSION FOR GROUNDWATER EXTRACTION

3.1 PERMISSION AND EXEMPTIONS

No User shall extract groundwater or conduct any activity connected therewith without obtaining Permission of the Authority except for the following cases:

i. for Drinking and Domestic usage;

Explanation: A Unit shall be exempted under this clause only if the groundwater is utilized exclusively for Drinking and Domestic use.

ii. for exclusive usage in Agriculture;

iii. for use in a place of worship:

iv. for a drinking and domestic Water Supply Scheme of Government:

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v. *for use by an Establishment of the Military or of the Central Paramilitary Forces.*

vi. *an Urban Local Body, Panchayati Raj Institution, Cantonment Board, Improvement Trust or Area Development Authority; and*

vii. *a Unit extracting not more than 300 cubic metres of groundwater per month..."*

16. Thereafter, in pursuance of the Orders of the Hon'ble National Green Tribunal, the joint committee of the Ld. Board visited the Project Site on 04.10.2023 and during the visit it was observed as under;

- As on date, the Project is equipped with 2 STPs based on MBBR technology of 250 KLD & 180 KLD (actual 200 KLD) capacity respectively. Both the STPs were found operational and both were provided with UV followed by UV membrane for use of treated effluent for Karnal Technology and dual plumbing purpose. The STPs are provided with 1 plate and frame filter press and 2 sludge drying beds for dewatering of STP sludge;
- The PP is extracting 525 KLD of freshwater per day and the PP has provided electromagnetic type flow meters as per the advisory issued by the board. Pertinently, the PP is permitted to extract 550m³ or 550 KLD water on a daily purpose;
- A total of 345 KLD of domestic effluent is being treated by the 2 STPs on a daily basis;
- 4 out of the 9 towers are equipped with dual plumbing arrangements and this was verified again by the committee;
- As per the advisory of the Board, the PP has installed fixed pipeline in place of flexible pipes for reuse of treated water in green areas;
- PP has developed plantation area of 0.5 acre as per Karnal Technology and is maintaining the area appropriately. Agreement to expand this further to an additional area of 2.0 acres has also been entered into by the PP;
- As per the advisory of the Committee, the 2 RWH pits provided at the project have been upgraded to 5 RWH pits. The said 5 RWH pits are functioning as per norms;
- In addition to the composter with capacity of 100 kg/day for composting bio-degradable waste, the PP has installed another mechanical composter with capacity of 700 kg/day. Further 4 honeycomb compost pits are also provided for composting wet waste;
- The issue with regards to the stagnant water ponding and the growth of aquatic plants adjacent to the backside boundary of the Project Site was also addressed by the PP, however stagnation was still observed in the said area and it was observed that the said stagnation was due to the flow of sullage

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Shalini



water from the upstream of Village *Jhalmari* and upon visit to the village it was observed that the drain therein is continuously carrying untreated water from the nearby areas and the said water is being accumulated in the backside area of the Project Site.

- Water samples were taken from the drain carrying untreated water waste from Village *Jhalmari*, the stagnated water and the samples are duty tested. Water samples of the inlet and outlet water to the 2 STPs was also taken and the samples were found to be within the prescribed norms of the PPCB.
- Adequacy certificates for the 2 STPs was not submitted: **We have obtained the adequacy report for 250 KLD STP and 200 KLD STP from Thapar Institute of Engineering & Technology, Patiala. We would like to clarify that instead of 180 KLD STP we have placed the order with Eco Paryavaran Engineers & Consultants Pvt. Ltd. For 200 KLD STP and the same has been at site also, copy of the work order and the completion report is attached herewith for your ready reference.** Pertinently, this is in addition to the certificate for internal services dated 11.08.2010 issued by the DTCP

17. Thereafter, another personal hearing was constituted before the Ld Chairman of the PPCB on 13.03.2024. Vide the decision of the Ld. Chairman of the PPCB, the following directions have been issued;

- i. *The project proponent shall apply for consent to operate of the Board as required under Water (Prevention & Control of Pollution) Act, 1974 alongwith requisite documents & consent fee to the Board within 7 days.*
- ii. *Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar shall calculate EC which is to be imposed upon the project proponent w.r.t. violations made by the project proponent as well as w.r.t. operating outlet without valid consent to operate of the Board as required under Water (Prevention & Control of Pollution) Act, 1974.*
- iii. *Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar shall initiate he process to launch prosecution against the project proponent, as development of project continued even the expiry of Environment Clearance in year 2013.*
- iv. *Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar shall contact Amicus Curiae in the matter of OA no. 803/2022 to enquire about his presence during date of hearing in the Hon'ble National Green Tribunal dated 04/03/2024 and accordingly do the needful to pay remuneration amounting to Rs. 25.000/- from the funds of Environment Compensation."*

18. As per the directions then issued, the PP hereunder, without prejudice to its rights and remedies, re-applied for renewal of CTO for further two years upto 31.03.2026 and deposited the requisite fee for two years as required under the Water Act along with the requisite documents. The PP herein re-applied for issuance of the CTO on 19.03.2024, which was in addition to the application made on 29.03.2022. All the relevant documents and the requisite fee was also paid.

19. It is most humbly submitted that a bare perusal of the abovementioned submissions makes it "This is inform that please make all correspondence with us on our **Zonal / Corporate Office** Address only"

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evident that the PP has not been violating any of the environmental norms and has been updating and upgrading the infrastructure at the Project Site as per the advisories issued by the PPCB and new scientific technologies. The PP has been renewing its CTOs from the PPCB on a regular basis, as per the occupancy and requirements of the Project. Pertinently, the PP applied for renewal of the CTO vide its application on 29.03.2022, admittedly prior to the expiry of the previous CTO and even made payments qua the CTO for the 5 years in 2019 i.e. up to 2024 and have further applied two years upto 31.03.2026 and deposited the requisite fee for two years.

RESPONSE TO DIRECTIONS ISSUED IN THE SHOW CAUSE NOTICE:

The site was visited by officers of Punjab Pollution Control Board on 24.04.2024 and it was observed as under:

1. The project proponent has completed structure work of 9 nos. towers at the site, having total no. flats @ 584.
2. The project has installed 02 nos. STPs based on MBBR Technology of capacity 250 KLD & 180 KLD (actual 200 KLD) to treat the domestic effluent generated from its premises. On the day of visit, these STPs were found operational. Both the STPs are based on MBBR Technology and have been provided with UV followed by UF membrane for use of treated effluent for Karnal Technology and dual plumbing purpose. However, during visit ultra-filtration with 180 KLD of STP was not in operation. **Now the ultra-filtration with 180 KLD (actual 200 KLD) has been rectified and made operational, photographs of the same is enclosed herewith for your ready reference.**
3. The STP has provided 1 plate and frame filter press and 2 sludge drying beds for dewatering of STP sludge.
4. The project proponent has installed 02 no. tube well in its premises and as per record of flow meters maintained by the project proponent, around 525 KLD of fresh water is being abstracted. The project proponent has now provided electromagnetic type flow meters in place of mechanical type flow meters as advised during previous visit.
5. As per record of flow meter installed at outlet of STP and as per record about 340-350 KLD of effluent is being treated daily in the STPs.
6. **The effluent samples were collected during the visit and as per analysis results all the parameters are found within limits prescribed by the board. Copies of the record maintained for treated water being used for various uses is enclosed herewith for your ready reference.**

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7. The project proponent has provide dual plumbing arrangements only in four towers out of nine towers for the re-use of treated water for flushing purpose, which was verified during the visit. However, no separate record regarding the same is being maintained by the project proponent.
8. The project proponent has provided fixed pipe line for reuse of treated water in green ares developed within the premises of the project.
9. The project proponent has developed plantation area of 0.5 acre as per Karnal Technology for use of treated water for irrigation purpose.
10. The project proponent has carried out agreement for another 1.5 acre land behind the project which has been developed as per Karnal Technology and the project proponent has provided dedicated pipeline for carrying the treated effluent to the said area. The plantation area was completely dry during the visit. Also, the said pipeline was found broken during the visit and the area behind the residential colony was found stagnated with effluent.
11. The project proponent has now provided 05 no. of RWH pits in its premises.
12. The project proponent has installed mechanical composter of 700 kg/day, which is adequate, as required under environmental clearance. Further, the project proponent has also provided 04 honeycomb compost pits for composting of we waste.
13. The project proponent has installed 6 nos. D.G. sets of capacities 1x500 KVA & 5x250 KVA. All are equipped with canopies and adequate stack heights.

The project proponent is not complying with the conditions of EC granted to it i.e. non-compliance of EC conditions is as under:

S. No.	Non-compliance	Compliance carried out
(i)	The project proponent has not submitted latest ground water and soil samples	Water and soil samples got tested recently i.e. in the month of January 2024 from Dr. Ghuman and Gupta Geotech Consultants, copies of the test reports are enclosed herewith for your ready reference.
(ii)	The project proponent has not obtained authorization under HWM Rules, 2016.	We have already applied online to Punjab Pollution Control Board for authorization under HWM rules 2016, copy of the application online is enclosed herewith for your ready reference. <i>COPY OF AGREEMENT HNM ATTACHED.</i>
(iii)	The project proponent has not submitted permission form	We have applied for NOC for ground water withdrawal in respect of the Project and the same was issued to the PP vide Letter dated 21.10.2008 bearing No. 21-4/(143)/NWRC/COWA/2008-1217 ("Water NOC"). In terms

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	<p>PWRDA regarding ground water abstraction</p>	<p>of the Water NOC, the PP was <i>inter alia</i> permitted to abstract 550 m³/ day of ground water through one proposed tube-well and the ground water was not to be used for the purpose of construction. It was also stipulated that the PP shall ensure proper recycling and reuse of wastewater after adequate treatment. It is submitted for your kind consideration that the PP hereunder has made all efforts to abide by the terms and conditions stipulated in the NOC. it is submitted that qua the issue of extraction of ground water, the Punjab Water Regulation and Development Authority Act, 2023, for Group Housing, does not contemplate any requirement for obtaining permission to extract groundwater. The relevant portion of the guidelines are extracted hereunder for ease of reference;</p> <p><i>“...PERMISSION FOR GROUNDWATER EXTRACTION</i></p> <p><i>CHAPTER 3</i></p> <p><i>3.1 PERMISSION AND EXEMPTIONS</i></p> <p><i>No User shall extract groundwater or conduct any activity connected therewith without obtaining Permission of the Authority except for the following cases:</i></p> <p><i>i. for Drinking and Domestic usage;</i></p> <p><i>Explanation: A Unit shall be exempted under this clause only if the groundwater is utilized exclusively for Drinking and Domestic use.</i></p> <p><i>ii. for exclusive usage in Agriculture;</i></p> <p><i>iii. for use in a place of worship;</i></p> <p><i>iv. for a drinking and domestic Water Supply Scheme of Government;</i></p> <p><i>v. for use by an Establishment of the Military or of the Central Paramilitary Forces.</i></p>
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		<p>vi. an Urban Local Body, Panchayati Raj Institution, Cantonment Board, Improvement Trust or Area Development Authority; and</p> <p>vii. a Unit extracting not more than 300 cubic metres of groundwater per month...”</p> <p>Copy of the notification by PWRDA is enclosed herewith for your ready reference.</p>
(iv)	The dual plumbing has been provided in 5 towers only out of 9 towers.	Yes we have provided dual plumbing for use of treated water for flushing purposes for the 5 towers and treated water is being used for flushing purposes in these 5 towers. We tried our level best to provide the dual plumbing system for the balance 4 towers but the owners of the flats refused to give us access in their toilets for providing the dual plumbing system for treated water to be used for flushing and hence we could not provide dual plumbing system in the balance 4 towers.
(v)	The project proponent has not submitted adequacy certificate of 250 KLD STP. Also, the completion certificate submitted by the project proponent is for 200 KLD instead of 180 KLD for the new STP installed by it.	We have obtained the adequacy report for 250 KLD STP and 200 KLD STP from Thapar Institute of Engineering & Technology, Patiala. We would like to clarify that instead of 180 KLD STP we have placed the order with Eco Paryavaran Engineers & Consultants Pvt. Ltd. For 200 KLD STP and the same has been at site also, copy of the work order and the completion report is attached herewith for your ready reference.
(vi)	The project proponent has not submitted permission from PWRDA regarding ground water abstraction.	This is repeat of point No.3 and our reply made may please be referred to point No.3.

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We are enclosing all the photographs of both the STPs, ground water report and soil sample reports, the areas developed for karnal technology on 0.50 acre as well as 1.50 acres, which has been taken on lease and other records which have been maintained at site for your ready reference.

20. No prosecution against the PP is necessary in as much as the most recent report of this Ld. Board in pursuance of the visit dated 04.10.2023, all environmental norms are being complied with and as per the reports of the independent assessors, the infrastructure at the Project Site are working as per the norms and there is no danger and/or harm to the environment. The issue qua the stagnation of water has also been reviewed and it has been found that due to the land of the Project being lower than the village land and road area and due to the flow of water being downwards during the rainy season towards the project, the land adjacent to the backside of the Project gets stagnated water from the sullage waste from the nearby Village, in fact the Board has not found any outlets from the Project that could justify the finding that the water is being discharged from the Project. In addition to the above, it is reiterated that the PP has not continued construction at the Project after the expiry of the EC in 2013. The Project Proponent obtained the permission for occupancy or use of Flats and laying down services from GMADA from time to time, which also substantiate the construction of the project has been as per EC norms and within its validity period. Details in this regard are reiterated as under;

- Estate Officer GMADA granted permission for occupation/ use of 71 Flats of Block-A-1, 71 Flats of Block-A-3 and 71 Flats of Block-A5 i.e. total 213 flats, vide letter no. GMADA - SDO(B)-10/44520 dated 03.12.2010
- Thereafter, the Estate Officer GMADA granted permission for occupation/ use of 71 Flats of Block-A-2, 64 Flats of Block-B-7 i.e. total 135 flats, vide letter no. GMADA - SDO(B)-11/6954 dated 01.03.2011.
- The District Town Planner, Department of Town and Country Planning has issued a certificate for internal services dated 11.08.2010 mentioning that the Omaxe Greens has completed development work within the residential colony.
- The structure work of remaining 236 Flats in Tower No.A-4, A-6, C-8, D-9 was completed prior to 07.05.2013. However, finishing work of these Flats was done as per occupancy taken by the respective owner of the Flat. Accordingly, the final completion certificate was issued by the GMADA vide letter no. vide letter no. GMADA/STP/2018/2103 dated 11.09.2018.

“This is inform that please make all correspondence with us on our **Zonal / Corporate Office** Address only”

OMAXE LIMITED

Zonal Office: India Trade Tower, 1st Floor, Baddi Kurali Road, New Chandigarh, Mullanpur, Distt. SAS Nagar, Punjab – 140901

Corporate Office: 7, Local Shopping Complex, Kalkaji, New Delhi – 110 019

Regd. Office: Shop No.19-B, First Floor, Omaxe Celebration Mall, Sohna Road, Gurgaon – 122 001, (HARYANA)

Customer Care No.: 1800 102 0064, Website : www.omaxe.com, CIN: L74899HR1989PLC051918

Shalika



Without prejudice to the above, it is submitted that even the complaint filed by the president of the resident welfare association before the Hon'ble NGT has filed an official communication that the associations wish to withdraw its complaint in as much as the purported difficulties being faced by the resident have already been resolved. The PP is regularly appearing before the Hon'ble NGT and the matter itself is sub-judice before the Hon'ble Tribunal.

The Project Proponent also undertakes to comply with all directions issued by the Authority in terms of the Water (Prevention & Control of Pollution) Act, 1974 for the betterment and preservation of the environment.

We would like to request your goodself to kindly grant us Consent to Operate for the above-mentioned project for 2 years i.e. up to 31.03.2026 for which requisite fees has been deposited with Punjab Pollution Control Board.

Thanking you,

Yours faithfully,
for **Omaxe Limited**

(Authorised Signatory)

Encl.: All referred documents

CC: The Chairman, Punjab Pollution Control Board, Nabha Road, Patiala

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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਜੇਨਲ ਦਫਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001



Phone no. 0175-2301182

ਨੰਬਰ 1757

e-mail : ppcbsee_zp1@yahoo.com

ਮਿਤੀ 3/1/24

REGISTERED

To

X

- X

M/s Omaxe Ltd., India Trade Tower,
Project: Omaxe Green at Vill. Jharmari, Mohali
Regd. Office: First Floor, Chandigarh-Siswan Road,
New Chandigarh, Mullanpur, Distt. SAS Nagar

Subject: Proceedings of the personal hearing given to M/s Omaxe Ltd., India Trade Tower, Project: Omaxe Green at Vill. Jharmari, Mohali (Regd. Office: First Floor, Chandigarh-Siswan Road, New Chandigarh, Mullanpur, Distt. SAS Nagar) w.r.t SCN for varied consent to operate applied under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 before the Chairman of the Board on 25/6/2024

The following were present:

From Board's side:

- 1) Er. G.S. Majithia, Member Secretary
- 2) Er. Lavneet Kumar, Sr. Environmental Engineer (ZP-1)
- 3) Er. Rajeev Gupta, Sr. Environmental Engineer

From Project Proponent side:

Sh. Dalip Modgil, Advisor

It is intimated that the officers of the Board brought out that the officers of the Board brought out that the project proponent was granted Environmental Clearance vide letter no. 21-408/2007-IA.III dated 8/5/2008 for the construction a residential colony on a plot area of 62,120.99 sqm. The total built up area is 97,456.96 sqm (having 660 apartments – 3BR-450, 2 BR-150 and EWS -60). The total water requirement proposed is 526 KLD (fresh water 297 KLD). The capacity of STP proposed is 400 KLD. Treated waste water will be used for flushing of toilets 148 KLD, horticulture 81 KLD and balance 171 KLD will be used for irrigation of surrounding fields.

Earlier, the project proponent company was granted consent to Operate under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/ Renewal/SAS/2021/ 16073045 dated 14/10/2021 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/SAS/2021/16071428 dated 12/8/2021, valid upto 31/3/2022 for occupancy and operation of 450 dwelling units out of 584 dwelling units in the project with subject to suitable conditions mentioned therein.

Thereafter, the project proponent had applied for obtaining renewal of consent to operate under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

The project was visited by the officer of the Board on 12/04/2022 and observed as under:

1. The project proponent has completed structure work of 9 nos. towers at the site & having total no. flats @ 584.
2. The Project proponent has completed structure/ finishing work of 9 no. towers. The detail of towers consisting as GT-1, 2, 3, 4, 5, 6 @ 71 nos. flats each towers & GT-8 @ 55 no. flats, GT 9 @ 39 no. flats, GT-7 @ 64 no. flats.

9

1. Presently, there are 410 no. families are residing in these flats as informed by representative of the project.
2. The promoter company has installed STP of capacity 250 KLD to treat the domestic effluent and same was in operational at the time of visit. As per the record maintained by the operator of STP, it has discharged around 180 KLD of treated effluent on an average.
3. The project proponent has not yet upgraded its STP to 400 KLD as per the conditions of consent to operate earlier granted to it; however, work regarding excavation of land for starting construction of the same was under progress at site.
4. The re-use of treated effluent for flushing purpose is only being done in 04 no. towers GT-4, 6, 8 & 9, therefore, maximum of around 53 KLD can be utilized for flushing purpose (considering that all dwelling units in the said towers are occupied & taking flushing water demand @ 45 ltr/person/day).
5. The project proponent has provided separate flow meter for dual plumbing line, for usage in construction area and plantation area; but was not maintaining regular record regarding the same, therefore, verification of the water balance submitted by it could not be carried out.
6. The project proponent has installed 05 no. DG sets of capacity @ 250 KVA each. All are equipped with canopy, however, stacks are only provided with 03 no. DG sets and no stacks provided with 02 no. DG sets. The representative of the project was advised to immediately provide the stacks with the 02 no. DG sets in compliance to the condition of 'consent to operate' earlier granted to it under the Air (Prevention & Control of Pollution) Act, 1981.
7. The project proponent had installed 02 no. borewells (one dysfunctional & one functional) and installed flow meters on the pipeline of the both borewells & its readings were noted as 55501 m³ and 65202 m³. Further, the project proponent is maintaining record of ground water abstracted as per the record maintain by it the project had abstracted an average of 272.09 m³/day from first borewell and 234.48 m³/day from 2nd borewell.
8. The adjoining land which was earlier found stagnated with wastewater, was found in arid condition. The representative informed that during rainy season, the effluent/ storm water from Vill. Jharmari gets collected in the said land which is channelized to the storm water drain passing from the front side of the project through underground pipelines laid down by the promoter company. The project proponent has provided electric meter pump to transfer the effluent from storm water drain to another storm water drain across the road/ slip road leading towards Ambala (Haryana).
9. The project proponent has not provided any earmarked area for collection & segregation of solid waste at site. He further informed that the solid waste is being collected by private contractor.
10. Further, it has not yet installed any mechanical composter as per the condition of 'consent to operate' earlier granted to it.
11. The project proponent has not yet developed area of 0.5 acre area as per karnal technology, as the same was found in a disturbed state and lot of wild vegetation was observed in that pocket; as per the condition of 'consent to operate' earlier granted to it.

A telephonic message was received from O/o SDM, Dera Bassi regarding complaint of local villagers alleging disposal of wastewater from the project namely M/s Omaxe Greens into their agricultural fields. Accordingly, the site of the project was visited alongwith Sh. Kuldeep Singh, Tehsildar,

Sh. Haunderjit Singh, Naib Tehsildar & Ms. Ravneet Kaur, BDPO on 20/7/2022. During visit, the the Committee found that project proponent does not have adequate arrangements for disposal of wastewater being generated from its project. Although, during visit, no outlet was found by the team for direct disposal of wastewater onto land for stagnation in the area on backside of the project. It is clear that the project proponent does not have adequate disposal arrangements for treated wastewater and thus, it was deduced that the project proponent might be discharging its treated wastewater onto said land for stagnation, where already rainwater of adjoining area gets stagnated.

An original application had been filed in the Hon'ble NGT by Sh. Ajit Singh i.e. OA No. 803 of 2022 and the said case is listed for hearing on 1/8/2024.

The joint committee constituted in OA 803/2022 visited the project site on 4/10/2023 and contacted Sh. Harjot Singh Narang (Deputy Manager of Project Proponent) and submitted its report based on the observations made at the project site.

The case was heard by the Hon'ble NGT and the relevant part of the orders dated 15/1/2024 passed by the Hon'ble NGT is reproduced as under:

3. In the previous proceedings, the Tribunal had noted that the project proponent had obtained Environmental Clearance (EC) in 2008 and validity of the EC was five years, meaning thereby, the EC had expired in 2013. It was further noted that the project was not completed. Therefore, the project proponent was required to explain, if after the expiry of EC, he could proceed with the project. Accordingly, notice was issued to the project proponent.
4. Learned Counsel appearing for the PPCB has informed that the Consent to Operate (CTO) has not been issued to the project proponent and the project proponent is not coming for hearing for the purpose of deciding the issue of CTO which is pending before the PPCB. She has also submitted that project proponent is not submitting the application along with the requisite documents.
5. EC dated 08.05.2008 issued by the MoEF&CC to the project proponent has been placed on record and the conditions thereto clearly reflect before commissioning of the project for operation, installation of STP should be certified by an independent expert and report should be submitted before the Ministry. The condition incorporated in this regard in the EC is as under:

"II. Operation Phase

- i) xxxxxx.....xxx
 - ii) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/reused to the maximum extent possible. Treatment of 100% grey water by decentralised treatment should be done. Discharge of unused treated effluent shall conform to the norms and standards of the Punjab Pollution Control Board. Necessary measures should be made to mitigate the odour problem from STP.
6. Learned Counsel for the MoEF&CC has informed that the above condition has not been complied with. That apart, for the purpose of drawing ground water, the permission from the competent authority was required by the project proponent as in the EC following condition was incorporated:

"II. Construction Phase

- i) to (xvii) xxxxxx.....xxx

(xviii). Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project."

- We have been informed that even the said permission has not been obtained. Though the project proponent has been issued notice and is represented through the Counsel but no response has been filed by the project proponent till now.
8. In the circumstances of the case, we are of the opinion that the concerned authority should not permit the project proponent to take any action which is illegal and contrary to law.
9. When the matter was substantially heard, learned Counsel for the project proponent has appeared through virtual mode and has sought time to file response.
10. Hence, we grant three weeks' time to the project proponent to file the reply, subject to deposit of cost of Rs. 25,000/- before the Registrar General of the Tribunal.
11. The Tribunal has also received the communication on 13.01.2024 through e-mail, purported to be by the President, Omaxe Green Welfare Association, seeking permission to withdraw the complaint. No one is present for the Omaxe Green Welfare Association to support such a prayer.
12. That apart, the facts which are noted above clearly indicate that the grievance has not been redressed till now, therefore, we do not deem it proper to accept such a prayer.
13. Hence, we appoint Mr. Shashank Singh, Advocate (enrollment No. D/1882/2011) as Amicus Curiae in this OA to assist the Tribunal who will be paid remuneration amounting to Rs. 25,000/- per hearing by the PPCB from the funds of environment compensation deposited with it.

The project proponent is operating without the valid consent of the Board since 31/3/2022 and has failed to obtain renewal/ varied consent to operate from the Board. The project proponent has constructed total of 584 flats. However the Environmental Compensation was obtained for 660 flats and no clarification has been submitted by the promoter, whether they will carry out further construction in the project, even after expiry of the Environmental Clearance.

During questioning in the matter the officer of the Board was present in the court and the Hon'ble Court pointed out that the project has carried out the construction like providing new STP, new RWH pits despite the fact that the EC granted to the project has expired in May-2013. Further, the project has not provided dual plumbing in all the towers and has also not submitted permission for abstraction of ground water in compliance to the conditions of EC granted to it. As such, the project is not complying with the Environment Clearance and is liable for action. Even the Hon'ble court in its order has pointed out that the authority should not permit the project proponent to take any action which is illegal and contrary to law.

The project proponent was given personal hearing before the Hon'ble Chairman of the Board from time to time and lastly on 13/3/2024 and it was decided as under:

- 1) The project proponent shall apply for consent to operate of the Board as required under Water (Prevention & Control of Pollution) Act, 1974 along with requisite documents & consent fee to the Board within 7 days.
- 2) Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar shall calculate EC which is to be imposed upon the project proponent w.r.t. violations made by the project proponent as well as w.r.t. operating outlet without valid consent to operate of the Board as required under Water (Prevention & Control of Pollution) Act, 1974.



- 1) Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar shall initiate the process to launch prosecution against the project proponent, as development of project continued even the expiry of Environment Clearance in year 2013.
- 4) Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar shall contact Amicus Curiae in the matter of OA no. 803/2022 to enquire about his presence during date of hearing in the Hon'ble National Green Tribunal dated 04/03/2024 and accordingly do the needful to pay remuneration amounting to Rs. 25,000/- from the funds of Environment Compensation.

The project proponent has now applied for obtaining varied of consent to operate under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 for 584 dwelling units along with requisite documents.

The site of the project was visited by officer of this office on 24/4/2024 and it was observed as under:

- 1) The project proponent has completed structure work of 9 nos. towers at the site, having total no. flats @ 584.
- 2) The project has installed 02 no. STPs based on MBBR Technology of capacity 250 KLD & 180 KLD to treat the domestic effluent generated from its premises. On the day of visit, these STPs were found operational. Both the STPs are based on MBBR Technology and have been provided with UV followed by UF membrane for use of treated effluent for Karnal Technology and dual plumbing purpose. However, during visit ultra-filtration with 180 KLD of STP was not in operation.
- 3) The STP has provided 1 plate and frame filter press and 2 sludge drying beds for dewatering of STP sludge.
- 4) The project proponent has installed 02 no. tube well in its premises and as per record of flow meters maintained by the project proponent, around 525 KLD of fresh water is being abstracted. The Project Proponent has now provided electromagnetic type flow meters in place of mechanical type flow meters as advised during previous visit.
- 4) As per record of flow meter installed at outlet of STP and as per record about 340-350 KLD of effluent is being treated daily in the STPs.
- 5) The effluent samples were collected during the visit and as per analysis results all the parameters are found within limits prescribed by the Board.
- 6) The project proponent has provided dual plumbing arrangement only in four towers out of nine towers for the re-use of treated water for flushing purpose, which was verified during the visit. However, no separate record regarding the same is being maintained by the project proponent.
- 7) The project proponent has provided fixed pipe line for reuse of treated water in green areas developed within the premises of the project.
- 8) The project proponent has developed plantation area of 0.5 acre as per Karnal Technology for use of treated water for irrigation purpose.
- 9) The project proponent has carried out agreement for another 1.5 acre land behind the project which has been developed as per Karnal Technology and the project proponent has provided dedicated pipeline for carrying the treated effluent to the said area. The plantation area was completely dry during the visit. Also, the said pipeline was found broken during the visit and the area behind the residential colony was found stagnated with effluent.
- 12) The project proponent has now provided 05 no. of RWH pits in its premises.

- 13) The project proponent has installed mechanical compostor of 700 kg/day, which is adequate as required under the Environmental Clearance. Further, the project proponent has also provided 04 honeycomb compost pits for composting of wet waste.
- 13) The project proponent has installed 6 nos. D.G sets of capacities 1x500 KVA & 5x250 KVA. All are equipped with canopies and adequate stack heights.

The project proponent is not complying with the conditions of EC granted to it i.e. non-compliance of EC conditions is under:

- i) The project proponent has not submitted latest ground water and soil samples.
- ii) The project proponent has not obtained authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- iii) The project proponent has not submitted permission from PWRDA regarding ground water abstraction.
- iv) The dual plumbing has been provided in 5 towers only out of 9 towers.
- v) The project proponent has not submitted adequacy certificate of 250 KLD STP. Also, the completion certificate submitted by the pp is for 200 KLD instead of 180 KLD for the new STP installed by it.
- vi) The project proponent has not submitted permission from PWRDA regarding ground water abstraction.

The project proponent has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as well as compliance of EC conditions earlier granted to it. It was proposed to refuse varied consent to operate applied by the project proponent under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of show cause-cum-personal hearing.

Thereafter, the project proponent was served show cause notice for refusal of varied consent to operate applied under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 vide Board's letter no. 1186-87 dated 30/5/2024 alongwith an opportunity of personal hearing before the Chairman of the Board on 7/6/2024.

But, the project proponent vide its e-mail dated 4/6/2024 requested to give another date of hearing.

The request of the project proponent was considered by the Competent Authority of the Board and decided to give another opportunity of personal hearing to the project proponent before taking further action in the matter.

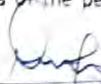
Therefore, the project proponent was given another opportunity of personal hearing vide Board's letter no. 1398-99 dated 14/6/2024 before the Chairman of the Board on 25/6/2024.

The representative of the project proponent attended the hearing and submitted written reply which was taken on record. He informed during hearing that the compliance of EC conditions have already been at the project site. He also informed that dual plumbing has already been provided in five towers for reuse of treated wastewater for flushing purposes. But, in other four towers dual plumbing is not possible at this stage. In this regard, the project proponent has taken additional land of 10 acres from Panchayat on lease where plantation will be developed to utilize treated trade effluent onto land for plantation.

After hearing the officers of the Board and the representative of the project proponent, the Chairman of the Board decided as under:

- 1) Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar shall visit the project site immediately to verify the contentions of the project proponent w.r.t compliance of EC conditions and thereafter send the report alongwith recommendations within 7-days
- 2) The consent applications applied under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 will be decided on merits after the receipt of report from Environmental Engineer, Punjab Pollution Control Board, Regional Office SAS Nagar.
- 3) It was made clear to the representative of the project proponent that if any non-compliance will be observed by the visiting officer at the site, the project proponent shall be bound to deposit bank guarantee amounting to Rs. 5.0 Lakhs as an assurance to comply with Environmental norms.

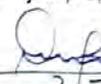
You are, therefore, requested to comply with the aforesaid decisions of the personal hearing.


3/7/2024
Sr. Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board

Dated 3/7/24

Endst. no. 1758

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar. He is requested to verify the compliance made by the project proponent and shall submit further report and recommendations.


3/7/2024
Sr. Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board